Flag 'A'

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A/~~I.A.~~ No. 1039/2000

Sh. Ganga Bassi Vs UOI

The above noted case was decided vide Judgement/Order dated 8/2/2002

By the Bench comprising of :

Hon'ble Mr. Shanker Raju Member (J)

Hon'ble Mr. — — — — —

Flag 'B'

The Applicant (s) Respondent (s) in the above noted case filed CWP/CMP No. 2945/02 in the High Court and the Hon'ble High Court vide Order/Judgement dated 27/9/05 has been

Please to :-

(a) ~~Dismiss/ted the CWP/CMP~~

(b) ~~Set aside the Order/ Judgement of this Tribunal.~~

(c) ~~Stayed the operation of the Judgement of the Tribunal~~

(d) ~~Modified/ Substituted the Judgement /Order of the Tribunal~~

(e) ~~Disposed the C.M.P./C.W.P~~

~~Submitted for perusal of Hon'ble the Chairman and~~ Hon'ble Member of the Bench.

28/10/05

07/11/05

DEPUTY REGISTRAR (J)

28/x/05

Jt. Registrar

~~HON'BLE CHAIRMAN~~

8/11/05

HON'BLE MR. Shanker Raju Member (J) 8/11/05

HON'BLE MR.

OA 1039/2000

FORM NO. 2

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Report on the Scrutiny of Application

SB/DB SB

Diary No: 955

Presented by: Sh. Yogesh Sharma

Date of Presentation: 19.5.2000

Applicant(s): Ganga Bassi

Group: C

Respondent(s): Union of India and others

Nature of grievance: Retiral benefit

No. of Applicants: One

No. of Respondents: 3

CLASSIFICATION

Subject: Retiral benefit (No. 26)

Department: Railway (No. 2)

* If S.B.

1. Is the application is in the proper form? (three complete sets in paper book form in two compilations). — (PROFORMA/COMPILATION) ✓ ✓

2. Whether name, description and address of all the parties been furnished in the cause title? — Yes

3. (a) Had the application been duly signed and verified? — (SIGNED/VERIFIED) ✓ ✓

   (b) Have the copies been duly signed? — Yes

   (c) Have sufficient number of copies of the application been filed? — Yes

4. Whether all the necessary parties are impleaded? — Yes

5. Whether English translation of documents in a language other than English or Hindi been filed? — Yes

6. (a) Is the application in time? (See Section 21) — ~~Yes~~ No

   (b) Is MA for condonation of delay filed? — ~~No~~ Yes

7. Has the Vakalatnama/Memo of appearance/OO authorisation been filed? — Yes

8. Is the application maintainable? (u/s 2,14,18 or U/R 6 etc. — u/s 2, u/s 14, u/s 18 ✓
   U/R 6, PT u/s, 25 file

9. Is the application accompanied by IPO/DD for Rs.50/-? — Yes

10. Has the impugned orders original/duly attested legible copy been filed? — LEGIBLE/ATTESTED ✓ ✓

11. Have legible copies of the annexure duly attested been filed? — LEGIBLE/ATTESTED ✓ ✓

PT 112/2020
MA 1205/2020

12. Has the index of documents been filed and pagination done properly? FILED/PAGINATION

13. Has the applicant exhausted all available remedies? Yes

14. Have the declaration as required by item 7 of Form-I been made? Yes

15. Have required number of envelops (file size) bearing full address of the respondents been filed? Yes

16. (a) Whether the reliefs sought for, arise out of single cause of action? Yes

(b) Whether any interim relief is prayed for? Yes.

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of applicant? Yes

18. Whether this case can be heard by Single Bench? Yes.

19. Any other point?

20. Result of the scrutiny with initial of the Scrutiny Clerk.

The application is in order and may be registered and listed before the Court for admission/orders on ;

~~(a) MA for joining - U/R 4(5)(a)/4(5)(b)~~
(b) MA U/R 6 of CAT Procedure Rules, 1987
(c) PT u/s 25 under At ACT
(d) MA for condonation of Delay;

22/5/2020

OR

The application has not been found in order in respect at item No(s) mentioned below;

(a) Item Nos.
(b) Application is not on prescribed size of paper.
(c) MA U/R 4(5)(a)/4(5)(b) has not been filed.
(d) Application/counsel has not signed each page of the application/documents.
(e) MA U/R 6 has not been filed.

The application might be returned to the applicant for rectification of the defects within 7 days.

22.5.2020

SCRUTINY CLERK

SECTION OFFICER

JOINT REGISTRAR

COURT NO. Hon'ble Chairman DATE

C-I

PT 112/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

MA 1205/2000

4/26

O.A.NO. ....1038.........of 2000

MA 1320/2000 COD

IN THE MATTER OF ;

Ganga Bassi.......... ....Applicants.

Versus

Union of India & Others..Respondents.

INDEX

through counsel: Applicant.

(Yogesh Sharma)Advocate
CAT Bar Room, Faridkot house,
New Delhi.

प्रधान न्यायपीठ/CAT (PB)
आज दाखिल किया
Filed To-day
19 MAY 2000
955
दाखिल नं/Filing No...
उपरजिस्ट्रार/Dy.Registrar

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH NEW DELHI.

O.A.NO......1639.........OF 2000.

IN THE MATTER OF :

Ganga Bassi s/o Sh. Jaman Singh,
H.No.645-A,Shiv Colony,
Rewari(Haryana) ....Applicant.

Versus

1. Union India through The Genral Manager
Northen Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northen Railway, Bikaner Division,
Bikaner

3. The Divisional personnel officer,
Northern Railway, DRM office,
Bikaner. ....Respondents.

DETAILS OF THE APPLICATION :

1. Particulars of the order/action against which application is being made :

This application is being made against the action of the respondents by which the respondents rejected the claim of the applicant for fixation of his pension and other retirement benefits in revised pay scale w.e.f.1.1.96 as per Fifth pay commission report, vide order dt.27.11.98(Annex.A/1) which is illegal, unjust, arbitrary, against the rules and against the Full Bench Judgement on this same issue and therefore the same is liable to be quashed on the grounds stated in para 5 of the OA.

2. JURISDICTION OF THE TRIBUNAL :

That the applicant declares that the subject matter against which the application is being made is within the jurisdiction of the Tribunal. It is submitted that the applicant filed a separte MA and PT for grant of permission to file the main OA before the Hon'ble Principal Bench New Delhi.

3. LIMITATION :

That the applicant declares that the subject matter against which the application is being made is a fixation of pension in revised pay scale which is a recurring cause of action and not barred by limitation. Moreover, the applicant filed a separate MA for condonation of delay with affidavit if any.

4. FACTS OF THE CASE :

That facts of the case are as under :

4.1. That the applicant was born in the year 1937 on 9.12.37 and is hails from very poor family .

4.2. That the applicant was appointed in the Railway department in the year 1959 on 15.9.1959 as clerk and because of hard work the applicant got many promotion and served in the department upto 31.12.1995 and was retired w.e.f. 1.1.1996 from the post of Guard 'A' from Northen Railway Station Rewari.

4.3. That it is relevant to submit here that after fifth pay commission report the Rly. Board issued instructions vide circular dated 8.12.97 for refix the pension of all the retired Railway Servant who retired on or afther 1.1.1996. and relevant part of the same is as under:

> "3.1. The revised kprovisions as per these order shall apply to all the railway servant who retired/die in harness on or after 1.1.1996. Separate orders are being issued in respect of employee who retired/died before 1.1.1996."

4.4. That the applicant also retired w.e.f. 1.1.1996 and he worked upto 31.12.95 and he has been granted pension only w.e.f.1.1.1996 and therefore the applicant is also entitled for the benefit of pension on revised pay scale.

4.5. That ther applicant made a representation 27.5.98 for re-fixation of the pension and other retirment benefit of the applicant in revised pay scale as per the Rly. Bd. circular dt.5.11.1997 but the respondents without considering the case of the applicant in proper manner rejected the same vide order dated 27.11.98 (Annex.A/1) which is totally illegal.

4.6. That the applicant recently came to know that the Hon'ble CAT Full Bench decided this issue and held that employee retired on 31.3.95 is deemed to have effectively retired from service w.e.f.1.4.95 and with reference to full Be ch judgement the applicant made another representation vide dt.27.1.2000 to the respondent No.2 but till date no reply has been received.

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4.7. That the whole action of the respondents not fixed the pension of the applicant in revised pay scale w.e.f.1.1.1996 as per the Rly.bd. circular dt.5.11.97 is illegal, unjust, arbitrary, against the rules and therefore the impunged order dt.27.11.98 is liable to be quashed on the following grounds :

5. GROUNDS:

In view of the facts stated above the claim of the applicant is based on the following grounds :

a) Because, the applicant perform his duties on 31.12.95 and he retired only w.e.f.1.1.1996 and jonly for that reasons he has been granted his pension w.e.f.1.1.1996 and therefore the applicant is entitled for the benefits of the Rly.Bd. Circular dt. 5.11.1997 and fixation of his pension in revised pay scale and not granting the same is not only illegal but also violates Art.14 and 16 of the constitution of India.

b) Because, an identical issue came before the Hon'ble Full Bench in the case of Vewnkatram Rajagopalan & Anr Versus union of India & ors CAT Mumbai reported in 2000(1) ATJ 1 in which the Hon'ble Full Bench held as under:

"Full Bernch considered the following common questionnof law :

"Whether a Government servant completing the age of his superannuation on 31.3.1995 and relinqushing charge of his office in the afternoon of that day is deemed to have rfetired from service on superannuation with effect from 31.3.95 itself or with effect with from 01.4.1995 ?"

Answer to the question before the Full bench is as under:

"A Government servant completing the age of superannuation on31.3.1995 and relinquishing charge of his office in the afternoon of that day is deemed to have effectively retired from service with effect from 01.4.1995."

C) Because, the applicant is retired w.e.f.1.1.1996 and therefore he is entitled for all the pesnionary and other benefits which are applicable w.e.f.1.1.1996 on the basis of fifth pay commission report.

6. Details of the remedies exhausted:

That the applicant declares that he has availed all the remedies available with him by way of making representation but no use. Hence this OA at this stage.

7. Matter not previously filed or pending before the Hon'ble court.

That the applicant further declares that he has not filed any other OA before any bench of the Tribunal and no case is pending before the Hon'ble Supreme court of India.

8. Relief (s) sought :

In view of the facts and grounds stated above the applicant prays for the following reliefs:

(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of allowing

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the OA of the applicant with the costs of litigation.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impunged order dt 27.11.1998 declaring to the effect that the action of the same is illegal and against the rules and therefore the applicant is entitled for his pesnionary benefitsw.e.f.1.1.1996 as per the Railway Boardcircular dt.5.11.1997 in revised pay scales in compliance of fifth pay commission report.

(iii) That the Hon'ble Tribunal may further graciously be pleased to direct the respondents to re-fix and re-caculate the retirement benefits and pension of the applicant as per the cir dt.5.11.1997 in revised scale and pay all the arrears of difference of wages to the applicant with 18% interest.

(iv) Any other relief which the Hon'ble Tribuinal deem fit and proper may also be grantred to the applicant.

9. Interim relief if any prayed:

NIL

10. Para No.10 isnot applicable as thge application is gbeing made through a legal practitioner.

11. Particulars of Postal order:

11. Particulars of Postal order:

(i) No. of Postal order: 26532813
(ii)Date of issuing : 17/5/07
(iii) P.O.from issuing: B.H.N. Delhi
(iv) Atwhich payable: ND

12. List of Enclosures:

As per Index.

Verification :

Gangabasi

Verification :

I, Ganga Basi s/o Sh. Jhaman Singh, r/o 645-A, Shiv Colony, Rewari(Har) do hereby verify that the contents of above paras No. 1 to 4 are true to the best of my knowledge and paras No. to 12 are to believed on legal advivce and that I have not supessed any material facts.

Applincat.

Gangabasi

प 8 A/1

उत्तर रेलवे
NORTHERN RAILWAY

No 941-E/ET-10/95/Sett   दिनांक 27-11-98

श्री गंगा बासी S/o श्री जमाल सिंह
भू.पू. गार्ड-RE

मकान नं. 645 A
शिव कालोनी रेवाड़ी (हरियाणा)

विषय :- श्री गंगा बासी भू.पू. गार्ड-RE सेवानिवृत्त 31-12-95 के पांचवें वेतन मान के पेंशन परिशोधन के सम्बन्ध में भेजा गया पेंशन अदालत 98 के प्रार्थना पत्र के सम्बन्ध में।

उपरोक्त विषय में लेख है कि आपने पेंशन अदालत 98 के पांचवें वेतन मान के अनुसार पेंशन परिशोधन के लिए आवेदन भेजा था आप 31-12-95 को सेवा से निवृत्त हो चुके हैं इस लिए पांचवें वेतन मान के अनुसार परिशोधित पेंशन का लाभ देय नहीं बल्कि 1-1-96 के बाद सेवा निवृत्त कर्मचारियों को यह लाभ देय बनता है।

ह/-
कृते मण्डल कार्मिक अधिकारी
उत्तर रेलवे बीकानेर

प्रतिलिपि
CPO+Adds OR
आपका पृष्ठांकन 786 ई/पेंशन अदालत 98/PA-54 दिनांक 27-10-98 के संदर्भ में।

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NORTHERN RAILWAY

No. 841-E/ET-18/95/sett   datred 27.11.98

Shri Ganga Basi s/o Sh. Jaman Singh
Ex Guard-RE
H.No.645A, Shiv Colony, Rewari(Har)

Subject:Application of Sh. Ganga Basi Ex-Guard-Re retired on 31.12.95 to the Pension Adalat for revision of his pension as per fifth pay commission pay scale.

In above subject it is informed that you sent an application to the Pension Adalat 98 for

revision of your pension as per Fifth pay commission pay scales. That you were retired on 31.12.95 therefore you are not entitled for revised your pension as per fifth pay commision pay scale. This pension is admissible only for the persons who retired after 1.1.1996.

For Divisional Per. officer,
Northern Rly. Bikaner.

Copy to:
CPI & Ads Br.
In ref to your letter No.786E/Pension Adalat PP/PA-54 dated 27.10.98.

True English Translation.

CTC

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From:

Ganga Basi s/o Sh. Jhaman Singh,
r/o 645 A Shiv Colony, Rewari(Har)

Dt 27.1.2000

To

The Divisional Railway Manager,
Northen Railway, Bikaner.

Subject : Fixation of Pension an revised pay scale.

Ref: Your office letter No.841-E/ET-18/95/Sett dated 27.11.98.

Sir,

I am a retired Railway employee who was working as Guard A at Railway Station, Rewari at the time of my retirement.

2. That I was performed my duties till 31.12.95 and retired w.e.f. 1.1.1996. It is submitted that I was granted my service pension an other benefits on the basis of pay scale at that time. It it submited that after fifth pay commission report the pension and pay w.e.f.1.1.1996 has been revised but the ~~pension of the~~ my pension has not been revised.

3. That earlier I made a representation but the same was rejected vide the above referred letter dt.27.11.98 on the ground that I ~~was~~ retired on 31.12.95 ~~xxxxxxxxxxxxxxxx~~

4. That it is submitted that recently CAT Mumbai Bench in Full Bench in the case of Venkatram rajagoplan & Anr Versus UOI decided on 15.10.99 ~~has~~ decided that if a person is retired on 31.3.95 he deemed to be retired w.e.f. 1.4.95 and he is entitled to the benefits which are applicable w.e.f.1.4.95 and therefore ~~the~~ my case is fully covered by the Full Bench Judgement.

It is , therefore, respectfully prayed that the ~~case of the~~ my case may kindly be reconsider and refix my pension w.e.f. 1.1.1996 in new pay scale., including other retirement benefits.

Thanking you,

Yours faithfully,

(Ganga Basi)Ex-Guard"A"

Pensioners Association, Rewari (Haryana)

Regd. No. 212

Railway Affiliated to Bharat Pensioners Samaj

The All India Federation of Pensioners Association, New Delhi 60.

(Regd. No. S 2023 of 62-63)

No. PA/RE/ Optg-/98/ a7 Dated 27.5.98.

From S. N. Gupta Retd C. A. (N.R.)
General Secretary
Pensioners Association
Shiv Colony, Gali No. 2
House No. S-152
Near Kankar wali
Rewari (Haryana)

To.
The Sr. Divisional Personnel Officer, N. Rly. Bikaner.

Subject :- Representation in favour of Shri GangaBasi, Retd. Guard A Rewari dt.27.5.98.

.....

Dear Sir,

Please find enclosed herewith a representation dt.27.5.98 in connection with the revision pension etc. who retired on 31.12.95 for your further necessary action.

This association desires that his case may kindly be considered as per your letter No.720-E/0/x II pension /P-14 dt.8.1.98/226.2.98 and his all benefits may kindly be given to him.

Thanks.

Yours sincerely,

S.N. Gupta

(S.N.GUPTA)

General Secretary

Rly. Pensioners Association

REWARI-123401 (Hr.)

DA/as above.

Copy to :- Shri Ganga Basi
Retired Guard A.
Rewari for information please.

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To

The Divisional Railway Manager.
Bikaner Division
Northern Railway.

Sub.: Revision of Provisions regulating pension Commutation of pension, dearness relief

Sir,

With due respects I beg to request that as per letter no 920E-O/IX II/pension P/-14 Post 1996 pensioners would become ~~due~~ entitled to get their pension revised from 1-1-96. As my pension starts from 1-1-96 I become due for this benifit. Hence my pension should be revised according to the instruction laid down in this letter and payment of amount becoming due on revision of D.C.R.G. and commutation of pension be paid in lump sum and Oblige.

27-5-98

Yours faithfully
Gangadas
Rtd Guard A (Rewari)
P.P.O No-D/BKN/PEN-01950406 19

OTC

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R.B.E. No. 142/97

Subject : **Implementation of Governments's decision on the recommendations of the Fifth Central Pay Commission — Revision of Provisions regulating pension/commutation of pension.**

[No. F(E)/III/97/PN1/22, dated 5.11.97]

In pursuance of Government's decision on the recommendations of the Fifth Central Pay Commission, the President is pleased to introduce the following modifications in the rules regulating pension, DCRG and Family Pension under the Railway Services (Pension) Rules, 1993 (hereafter referred to as Pension Rules) and commutation of pension under Railway Services (Commutation of Pension) Rules, 1993.

2. These orders apply to all Railway employees governed by the Railway Services (Pension) Rules, 1993.

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3. **Date of Effect :**

3.1 The revised provisions as per these orders shall apply to all Railway servants who retire/die in harness on or after 1.1.1996. Separate orders are being issued in respect of employees who retired/died before 1.1.1996.

3.2 Where pension/family pension/DCRG/Commutation of pension has already been sanctioned in cases occuring on or after 1.1.1996 the same shall be revised in terms of these orders. In cases where pension has been finally sanctioned on the pre-revised orders and if it happens to be more beneficial than the pension becomin due under these orders, the pension already sanctioned shall not be revised to the disadvantage of the pensioner in view of Rule 90 of the Railway Service (Pension) Rules, 1993.

4. **Emoluments :**

4.1. The term 'Emoluments' for purposes of calculating the various pensionary benefits other than Retirement/Death Gratuity shall mean basic pay as defined in Rule 1303 (i)/R-II {FR9(21(a)(i) which the Railway servant was receiving immediately before his retirement or on the date of his death.

4.2. The term 'Pay' in these orders means the pay in the revised scales promulgated under the Railway Services (Revised Pay) Rules, 1997.

4.3. In the case of Retirement/Death Gratuity, DA admissible on the date of retirement/death shall also be treated as emoluments along with the emoluments as defined in paragraph 4.1 above. Accordingly, Rule 70(3) of Pension Rules, shall stand modified to the effect that the emoluments for the purpose of gratuity admissible under this Rule shall be reckoned in accordance with Rule 49 and in addition DA admissible on the date of retirement/death of the Railway employee shall also be treated as emoluments.

5. **Pension :**

Pension shall continue to be calculated at 50% of average emoluments in all cases and shall be subject to a minimum of Rs. 1275/- and maximum up to 50% of the highest pay in the Railways. (The highest pay in the Railways is Rs. 26,000/- since 1.1.1996). Accordingly the provisions of Clauses (a) and (b) of sub-rules (2) of Rule 69 of the Pension Rules shall stand modified. The other provisions contained in Rule 69 shall continue to apply.

6. **Retirement Gratuity Death Gratuity :**

The maximum limit of retirement/Death Gratuity shall be Rs. 3.5 lakhs. Accordingly the first proviso under Rule 70(1)(b) of Pension Rules shall stand modified to the effect that the amount of retirement gratuity or death gratuity payable under this Rule shall in no case exceed Rs. 3.5 lakh.

7. **Family Pension 1964 :**

7.1 Family pension shall be calculated at a uniform rate of 30% of basic pay in all cases instead of slab system and shall be subject to a minimum of Rs. 1275 p.m. and a maximum of 30% of the highest pay in the Railways. (The highest pay in the Railways is Rs. 26,000 since 1.1.1996. Rule 75(2) relating to Family Pension, 1964 under Pension Rules shall stand modified to this extent and the existing table thereunder will be no longer operative.

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7.2 For the purpose of grant of Family Pension, the definition of 'Family' shall also include :

(a) Parents who were wholly dependent on the Railway servant when he/she was alive provided the deceased employee had left behind neither a widow nor a child. (Clarificatory orders in regard to determining dependency criteria in case of parents shall be issued separately).

(b) Son/daughter including widowed/divorced daughter till he/she attains the age of 25 years or up to the date of his/her marriage/remarriage, whichever is earlier (subject to income criterion to be notified separately).

8. **Commutation of Pension :**

A Railway servant shall be entitled to commute for a lumpsum payment up to 40% of his pension. Accordingly provisions of sub-rules 6(1) and 6(2) of Railway Services (Commutation of Pension) Rules, 1993 shall stand modified. The other provisions of these Rules shall continue to apply.

9. In the case of Railway servants who have opted for the revised scales of pay and retire within 10 months from the date of coming over to the revised scale, basic pay for 10 months period preceding retirement shall be calculated by taking into account pay as follows :

(i) For the period during which pay is drawn in pre-revised scale — Basic pay plus actual D.A. and Interim Relief-I and II appropriate to the basic pay at the rates in force on 1.1.1996 drawn during the relevant period; and

(ii) For the period during which pay is drawn in revised scale — Basic pay in the revised scale.

10. **Special Provision for those Retiring between 1.1.1996 and 31.12.1997 :**

Those who have retired or will be retiring between 1.1.1996 and 31.12.997 will have an option to retain the pre-revised scales of pay and have their pension and death-cum-retirement gratuity calculated under the rules in force immediately before the coming into effect of these orders. The pension and death-cum-retirement gratuity in such cases will be regulated as follows :-

(i) The term 'Emoluments' will mean 'Pay' as defined in Rule 1303(i)/R-II (FR. 9(21)(a)(i) and will include DA up to AICPI 1436 and Interim Relief I and Interim Relief II.

(ii) Pension will be calculated at 50% of average emoluments. To the pension so calculated, dearness relief beyond AICPI 1436 and up to AICPI 1510 at the prescribed rates shall be added. The amount so arrived at will be regarded as pension.

(iii) Death-cum-retirement gratuity shall be admissible with reference to emoluments at (i) above under the orders in force immediately before the coming into effect of these orders. The maximum amount of gratuity shall not exceed Rs. 2,50,000 in terms of Board's letter No. PC-V/95/DCRG, dt. 8.8.95 (*Bahri's RBO 1995 P-178*).

CTC

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(iv) Commutation of pension shall be admissible in accordance with the orders in force immediately before the coming into effect of these orders.

(v) Family pension shall be allowed in accordance with the orders applicable prior to the issue of these orders and shall be calculated with reference to basic pay in the pre-revised scale. To the family pension so calculated dearness relief up to average AICPI 1510 at the rate contained in Board's letter No. PC-IV/88/DR/1, (*Bahri's RBO 1996 P-32*) dated 15.4.96 shall be added. The amount so arrived at will be regarded as the family pension for regulating payment of dearness relief beyond average AICPI 1510.

11. In the case of persons who retain pre-revised scale and retire or die in harness subsequent to 31.12.1997, Pension, Retirement Gratuity, Death Gratuity and Family Pension, as may be relevant, shall be calculated in terms of paragraphs 5 to 8 of these orders. The 'emoluments' for calculation of pensionary benefits in their case will be the basic pay in the pre-revised scale, plus dearness allowance admissible up to CPI 1510 in terms of Board's letter No. PC-IV/86/DA/1, dated 26.3.1996 (*Bahri's RBO 1996, P-24*) appropriate to the basic pay plus two instalments of interim relief at the rates in force on 31.12.1995, appropriate to the said basic pay.

12. Formal amendments to Railway Services (Pension) Rules, 1993 and Railway Services (Commutation of Pension) Rules, 1993 in terms of the decisions contained in this order will issue in due course. Provisions of the Railway Services (Pension) Rules 1993 and Railway Services (Commutation of Pension) Rules, 1993 which are not specifically modified by these orders, will remain unaffected.

13. The Pension/Family Pension in terms of these orders will qualify for dearness relief beyond average AICPI 1510 under the revised pattern being introduced on the recommendations of the Fifth Central Pay Commission.

R.B.E. No.143/97

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NORTHERN RAILWAY

OFFICE OF THE DAO/N.RLY/BKN

Ref. No. D/BKN/PEN/0195040419 Dated

To	Paying Unit
SYNDICATE BANK RIWARI HARYANA PINCODE123401	SYNDICATE BANK REWARI S.B. A/c. No. 34079

SUB : PENSION PAYMENT ADVICE

Name : GANGA BASI

Designation : GD A P.P.O. No. 0195040419

Type of Pension SUPERANN. PENSION with effect from : 01 01 1996

1. The above named has been sanctioned monthly pension at the following rate :
Original Pension : Rs. *1825.00
(Rupees ONE THOUSAND EIGHT HUNDRED TWENTY FIVE ONLY)

Commuted portion of Rs. **608.00
(Rupees SIX HUNDRED EIGHT ONLY) may be deducted from pension every month with effect from 01 01 1996 to 31 12 2010 or date of death whichever is earlier. However the period of 15 years will be reckoned from the date of commutation.
The Pensioner is eligible for relief at 102 per cent every month and for future relief that may be sanctioned from time to time.

2. In the event of death of the Railway Pensioner the Family Pension may be paid at the enhanced rate of Rs.
(Rupees)
from to

and ordinary Family Pension at the rate of Rs.
(Rupees)
thereafter till

3. The following documents are enclosed :

1) Joint Photos/Single Photo, duly attested.
2) Form 8- Specimen Signatures.
3) Form 9- Thumb and Finger Impressions.
4) Pension Payment Order - Disburser's and Pensioner's Copies.
5) Annexure 1 (For Post Office Payment cases only)
6) Nomination Form for payment of life time arrears.
7) Statement of Personal Identification Marks.

Copy to : 1) FA & CAO/Pension Suspense/New Delhi.
2) SR DAO
3) Sri/Smt. GANGA BASI
SHIV COLONY
NEAR RLY COLONY
REWARI

मण्डल/NE RLY/BKN
उत्तर रेलवे, बीकानेर

1

Sl. No.: 007685

Please quote the P P O Number in all your correspondence.

CTC

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A/5

ADMINISTRATIVE TOTAL JUDGMENTS 2000(1) A.T.J.

CENTRAL ADMINISTRATIVE TRIBUNAL
(FULL BENCH MUMBAI)
(CAMP AT NAGPUR)
Original Application Nos. 459/97 and 460 of 1997
Decided on 15.10.1999

Venkatram Rajagopalan and Anr. — Applicants

Versus

Union of India & Ors. — Respondents

PRESENT

The Hon'ble Mr. Justice K.M. Agarwal, Chairman
The Hon'ble Mr. B.N. Bahadur, Member (A)
The Hon'ble Mr. S.L. Jain, Member (J)

Superannuation--Retrial Benefits--Date of Retirement--A Government servant completing the age of superannuation on 31.3.1995 and relinquishing charge of his cffice in the afternoon of that day is deemed to have effectively retired from service w.e.f 1.4.1995--Applicants entitled to the benefits of O.M. dated 14.7.1995 which provides enhancement of maximum limit of gratuity from 1.00 Lakh to Rs. 2.50 lakhs to those Govt. employees who retire or die on or after 1.4.1995

ORDER

K.M. Agarwal, Chairman:-In both these O.As., this Full Bench has to consider the following common question of law:

> "Whether a Government servant completing the age of his superannuation on 31.3.1995 and relinquishing charge of his office in the afternoon of that day is deemed to have retired from service on superannuation with affect from 31.3.1995 itself or with effect from 01.14.1995?"

2. The applicants in the two O.As. were employees of the Postal Department and retired from service on completion of their age of superannuation on 31.03.1995. They also started getting their pensions with affect from 01.04.1995. O.M. No 7/1/95-pt pw (F) dated 14.07.1995 was, thereafter, issued by the Government of India, Ministry of Personnel, Public Grievances & Pensions (Department of Pension & Pensioners' welfare), regarding "treatment of dearness allowance as dearness pay for the purpose of death gratuity and retirement gratuity and raising the maximum limit of gratuity from Rs. 1.00 Lakh to Rs. 2.50 Lakh" in the case of "Central Government employees who retire or die on or after 1st April, 1995." The applicants applied for the benefit arising out of this O.M. dated 14.07.1995, which was rejected on the ground that they had retired on superannuation on 31.03.1995 and not on or after 01.04.1995. These O.As. have, therefore, been filed for directing the respondents to give them the benefit of the said O.M. after treating them to have retired from 01.04.1995. As the question raised in these O.As. was considered to be of general importance, it was recommended to be referred to the Full Bench and accordingly the matter has come up before this Full Bench.

3. The Learned Counsel for the applicants submitted that the applicants continued to be in service till the mid night of 31.03.1995 and must, therefore, be

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deemed to have retired from service with effect from 01.04.1995. Reliance was placed in the statutory rules and in a decision of Hyderabad Bench of this Tribunan in T. Krishna Murthy V/s. Secretary. Department of Posts and Others (1997) 35 A.T.C. 353.

4. While opposing the contention of the Learned Counsel for the applicants, the Learned Counsel for the respondents also relied on the very statutory rules relied on by the Learned Counsel for the applicants and put his own interpretation. T. Krishna Kurthy's case (supra) was tried to be distinguished on two grounds : One, it was a case of voluntary retirement, whereas the present cases are of retirement on superennuetion; and two, the time and date of retirement in the reported case were fore-noon of 01.04.1995: whereas in the present cases, they were mentioned as after-noon of 31.03.1995. The Learned Counsel also cited several cases before us, but he fairly conceded that none of them indicated that in a case of the present nature, the date of retirement would be deemed to be 31.03.1995 or 01.14.1995. However, in his multi-focussed arguments, the Learned Counsel for the respondents tried to impress upon us that the applicants must be deemed to have retired or ceased from service after the working hours of the office on 31.03.1995.

5. At the relevant time, F.R. 56 provided that every Government servant would retire from service "on the afternoon of the last day of the month" in which he attained the age of 58 years. Rules 35 of the Central Civil Services (Pension) Rules 1972. (in short "Pension Rules)."

> "A superennuetion pension shall be granted to a Government servant who is retired on his attaining the age of compulsory retirement".

Rules 83 (1) of the Pension Rules says:

> "Except in the case of a Government servant to whom the provisions of Rule 37 apply and subject to the provisions of Rule 9 and 69, a pension other then family pension shall become payable from the date on which Government servant ceases to be borne on the establishment."

According to the Learned Counsel for the respondents, retirement from service "on the afternoon of the last day of the month" would mean severance of relationship of master and servant after office hours of the last day of the month itself. That means a person remains in Government service for about 17 hours (i.e. from 1.00 a.m. to 5.00 p.m) on the date of his superannuation and ceases to be in such service for the remaining 7 hours of the day. Why then such an employee does not get retirement pension for the last day of superannuation, the Learned Counsel says, because he was paid salary for that day. The reasoning appears to be fallacious. A person cannot be deemed to be in service for one part of a day and out of service for the other part of the day. In other words, we are of the view that such an employee retiring from service "on the afternoon of the last day of the month" is deemed to be continuing in service till the midnight of that day and accordingly for all practical and technical purposes, he must be deemed to have ceased from service or to have actually retired from service on and from the next date of attaining his age of superannuation, i.e., with effect from 1st of the month following the last day of the month of superannuation.

6. Meaning of the word "afternoon" given on page 109 in Prem's Judicial Dictionary, Vol. 1, 1992 Edition, published by Bharat Law Publications, Jaipur, is as follows :

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"Afternoon - This word has two senses. It may mean the whole time from noon to midnight; or it may mean the earlier part of the time, as distinguished from the event. When used in a statute its meaning must be determined by the context and the circumstances of the subject matter (Reg. v. Knapp. 2 El. & B1 451) (1853) 2 B 447 (451). In 9 Geo. 4 c. 61, sch C., the expression 'afternoon divine service' means, the earlier part of the time from noon to midnight as distinguished from the evening.".

7. According to Rule 83 (1) of the Pension Rules, Pension becomes payable from the date on which Government servant ceases to be born on the establishment.(emphasis given). A Government servant continues to be born on the establishment till midnight of the date of superannuation. The decision of the Hyderabad Bench of this Tribunal in T. Krishna Murthy's case (supra) cannot be brushed aside out by the Learned Counsel for the respondents. Retirement may by voluntary or on superannuation. The principles for payment of pension will not vary on the basis of these distinctions. According to us, "afternoon of 31st of March" or "forenoon of 1st of April" means one and the same thing and on this basis also we see no reason to hold that the said case is not applicable to the present cases. In short, we are of the view that in the present cases the effective date of retirement would be 01.04.1995 and not 31.03.1995.

8. The decision of the Supreme Court in Union of India V/s. P. N. Menon & others, Civil Appeal No. 417 of 1987 and several other cases relied on by the Learned Counsel for the respondents in support of his contention need no attention, because they are not exactly or remotely on the point under consideration. The O.M. dated 14.07.1995 is not challenged in these cases and, therefore, the argument tried to be made with reference to cut off date or financial implications in these cases, is misplaced.

9. For the foregoing reasons, our answer to the question before this Full Bench is as follows:

> A Government servant completing the age of superannuation on 31.03.1995 and relinquishing charge of his office in the afternoon of that day is deemed to have effectively retired from service with effect from 01.04.1995.

10. After answering the question before the Full Bench, we would have /ordinarily sent back these cases to the Division Bench for further hearing and disposal in accordance with law, but we find that no other point survives in either of these two cases and, therefore, in order to avoid further delay in the disposal of these cases, we finally dispose of both these case by allowing them and directing the respondents to give them the benefit of the above said O.M. No. 7/1/95-P & PW (F) dated 14.07.1995 of the Government of India, Ministry of Personnel, Public Grievances & Pensions (Department of Pension & Pensioners' welfare), within a period of three months from the date of receipt of a copy of this order. In the circumstances of the case, we makes no order as to costs in any of these two cases.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

M.A.No....1320.....OF 2000

IN
O.A.No....1038.....OF 2000

IN THE MATTER OF
Gang Basi...Applicant.
Versus
Union of India & Others. ....Respondents

Misc. Application for condonation of delay in filing the main O.A.

MOST RESPECTFULLY SHOWETH:

1. That the applicant filed the above noted OA for seeking the relief of his re-fixation of his pension and other retirement benefits as per the railway board instructions in new pay scale and the contents stated in the main OA be treated as a part and parcel of this MA.

2. That it is relevant to submit here that the respondents rejected the claim of the applicant vide order dt.27.11.98. It is submitted that after that the applicant approached many time in the office of respondents but no use.

3. That in the month of December the applicant came to know from the News Paper that the Full bench of the Hon'ble Tribunal decided identical issue and granted the relief of the persons and with reference to full Bench Judgement the applicant again made another representation on27.1.2000 but till date no reply has been received.

4. That the cuase of action and relief sought by the applicant is retirement benefits as per the revised pay scale by fifth pay commission and it is well settled principle of

law the fixation of pay and pension and retirement benefit is a recurring cause of action of action and not barred by limitation.

It is,therefore, respectfully paryed that in the interest of justice, the Hon'ble Tribunal may graciously be pleased to pass an order of condoning the delay if any in filing the accompanying OA. Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the appplicant.

...

Applicant.

Verification :

I,Gang Basi, the abovenamed applicant do hereby verify that the contents of above paras are true to the best of my knowledge and that I have not supressed any material facts.

Applicant.

NewDelhi.
Date:

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

M.A.No.....................OF 2000

IN
O.A.No..........................OF 2000

IN THE MATTER OF
Gang Basi..Applicant.
Versus
Union of India & Others. ....Respondents

AFFIDAVIT

I, Gang Basi, s/o Sh. Jhaman Singh, r/o Sh. 645 A Shiv Colony, Rewari(Har) at present at New Delhi do hereby solemnly affirms and declares as under:

1. That I am the applicant in the accompanying MA for the condonation and the contents stated there in be treated as a part and parcel of this affidavit.

2. That the applicant has not taken any for not approaching the court earlier.

Deponent.

Verification :

I, the abovenamed deponent do hereby verify that the contents of above paras are true to the best of my knowlege and that I have not supressed any material facts.

Deponent.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH ~~NEW DELHI~~.

M.A.No.......1205.....OF 2000
IN
O.A.No.........................OF 2000

IN THE MATTER OF
Ganga Basi..Applicant.
Versus
Union of India & Others. ....Respondents

M.A under rule 6 of the C.A.T.(P) Rules.
for grant of permission to file the main OA
before the Hon'ble Principal Bench New Delhi.

MOST RESPECTFULLY SHOWETH:

1. That the applicant is a retired railway employee who has been retired from Railway station Rewari and is a permanent r/o Rewari as per the Railway record but know presently residing in Delhi for his treatement along with his son and seeking the relief of his retiement benefits and the contents stated in the main OA be treated as a part and parcel of the main OA.

2. That the originaol territorial jurisdiction for the applicants lies at Hon'ble Chandigarh Bench which is situated at the distance of more than 350 Kms from Rewari where as the Hon'ble Principal Bench is situated only at the distance of approx. 80 Kms from Rewari.

3. That the applicant is an old man and have no other cource of income lother than a small amount of service pension and it will be very difficult for the applicant to file his OA before Allahabad bench for wants of journey expenditure and other expenditure.

4. That number of matter, from the employes of Rewari Station cases are pending before the principal bench ..

It is, therefore, respectfully prayed that the Hon'ble Chariman may graciously be pleased to pass an order of allowing the applicant to file his OA before the Principal Bench New Delhi . Any other relief which is the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.

Verification.

I, the abovenamed applicants do hereby verify that the contents of above paras are true to the best of my knowledge and thatI have not supressed any material facts.

New Delhi

Date: 07/5/2

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

M.A.No....112..............OF 2000
IN
O.A.No.........................OF 2000

IN THE MATTER OF
Ganga Basi...Applicant.
Versus
Union of India & Others. ....Respondents

P.T under Sec.25 of A.T.Act,1985.
for retention of main OA before
the Hon'ble Principal Bench New Delhi.

MOST RESPECTFULLY SHOWETH:

1. That the applicant is a retired railway employee who has been retired from Railway station Rewari and is a permanent r/o Rewari as per the Railway record but know presently residing in Delhi for his treatement along with his son and seeking the relief of his retiement benefits and the contents stated in the main OA be treated as a part and parcel of the main OA.

2. That the originaol territorial jurisdiction for the applicants lies at Hon'ble Chandigarh Bench which is situated at the distance of more than 350 Kms from Rewari where as the Hon'ble Principal Bench is situated only at the distance of approx. 80 Kms from Rewari.

3. That the applicant is an old man and have no other cource of income lother than a small amount of service pension and it will be very difficult for the applicant to file his OA before Allahabad bench for wants of journey expenditure and other expenditure.

4. That number of matter, from the employes of Rewari Station cases are pending before the principal bench ..

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It is, therefore, respectfully prayed that the Hon'ble Chariman may graciously be pleased to pass an order of retaining the OA of the applicant before the Principal Bench New Delhi . Any other relief which is the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.

Jagpal Singh

VERIFICATION.

I, the abovenamed applicants do hereby verify that the contents of above paras are true to the best of my knowledge and thatI have not supressed any material facts.

New Delhi

Date: 7/8/2

Jagpal Singh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI

O.A. No. : 1039 OF ~~199~~....../2000....

In the matter of :

Shri/~~Smt.~~ Ganga Bassi ...Applicant(s)

Versus

Union of India & Others ...Respondents

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Recd
15/2/2001.

प्रधान न्यायपीठ/CAT (PB)
आज दाखिल किया
Filed Today
15 FEB 2001
दाखिल नं./Filing 1584
उपरजिस्ट्रार/Dy. Registrar

Place : New Delhi

Dated : 15.02.2001

(P.M. AHLAWAT)
Advocate for ~~Applicant(s)~~/Respondents
7, Shubh Enclave
H-4/5, Pitam Pura
New Delhi-110034

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH NEW DELHI.

O.A. NO. 1039 OF 2000

IN THE MATTER OF:

SHRI GANGA BASSI APPLICANT

VERSUS

UNION OF INDIA & OTHERS RESPONDENTS

COUNTER REPLY TO OA ON BEHALF OF THE RESPONDENTS.

MOST RESPECTFULLY SHOWETH:

BRIEF HISTORY OF THE CASE

Shri Ganga Bassi ex Guard/Rewari/Bikaner division retired on 31.12.95 on account of superannuation. He was drawing the salary @ Rs.2360/- p.m. in scale Rs.1400-2600(RPS) and paid all the settlement dues accordingly as under:-

Pension	=	Rs.1825/- P.M. w.e.f. 1.1.96
DCRG	=	Rs.1,09,461.00
Commut. of Pension	=	Rs. 76,317.00
P.F	=	Rs.1,97,373.00
Leave Encashment	=	Rs. 57,683.00
GIS	=	Rs. 6,566.00

Shri Ganga Bassi had represented in the Pension Adalat held in 1998 at BKN Division to revise his pension and other retrial benefits as per instructions of Railway Board contained in their letter No. F(E)/III/97/PN1/22 dated 5.11.97. Since the said instructions were not applicable to those employees who retired before 1.1.96 he was replied accordingly by DRM/Bikaner's letter No.841-E/ET/18/95/Sett. dated 27.11.98. However, his pension was revised in November, 99 in terms of Board's letter No.F(E)III/98/PN1/29 dated 15.1.1999.

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PARAWISE REPLY:

At the outset, the respondents deny each and every allegations made in the OA except those which are admitted hereinafter and those which are matter of record. The para-wise reply is, however, as under:

1. The contents of this Para are wrong and denied. It is submitted that according to Railway Board's letter No.F(E)III/97/PN1/22 dated 5-11-1997(Annexure,C-1), "The revised provision as per these orders shall apply to all Railway Servants who retire/die in harness on or after 1-1-1996". The pay of the applicant was not fixed in Revised Pay Scale effective from 1-1-1996 and as such retirement benefits have been paid correctly to the applicant and it is denied that the act of the respondents is arbitrary, against the rules and against the judgment of the Full Bench of Hon'ble Tribunal. It is further submitted that the Pension of the applicant has already been revised vide PPO No. 0195040419 dated -11-1999 (Annexure, C-II)) as per extant instructions of the Railway Board' contained in their letter No. F(E)III/98/PN-I dt. 15.01.99.

2&3 These Paras are admitted being a matter of record.

4.1 to 4.3 These Paras are not admitted as stated. It is submitted that the date of birth of the applicant is 2.12.1937 and he retired from Railway Service as Guard 'A' w.e.f. 31-12-1995 after noon. It is denied that he retired on 1-1-96. As per the rules 51 along with its note of Rly. Service(Pension) Rules, 1993, the Rly. Servants retired from the service with effect from the after noon of the last day of the month in which their date of retirement according to the rule 1801 of the code falls, without prejudice to the provisions contained in rules 1802, 1803 & 1804 of the said Code. It is further submitted that the

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payment of retirement benefits has already been made as per extant instructions of the Railway Board.

4.4 The contents of this Para are admitted to the extant that the applicant worked upto 31-12-1995 . He retired on superannation in the afternoon of 31.12.1995. and he was granted Pension w.e.f. 1-1-1996 in the IVth CPC sclae of pay as per the extant instructions. The pension thus fixed was further consolidated vide para 4.1. of DOP&W's O.M.No..45/86/97-P&PW(A) Pt.II dated 27.10.1997 circulated vide Board's letter No.F(E)III/97/PN1/23 dated 7.11.1997 (Annexure, C-III) read with Board's letter No.F(E)III/98/PN1/29 dated 15.1.99(Annexure, C-IV) as per the recommendations of the Vth Central Pay Commission, as accepted by the Government.

4.5 The contents of this Para are wrong and denied.. It is submitted that the Pension of the applicant has already been revised vide PPO No. 0195040419 dated -11-1999 as per extant instructions of the Railway Board dated 15.1.1999 circulated vide DRM's letter No. 720-EO/Xii/Pension/P-14 dated 29-1-1999. .

4.6 The contents of this Para are not correct as stated. It is submitted that the Judgment/Order of Full Bench of Hon'ble Tribunal is not applicable in this present case. It is, however , submitted that against this judgment dated 15.10.99 of Hon'ble CAT/Mumbai, Writ Petitions have been filed by Deptt. of Posts in the High Couirt of Mumbai at Nagpur (No.138/2000 and 516/2000) whio have granted stay on the effects and operation of the impugned order on 18.4.2000. A copy of the advice received from DOP&PW the nodal deptt. is enclosed (Annexure-V).

(31)

4.7 The contents of this Para are not correct as stated and denied. The applicant is not entitled to have his pension worked out in the Vth CPC Scale of pay introduced w.e.f. 1.1.96 as the same is admissible to only those who were in service on 1.1.96 and retired from service on or thereafter having being exercised an option to come over to the revised scale of pay introduced w.e.f. 1.1.96.

5(a) to 5(c) The contents of Grounds are not correct as stated and denied. It is denied that he retired on 1-1-96. As per the rules 51 along with its note of Rly. Service(pension) Rules, 1993,(Annexure-VI) the Rly. Servants retired from the service with effect from the after noon of the last date day of the month in which their date of retirement according the rule 1801 of the code falls, without prejudice to the provisions contained in rules 1802, 1803 & 1804 of the said rule. It is submitted that the pension of the applicant has already been revised on the basis of Board's letter dated 15.1.1999. It is denied that the act of the respondents is illegal and violative of articles 14 and 16 of the Constitution of India. The judgement of full Bench of Hon'ble Tribunal/Mumbai is not applicable in this present case. The applicant has already been paid the pensionary and other benefits admissible to him as per extant rules and instructions issued by the nodal deptt. of the Government of India on all matters concerning pension etc.

6. In reply to this Para, it is submitted that the application is not maintainable under Section 19 & 20 of the Administrative Tribunal Act, 1985.

7. No comments.

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8. In view of the submissions made hereinabove, the applicant is not entitled to the reliefs claimed by him in the OA which is liable to be dismissed. with costs.

9 to 12 These Paras need no reply being formal.

PRAYER:

In view of the submissions made hereinabove, it is most respectfully prayed that the Hon'ble Tribunal may be pleased to dismiss the OA in the interest of justice

RESPONDENTS.

FOR & ON BEHALF OF UNION OF INDIA & OTHERS
THROUGH:

(P.M. Ahlawat)
Advocate for the Respondents

VERIFICATION:

I, D. D. Mandavi working as Divisional Personnel Officer, Northern Railway, Bikaner (Rajasthan) do hereby verify that the contents of Paras 1.4 to 7 & 9 to 12 are true to my personal knowledge based on official record, while those of Paras 2,3 & 8 are believed to be true on Legal advice received and that I have not suppressed any material fact. Last Para is Prayer to this Hon'ble Tribunal.

Verified at Bikaner on this the 15th day of February, 2001.

Divisional Personnel Officer
for & on BEHALF OF THE UNION OF INDIA
AND OTHERS.

Annexure, C-II

(37)

उत्तर रेलवे

प्रधान कार्यालय,
बडौदा हाऊस,
नयी दिल्ली ।

मु0क्र0सं0 11485/97

संख्या 720ई/ xxxxI/पेंशन/97

दिनांक 12-11-97.

समस्त मंडल रेल प्रबन्धक एवं
मंडलेत्तर अधि0 उ0 रेलवे
वित्त सलाहकार एवं मु0ले0अधि0/पेंशन/पी.एफ.
लेखा निदेशक,
उप मु0 का0 अधि0/नियम/ प्र0का0
महाप्रबन्धक के सहायक सचिव,
सभी कार्मिक अधि0 एवं अधीक्षक.

विषय:- पांचवें वेतन आयोग की सिफारिशों पर सरकार के निर्णय के आधार पर पेंशन एवं संराशिकरण पेंशन में संशोधन ।

....

रेल मंत्रालय के प0 सं0 एफ (ई) III/97/पी एन-1/22 दिनांक 5-11-97 की प्रतिलिपि अपने अनुलग्नकों सहित मार्ग दर्शन एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है ।

संलग्न/यथोक्त

आनन्द माथुर
कृते महा प्रबन्धक (का0)

प्रतिलिपि :-

1. महासचिव उ0 रे0 मैन्स यूनियन 12 चेम्स फोर्ड रोड न0 दिल्ली ।
2. महा सचिव उ0 रे0 मजदूर यूनियन 166/2 रेलवे बंगला पचंकुईया रोड नयी दिल्ली ।

Attested
P.O/BKN

केकेबी:/-

(34)

S.No. PC-V/6

RBE NO: 142/97

Copy of Railway Board's letter No.F(E)III/97/PN1/22, dated 05-11-1997, from Shri S.Sreeram, Deputy Director Finance(Estt)III, Railway Board, New Delhi, addressed to The GMs/OSDs/CAOs etc, All Indian Railways & Production Units (As per mailing List).

Sub: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission - Revision of provisions regulating pension/commutation of pension.

......

In pursuance of Government's decision on the recommendations of the Fifth Central Pay Commission, the President is pleased to introduce the following modifications in the rules regulating pension, DCRG and Family Pension under the Railway Services (Pension) Rules, 1993 (hereafter referred to as Pension Rules) and commutation of Pension under Railway Services (Commutation of Pension) Rules, 1993.

2. These orders apply to all Railway Employees governed by the Railway Services (Pension) Rules, 1993.

3. DATE OF EFFECT :

3.1 The revised provisions as per these orders shall apply to all Railway servants who retire/die in harness on or after 1.1.1996. Separate orders are being issued in respect of employees who retired/died before 1.1.1996.

3.2 Where pension/family pension/DCRG/Commutation of pension has already been sanctioned in cases occuring on or after 1.1.1996 the same shall be revised in terms of these orders. In cases where pension has been finally sanctioned on the pre-revised orders and if it happens to be more beneficial than the pension becoming due under these orders, the pension already sanctioned shall not be revised to the disadvantage of the pensioner in view of Rule 90 of the Railway Services (Pension) Rules, 1993.

4. EMOLUMENTS :

4.1 The term 'Emoluments' for purposes of calculating the various pensionary benefits other than Retirement/Death Gratuity shall mean basic pay as defined in Rule 1303 (i)/R-II FR9(21) (a)(i) which the Railway servant was receiving immediately before his retirement or on the date of his death.

Attested
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4.2 The term 'Pay' in these orders means the pay in the revised scales promulgated under the Railway Services (Revised Pay) Rules, 1997.

4.3 In the case of Retirement/Death Gratuity, DA admissible on the date of retirement/death shall also be teated as emoluments alongwith the emoluments as defined in paragraph 4.1 above. Accordingly Rule 70(3) of Pension Rules, shall stand modified to the effect that the emoluments for the purpose of gratuity admissible under this Rule shall be reckoned in accordance with Rule 49 and in addition DA admissible on the date of retirement/death of the Railway employee shall also be treated as emoluments.

5. PENSION :

Pension shall continue to be calculated at 50% of average emoluments in all cases and shall be subject to a minimum of Rs.1275/- and maximum upto 50% of the highest pay in the Railways. (The highest pay in the Railways is Rs.26,000/- since 1.1.1996). Accordingly the provisions of clauses (a) and (b) of sub-rule (2) of Rule 69 of the Pension Rules shall stand modified. The other provisions contained in Rule 69 shall continue to apply.

6. RETIREMENT GRATUITY/DEATH GRATUITY :

The maximum limit of retirement/Death Gratuity shall be Rs.3.5 lakhs. Accordingly the first proviso under Rule 70(1)(b) of Pension Rules shall stand modified to the effect that the amount of retirement gratuity or death gratuity payable under this Rule shall in no case exceed Rs.3.5 lakh.

7. FAMILY PENSION 1964 :

7.1 Family pension shall be calculated at a uniform rate of 30% of basic pay in all cases instead of slab system and shall be subject to a minimum of Rs.1275/- p.m. and a maximum of 30% of the highest pay in the Railways. (The highest pay in the Railways is Rs.26,000/- since 1.1.1996). Rule 75(2) relating to Family Pension, 1964 under Pension Rules shall stand modified to this extent and the existing table thereunder will be no longer operative.

7.2 For the purpose of grant of Family Pension, the definition of 'Family' shall also include:

a) Parents who were wholly dependent on the Railway servant when he/she was alive provided the deceased employee had left behind neither a widow nor a child. (Clarificatory orders in regard to determining dependency criteria in case of parents shall be issued separately).

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b) Son/Daughter including widowed/divorced daughter till he/she attains the age of 25 years or up to the date of his/her marriage/remarriage, whichever is earlier (subject to income criterion to be notified sepatately).

8. COMMUTATION OF PENSION :

A Railway servant shall be entitled to commute for a lumpsum payment upto 40% of his pension. Accordingly provisions of sub-rules of 6(1) and 6(2) of Railway Services (Commutation of Pension) Rules,1993 shall stand modified. The other provisions of these Rules shall continue to apply.

9. In the case of Railway servants who have opted for the revised scales of pay and retire within 10 months from the date of coming over to the revised scale, basic pay for 10 months period preceeding retirement shall be calculated by taking into account pay as follows :-

(i) For the period during which pay is drawn in pre-revised scale - Basic pay plus actual DA and Interim Relief-I and II appropriate to the basic pay at the rates in force on 1.1.96 drawn during the relevant period; and

(ii) For the period during which pay is drawn in revised scale - Basic Pay in the revised scale.

10. SPECIAL PROVISION FOR THOSE RETIRING BETWEEN 1.1.1996 AND 31-12-1997.

These who have retired or will be retiring between 1.1.96 and 31-12-97 will have an option to retain the pre-revised scales of pay and have their pension and death-cum-retirement gratuity calculated under the rules in force immediately before the coming into effect of these orders. The pension and death-cum-retirement gratuity in such cases will be regulated as follows:

(i) The term 'Emoluments' will mean 'Pay' as defined in Rule 1303(i)/R-II(FR-9(21)(a)(i) and will include DA upto AICPI 1436 and Interim Relief I and Interim Relief-II.

(ii) Pension will be calculated at 50% of average emoluments. To the pension so calculated, dearness relief beyond AICPI 1436 and upto AICPI 1510 at the prescribed rates shall be added. The amount so arrived at will be regarded as pension.

(iii) Death-cum-retirement gratuity shall be admissible with reference to emoluments at (i) above under the orders in force immediately before the coming into effect of these orders. The maximum amount of gatuity shall not exceed Rs.2,50,000/- in terms of Board's letter No.PC-V/95/DCRG, dated 8-8-95.

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D.P.O/BKN

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(37)

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(iv) Commutation of Pension shall be admissible in accordance with the orders in force immediately before the coming into effect of these orders.

(v) Family pension shall be allowed in accordance with the orders applicable prior to the issue of these orders and shall be calculated with reference to basic pay in the pre-revised scale. To the family Pension so calculated dearness relief upto average AICPI 1510 at the rate contained in Board's letter No.PC-IV/88/DR/1, dt.15-4-96 shall be added. The amount so arrived at will be regarded as the family pension for regulating payment of dearness relief beyond average AICPI-1510.

11. In the case of persons who retain pre-revised scale and retire or die in harness subsequent to 31-12-97, Pension, Retirement Gratuity, Death Gratuity and Family Pension, as may be relevant shall be calculated in terms of paragraphs 5 to 8 of these orders. The 'emoluments' for calculation of pensionary benefits in their case will be the basic pay in the pre-revised scale, plus dearness allowance admissible upto CPI-1510 in terms of Board's letter No.PC-IV/86/DA/1, dt.26-3-96 appropriate to the basic pay plus two instalments of interim relief at the rates in force on 31-12-95, appripriate to the said basic pay.

12. Formal amendments to Railway Services(Pension) Rules,1993 and Railway Services (Commutation of Pension) Rules,1993 in terms of the decisions contained in this order will issue in due course. Provisions of the Railway Services (Pension) Rules,1993 and Railway Services(Commutation of Pension) Rules,1993 which are not specifically modified by these orders, will remain unaffected.

13. The Pension/Family Pension in terms of these orders will qualify for dearness relief beyond average AICPI-1510 under the revised pattern being introduced on the recommendations of the Fifth Central Pay Commission.

14. Please acknowledge receipt.

15. Hindi version will follow.

Attested
[signature]
D.P.O/BKN

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-11-

(38)

Annexure -C II

(115)

N O R T H E R N   R A I L W A Y

REF.NO:-[illegible]/PEN/[illegible]

Office of the
[illegible]/N.RLY/DRM
Dated: [illegible] 11 1999

To
SYNDICATE BANK
REWARI
HARYANA
PINCODE:[illegible]

Paying Unit:
SYNDICATE BANK
REWARI

S.P.A C.NO.
70848

SUB: Revised Pension Payment Advice
REF: This Office old PPO No........

Name:GANGA DASI
Design.:[illegible]
Type-Pen: SUPERANN. PENSION
D.O.B. : 09 12 1937
D.O.Ret/Death:31 12 1995

PPO No. : 0195[illegible]
Min. Pay: 5500.00 (05500-09000)
Last Pay: [illegible]760.00 ON 31 12 1995
D.O.A. : 15 07 19[illegible]
D.O.Pen : 01 01 1996

The above named is sanctioned revised monthly pension at rate of Rev.Pension Rs. 5378.00 w.e.f.01 01 1996 (Rupees Five Thousand Three Hundred Seventy Eight only)

Commuted Pension of Rs. 608.00 (Rupees Six Hundred Eight only) may be deducted every month for the period of 15 years or day of death whichever is earlier, w.e.f. dt. of com[illegible] [illegible] of cessation. However the 15 year will be reckoned from the [illegible] of commutation.

The Pensioner is eligible for relief [illegible] and for future relief that may be sanctioned from time to time.

Note: This revision [illegible] terms of [illegible] [illegible] 98/[illegible], DA [illegible]/17-12-98 and [illegible] [illegible] [illegible] & [illegible] [illegible]

The arrears of Pension [illegible] preparing [illegible] deducted from his/her [illegible] the above revise rate of Pension/Family Pension [illegible] w.e.f. [illegible]

COPY TO:
1) FA&CAO/ Pension/N.R. HQ NDLS.
2) SR DFM [illegible]
3) GANGA DASI
   H.NO.[illegible] SHIV COLONY REWARI
   HARYANA
   REWARI

[illegible]
[illegible]

Attested
[illegible]
D.P.O/BKN

** Please quote the PPO number [illegible]
The PPO [illegible] ready available [illegible]

पेंशनर के जरिये दिनांक 22-11-2000 (8/115/ET-18/95/Sett)

महाप्रबन्धक (कार्मिक) मुख्यालय कार्यालय, बड़ौदा हाउस [illegible] के पत्र सं० 7265 [illegible] [illegible] के आदेश [illegible] है।

-12-

(39)

Annexure C-III

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS(RAIL MANTRALAYA)
RAILWAY BOARD

S.NO. PC-V/ 7

RBE NO. 143/97

No.F(E)III/97/PN1/23 NEW DELHI Dt. 7.11.1997

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units
(As per Mailing List)

Sub: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission - Revision of pension of pre-1996 pensioners/family pensioners etc.

....

A copy of Department of Pension & Pensioners' Welfare's O.M. No.45/86/97-P&PW(A)-Part II dated 27th Oct. '97, together with its enclosures, is circulated for information and guidance. These instructions shall apply, mutatis mutandis to pre-1.1.1996 Railway pensioners governed by Railway Services (Pension) Rules, 1993 and Railway Services (Extra-ordinary Pension) Rules, 1993.

2. A copy of the O.M. referred to above has already been circulated to the Reserve Bank of India and all the nationalised banks as well as the Controllers of Accounts, Accountant Generals etc.

3. A concordance of various instructions and orders referred to in the enclosed O.M. with reference to corresponding Railway instructions is indicated below :-

S.No.	Para No.	O.M.No. & Date of DOP&PW's Orders	No. & Date of corresponding orders issued by Railway Board
1.	4.1	DOP&PW'S O.M.No.42/8/96 - P&PW(G) dt.20.3.96	PC-IV/88/DR/1 dt.15.4.96
2.	4.1	DOP&PW's O.M.No.2/1/87-PIC-II dt.14.4.87	PC-IV/87/Imp/PN dt.15.4.87
3.	4.3	DOP&PW's O.M.No.42(8)/P&PW(G)/96 dt.12.9.96	PC-IV/88/DR/1 dt.3.10.96

Attested
[illegible]
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4.	4.3	DOP&PW's O.M.No.42(2)/P&PW(G)/97 dt.3.4.97	PC-IV/88/DR.1 dt.2.5.97
5.	4.4	DOP&PW's O.M.No.42/18/95 - P&PW(G)-Vol.II dt.6.9.96	PC-V/96 IR(P) dt.12.9.96

4. Please acknowledge receipt.

5. Hindi version will follow.

Sreeram
(S. SREERAM)
Dy. Director Finance(Estt.)III
Railway Board

DA: As above

No.F(E)III/97/PN1/23 New Delhi Dt.7.11.1997

Copy to :-

1 The GM. N.F. Railway(Const.), CAO. Southern Railway(Const.) and Central Railway(Const.)
2 The FA&CAOs. All Indian Railways, Production Units. N.F. Railway(Const.) and Southern Railway(Const.)
3 The Director General. RDSO Lucknow
4 The General Manager and FA&CAO. Metro Railway Calcutta
5 The CAO and FA&CAO. COFMOW/New Delhi
6 The General Manager and FA&CAO. CORE Allahabad
7 The Principal, Railway Staff College/Vadodara
8 The CAO(Const.), MTP(R)/Mumbai
9 The CAO(Const.), MTP(R)/Chennai
10 The Director. CAMTECH/Gwalior-474020
11 The Director. IRICEN/Pune. IRIEEN Nasik Road, IRIMEE Jamalpur, IRISET/Secunderabad
12 The Managing Director, RITES, IRCON, IRFC, CONCOR of India Limited, Executive Director, CRIS
13 The Chairman and Managing Director. KRC Limited New Delhi
14 Office of the Chief Project Administrator(Telecom), Indian Railway Central Organisation for Telecom(IRCOT) Consultancy, Shivaji Bridge New Delhi

Attested
D.P.O/BKN

Contd...3/-

15 The Director(Movement), Railways/Calcutta
16 The Joint Director(Finance), RDSO, Lucknow
17 The Joint Director, Mil Rail, Ministry of Defence
18 The Joint Director, Iron & Steel, 3 Koila Ghat Street Calcutta
19 Chief Mining Advisor, Ministry of Railways, Dhanbad, Bihar
20 The Chairman, RCC, Lok Sabha Secretariat New Delhi
21 The Chairman, RCT/Delhi
22 The Chairman, RRT/Chennai
23 The Chairman, RRB/Ajmer, Ahmedabad, Allahabad, Bangalore, Bhopal, Bhubaneshwar, Chandigarh, Chennai, Calcutta, Jammu, Gorakhpur, Guwahati, Malda, Mumbai, Muzaffarpur, Patna, Ranchi, Secunderabad and Trivandrum
24 The Editor, 'Bhartiya Rail'
25 The Editor 'Indian Railways'
26 Chairman, Passenger Services Committee
27 Member, Passenger Amenities Committee
28 The Pay & Accounts Officer, Ministry of Railways(Railway Board)
29 The General Secretary, IRCA/New Delhi
30 The Commissioner, Railway Safety/Lucknow
31 Liaison Officer, V CPC, Zonal Railways/PUs/RDSO/Trg. Institutes, Metro Railway/COFMOW/CORE/RSC etc.

Sreeram
(S. SREERAM)
Dy. Director Finance(Estt.) III
Railway Board

No.F(E)III/97/PN1/23 NEW DELHI Dt: 7.11.1997

Copy (with 100 spares) forwarded to the DAI(Railways)/New Delhi

Sreeram
for Financial Commissioner, Railways

Attested
Dinesh
D.P.O/BKN

-15-

Un

: 4 :

E)III/97/PN1/23 NEW DELHI Dt: 7.11.1997

Copy forwarded to :-

1 The General Secretary, NFIR (with 35 spares)

2 The General Secretary, AIRF(with 35 spares)

3 The Members of the National Council, Departmental Council and Secretary Staff Side, National Council, 13-C, Feroze Shah Road, New Delhi (with 90 spares)

4 The Secretary General, FROA

5 The Secretary, RBSS, Group 'A' Officers Association

6 The President, Railway Board Class II Officers' Association

7 The Secretary General, IRPOF

8 The President, Indian Railway Class II Officers' Association

9 The Secretary, Railway Board Ministerial Staff Association

10 The Secretary, Railway Board Class IV Staff Association

A. K. Choudhury

for Secretary, Railway Board

Copy to :-

PPSs/PSs/PAs to : CRB, FC, MS, MT, ME, ML, MM, DG/RHS, DG/RPF, All Additional Members, All OSDs, Secretary, All Executive Directors, JS, JS(G), JS(C), JS(D), DS(G), JDPC-II, DEN, Dir(MPP), DE(G), JDPC-I, JDE(N), JDE(P&A), JDE(GC), JDE(Rep.), JDE(G), JDE(D&A), JDE(Gaz.), JDE(W), JDE(GP), JDE(Res.)I, DF(E), DDPC-III, IV, V, DDV(A&P), DDF(E)I, II & III, JDE(L), DDE(LR)I, II & III, DDE(R)II, PAO, US(A), US(D), US(E), W.O./Railway Board.

Cash-I, II, III & IV, Budget, E(P&A)I/II, E(G), E(NG)I & II, FC-V, PC-III & IV, E(Trg.), E(MPP), E(LR)I & II, F(E)I, II & Special, Security(E), Security(ABE), Accounts III, ERB-I, II, III, IV, V & D, G(Pass), G(Acc), E(Welfare), E(SCT), E(O)I, II, III & III(CC), E(GR)I & II, E(GP), E(GC), PR, E(D&A), Budget, O&M, Code Revision Cell, E(LR)III, ACs-II, P.G., E(Rep)I/II/III/Railway Board.

1 National Federation of Railway Pensioners, 42/14, Motilal Street, T.Nagar, Madras - 600 017

2 The Secretary General, National Federation of Railway Pensioners, 27/578, Audityapuram, Palghat - 678 006

3 Shri R.B. Kulkarni, President, AIRRF, 13/9, Vivekanand Housing Society, Gurumandir Road, Dombivli(East), Maharashtra - 421 201.

4 The President, All India Retired Railway Officers' Association, No.12-13268, Street No.15, Taranaka, Secunderabad

Copy to : DOP&PW with reference to their O.M.No.45/86/97-P&PW(A)-Part II dt.27.10.97

Attested
D.P.O/BKN

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F.No.45/86/97-P&PW(A)-Part.II
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners Welfare

New Delhi, Dated the 27th October, 1997

OFFICE MEMORANDUM

Subject: ***Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission — Revision of pension of pre-1996 pensioners/family pensioners etc.***

•••••

The undersigned is directed to say that in pursuance of Government's decision on the recommendations of Fifth Central Pay Commission, sanction of the President is hereby accorded to the regulation, with effect from 1.1.1996, pension/family pension of all the pre-1996 pensioners/family pensioners in the manner indicated in the succeeding paragraphs.

2.1. These orders apply to all pensioners/family pensioners who were drawing pension/family pension on 1.1.1996 under the Central Civil Services (Pension) Rules, 1972, CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway pensioners and pensioners of All India Services including officers of the Indian Civil Service, retired from service on or after 1.1.1973.

2.2. Separate orders will be issued by the Ministry of Defence in regard to Armed Forces pensioners/family pensioners.

2.3. These orders do not also apply to retired High Court and Supreme Court Judges and other Constitutional/Statutory Authorities whose pension etc. is governed by separate rules/orders.

3.1. In these orders:

(a) 'Existing pensioner' or 'Existing Family pensioner' means a pensioner who was drawing/entitled to pension/family pension on 31.12.1995.

(b) 'Existing pension' means the basic pension inclusive of commuted portion, if any, due on 31.12.1995. It covers all classes of pension under the CCS (Pension) Rules, 1972 as also Disability Pension under the CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway employees and Members of All India Services.

(c) 'Existing family pension' means the basic family pension drawn on 31.12.1995 under the CCS (Pension) Rules and the corresponding rules applicable to Railway employees and Members of All India Services.

(d) 'Existing Dearness Relief' means the relief due to pensioners/family pensioners upto average CPI 1510.

4.1. The pension/family pension of existing pre-1996 pensioners/family pensioners will be consolidated with effect from 1.1.1996 by adding together:-

i) The existing pension/family pension.

ii) Dearness Relief upto CPI 1510 i.e. @ 148%, 111% and 96% of Basic Pension as admissible vide this Department's O.M. No. 42/8/96-P&PW(G) dated 20.3.1996.

iii) Interim Relief I.

iv) Interim Relief II.

v) Fitment weightage @ 40% of the existing pension/family pension.

The amount so arrived at will be regarded as consolidated pension/family pension with effect from 1.1.1996. The upper ceiling on pension/family pension laid down in the Department of Pension and Pensioners' Welfare Office Memorandum No 2/1/87-PIC.II dated 14.4.1987 has been increased from Rs. 4500/- and Rs. 1250 to 50% and 30% respectively of the highest pay in the Government (The highest pay in the Government is Rs. 30,000 since 1.1.1996). Since the consolidated pension will be inclusive of commuted portion of pension, if any, the commuted portion will be deducted from the said amount while making monthly disbursements.

4.2. Some of the existing pensioners who retired between 31.3.1985 and 31.12.1985 are in receipt of personal pension. The said personal pension will continue to be granted as a separate element and will not be merged into the pension as consolidated above.

4.3. Since the consolidated pension/family pension arrived at as per paragraph 4.1. includes dearness relief upto average index level 1510, dearness relief will be admissible thereon only beyond index average 1510 in accordance with the revised scheme of dearness relief for which orders are being issued separately. The two instalments of dearness relief sanctioned earlier from 1.7.1996 and 1.1.1997 in this Department's Office Memorandum No. 42(8)/P&PW(G)/96 dated the 12th September, 1996 and Office Memorandum No. 42(2)P&PW(G)/97 dated the 3rd April, 1997 respectively shall be adjusted against revised Dearness Relief becoming due on the consolidated pension/family pension.

4.4. The amount already paid on account of Interim Relief III sanctioned vide this Department's Office Memorandum No. 42/18/95-P&PW(G)-Vol.II dated 6.9.1996 will be recovered from the arrears becoming due on consolidation of pension/family pension as in para 4.1. above and sanction of Dearness Relief on consolidated pension/family pension.

5.1. Where the consolidated pension/family pension in terms of paragraph 4 above works out to an amount less than Rs. 1275/- the same shall be stepped upto Rs. 1275/-. This will be regarded as pension/family pension with effect from 1.1.1996. In the case of pensioners who are in receipt of more than one pension, the floor ceiling of Rs. 1275/- will apply to the total of all pensions taken together.

5.2. Where the disability pension under the CCS(EOP) Rules, is drawn in addition to invalid pension under the CCS (Pension) Rules, 1972, the minimum limit of Rs. 1275/- will apply to total of two pensions as indicated in paragraph 5.1. Where the disability pension is drawn in isolation, the minimum limit of Rs. 1275/- will apply for 100% disability. For lesser degree of disability the minimum limit will be proportionately less.

Attested
[illegible] — D.P.O/BKN

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6. The employed/re-employed pensioners/family pensioners are not getting dearness releif on pension at present under the extant orders. In their case the notional dearness relief which would have been admissible to them but for their employment/re-employment will be taken into account for consolidation of their pension in terms of paragraph 4.1. above as if they were drawing the dearness relief. Their pay will be re-fixed w.e.f. 1.1.1996 with reference to consolidated pension becoming admissible to them. Dearness relief beyond 1.1.1996 will, however, not be admissible to them during the period of employment/re-employment.

7. The cases of Central Government employees who have been permanently absorbed in public sector undertakings/autonomous bodies will be regulated as follows:-

a) **PENSION**

Where the Government servants on permanent absorption in public sector undertakings/autonomous bodies continue to draw pension separately from the Government, the pension of such abosrbees will be updated in terms of these orders. In cases where the Government servants have drawn one time lumpsum terminal benefits equal to 100% of their pensions and have become entitled to the restoration of one-third commuted portion of pension as per Supreme Court judgement dated 15.12.1995, their cases will not be covered by these orders.

b) **FAMILY PENSION**

In cases where, on permanent absorption in public sector undertakings/autonomous bodies, the terms of absorption permit grant of family pension under the CCS (Pension) Rules, 1972 or the corresponding rules applicable to Railway employees/members of All India Services, the family pension being drawn by family pensioners will be updated in accordance with these orders.

8. All Pension Disbursing Authorities including Public Sector Banks handling disbursement of pension to the Central Government pensioners are hereby authorised to pay pension/family pension to existing pensioners/family pensioenrs at the consolidated rates without any further authorisation from the concerned Accounts Officers/Head of Office etc. A table indicating the existing pension, the consolidated pension and difference payable from 1.1.1996 is enclosed for ready reference. (Annexure I). This table may be used where the pensioner is in receipt of a single pension only. Where a pensioner is in receipt of more than one pension, consolidation may be done separately in terms of paragraph 4.1 and as indicated in pargraph 5 floor ceiling of Rs. 1275/- may be applied to total pension from all sources taken together. A suitable entry regarding the revised consolidated pension shall be recorded by the pension Disbursing Authorities in both halves of the Pension Payment Order. An intimation regarding disbursement of revised pension may be sent by the pension disbursing authorities to the Office of CPAO and Accounts Officer which had issued the PPO in the form given at Annexure-II so that the latter can update the Pension payment Order Register maintained by him. An acknowledgement shall be obtained by the Pension Disbursing Authorities from Office of CPAO and the respective Accounts Officers in this behalf.

9.1. The consolidated pension/family pension as worked out in accordance with provisions of Para 4.1. above shall be treated as final 'Basic Pension' with effect from 1.1.1996 and shall qualify for grant of Dearness Relief sanctioned thereafter in respect of following categories of pensioners/family pensioners:-

(i) Pensioners, who retired between the period from 1.1.1986 to 31.12.1995.

(ii) Family pensioners, who became entitled for family pension during the period from 1.1.1986 to 31.12.1995 and were sanctioned family pension @ 30% of the last pay drawn by the deceased employee.

9.2. In case of other pensioners/family pensioners, these orders provide for revision/consolidation of pension with effect from 1.1.1996 as an interim measure only so as to provide them immediate relief and shall be subject to variation. Detailed instructions regarding fixation of their pay on notional basis/revision/consolidation of pension/family pension and issue of authorisation in this regard will be issued separately. Pending issue of detailed instructions as stated above, grant of pension/family pension to all these pensioners/family pensioners may be continued to be regulated under these orders.

10. The arrears on account of consolidation of pension would be paid in cash with the stipulation that where amount of arrears is less than Rs.5,000/-, it should be paid in one instalment and where it is in excess of Rs.5.000/-, it should be paid in two instalments; in the first instalment, payment should be restricted to Rs.5,000/- plus fifty percent of their balance amount of arrears.

11. It is considered desirable that the benefit of these orders should reach the pensioners as expeditiously as possible. To achieve this objective it is desired that all pension disbursing Authorities should ensure that the revised pension and the first instalment of arrears due to the pensioners in terms of the above orders is paid to the pensioners or credited to their account by 30th November, 1997 or before positively. Instructions regarding release of second instalment of arrears will be issued later.

12. In their application to the persons belonging to Indian Audit and Accounts Department these orders issue in consultation with the Comptroller and Auditor General of India.

13. Ministry of Agriculture etc. are requested to bring the contents of these Orders to the notice of Controller of Accounts/Pay and Accounts Officers and Attached and subordinate Offices under them on a top priority basis. All pension disbursing offices are also advised to prominently display these orders on their notice boards for the benefit of pensioners.

Attested
D.P.O/BRM

(S. LAKSHMINARAYANAN),
Additional Secretary (Pension)

To

All Ministries/Departments of Government of India.

F.No. 45/86/97-P&PW(A)-Pt-II dated 27.10.1997

Copy to:-

(As per list attached).

-18- (45)

Annexure I (Para 8)

Table Showing Existing Pension/Family Pension and Consolidated Pension/ Family Pension as on 1.1.96

Existing B.P./F.P. (as on 1.1.96)	Consoli. Pension/ F.P. (as on 1.1.96)	P.M. Diff. from 1.1.96 to 31.3.96	P.M. Diff. from 1.4.96 to 30.6.96	P.M. Diff. from 1.7.96 to 31.12.96	P.M. Diff. from 1.1.97 to 30.6.97	P.M. Diff. from 1.7.97 onwards *
(1)	(2)	(3)	(4)	(5)	(6)	(7)
375	1275	245	145	154	164	228
376	1275	242	142	152	161	225
377	1275	240	140	149	159	223
378	1275	237	137	146	156	220
379	1275	235	135	144	153	217
380	1275	232	132	141	151	215
381	1275	230	130	139	148	212
382	1275	227	127	136	145	209
383	1275	225	125	134	142	206
384	1275	222	122	131	140	204
385	1275	220	120	128	137	201
386	1275	217	117	126	134	198
387	1275	215	115	123	132	196
388	1275	212	112	121	129	193
389	1275	210	110	118	126	190
390	1275	207	107	115	124	188
391	1275	205	105	113	121	185
392	1275	202	102	110	118	182
393	1275	200	100	108	115	179
394	1275	197	97	105	113	177
395	1275	195	95	102	110	174
396	1275	192	92	100	107	171
397	1275	190	90	97	105	169
398	1275	187	87	95	102	166
399	1275	185	85	92	99	163
400	1275	183	83	90	97	161
401	1275	180	80	87	94	158
402	1275	178	78	84	91	155
403	1275	175	75	82	88	152
404	1275	173	73	79	86	150
405	1275	170	70	77	83	147
406	1275	168	68	74	80	144
407	1275	165	65	71	78	142
408	1276	164	64	71	77	140
409	1279	164	64	71	77	141
410	1281	164	64	71	77	141
411	1285	165	65	72	78	143
412	1287	165	65	72	78	143
413	1291	166	66	73	79	143
414	1293	166	66	73	79	144
415	1296	166	66	73	79	144
416	1299	167	67	73	79	144
417	1302	167	67	74	81	146
418	1305	168	68	75	81	146
419	1308	168	68	75	81	147
420	1310	168	68	75	81	147
421	1314	169	69	76	83	148
422	1316	169	69	76	83	148
423	1320	170	70	77	83	149
424	1322	170	70	77	83	149
425	1324	170	70	77	83	149
426	1328	171	71	78	84	150
427	1330	171	71	78	84	150
428	1334	172	72	79	85	152
429	1336	172	72	79	85	152
430	1339	172	72	79	86	153
431	1342	173	73	79	86	153
432	1345	173	73	80	86	153
433	1348	174	74	80	86	154
434	1351	174	74	81	88	155
435	1353	174	74	81	88	155
436	1357	175	75	82	88	156
437	1359	175	75	82	88	156
438	1363	176	76	83	90	158
439	1365	176	76	83	90	158
440	1368	176	76	83	90	158
441	1371	177	77	83	90	159
442	1374	177	77	84	90	159
443	1377	178	78	85	91	160
444	1380	178	78	86	92	161
445	1382	178	78	86	92	161
446	1386	179	79	86	92	162
447	1388	179	79	86	93	162
448	1392	180	80	87	94	163
449	1394	180	80	87	94	163
450	1396	180	80	87	94	163
451	1400	181	81	87	94	164
452	1402	181	81	88	94	164
453	1406	182	82	89	95	165
454	1408	182	82	89	95	166
455	1411	182	82	89	95	166
456	1414	183	83	89	96	166
457	1417	183	83	90	97	168
458	1420	184	84	90	97	168
459	1423	184	84	91	97	168
460	1425	184	84	91	97	169
461	1429	185	85	93	99	170
462	1431	185	85	93	99	170
463	1435	186	86	93	99	171
464	1437	186	86	93	99	171
465	1440	186	86	93	100	172
466	1443	187	87	94	100	172
467	1446	187	87	94	101	173
468	1449	188	88	94	101	174
469	1452	188	88	96	102	174
470	1454	188	88	96	102	175
471	1458	189	89	97	103	176
472	1460	189	89	97	103	176
473	1464	190	90	97	104	177
474	1466	190	90	97	104	177
475	1468	190	90	97	104	177
476	1472	191	91	98	104	178
477	1474	191	91	98	104	178
478	1478	192	92	99	106	180
479	1480	192	92	99	106	180
480	1483	192	92	99	106	180
481	1486	193	93	100	106	181
482	1489	193	93	100	107	181
483	1492	194	94	101	107	181
484	1495	194	94	101	108	183
485	1497	194	94	101	108	183
486	1501	195	95	103	109	184
487	1503	195	95	103	109	184
488	1507	196	96	104	110	185
489	1509	196	96	104	110	185
490	1512	196	96	104	110	186
491	1515	197	97	104	111	186
492	1518	197	97	104	111	187
493	1521	198	98	105	111	187
494	1524	198	98	105	112	189
495	1526	198	98	105	112	189
496	1530	199	99	107	113	189
497	1532	199	99	107	113	190
498	1536	200	100	108	114	191
499	1538	200	100	108	114	191
500	1540	200	100	108	114	191
501	1545	201	101	108	115	192
502	1547	201	101	108	115	192
503	1551	202	102	110	116	193
504	1553	202	102	110	116	193
505	1556	202	102	110	116	194
506	1559	203	103	110	116	194
507	1562	203	103	110	117	196
508	1565	204	104	111	118	196
509	1568	204	104	111	118	196
510	1570	204	104	111	118	197
511	1575	205	105	112	119	198
512	1577	205	105	112	119	198
513	1581	206	106	114	120	199
514	1583	206	106	114	120	199
515	1586	206	106	114	120	200
516	1589	207	107	114	121	200
517	1592	207	107	114	122	201
518	1595	208	108	115	122	202
519	1598	208	108	115	122	202
520	1600	208	108	115	122	202
521	1605	209	109	117	124	204
522	1607	209	109	117	124	204
523	1611	210	110	118	124	205
524	1613	210	110	118	125	205
525	1615	210	110	118	125	205
526	1619	211	111	118	125	206
527	1621	211	111	118	125	206
528	1625	212	112	119	126	208
529	1627	212	112	119	126	208
530	1630	212	112	120	127	208
531	1634	213	113	120	127	209
532	1637	213	113	121	127	209
533	1640	214	114	121	128	210
534	1643	214	114	121	129	211
535	1645	214	114	121	129	211
536	1649	215	115	122	129	212
537	1651	215	115	123	130	212
538	1655	216	116	124	131	214
539	1657	216	116	124	131	214
540	1660	216	116	124	131	214
541	1664	217	117	124	132	215
542	1667	217	117	125	132	215
543	1670	218	118	125	132	216
544	1673	218	118	125	133	217
545	1675	218	118	126	133	217
546	1679	219	119	127	134	218
547	1681	219	119	127	134	218
548	1685	220	120	128	135	220
549	1687	220	120	128	135	220
550	1689	220	120	128	135	220
551	1694	221	121	128	136	221
552	1696	221	121	128	136	221
553	1700	222	122	129	136	221
554	1702	222	122	130	137	222
555	1705	222	122	130	137	222
556	1708	223	123	130	137	223
557	1711	223	123	131	138	224
558	1714	224	124	131	139	224
559	1717	224	124	132	139	225
560	1719	224	124	132	139	225
561	1724	225	125	133	140	227
562	1726	225	125	133	140	227
563	1730	226	126	134	141	227
564	1732	226	126	134	141	228
565	1735	226	126	134	141	228
566	1738	227	127	135	142	229
567	1741	227	127	135	143	230
568	1744	228	128	135	143	230
569	1747	228	128	136	143	231
570	1749	228	128	136	143	231
571	1754	229	129	138	145	233
572	1756	229	129	138	145	233
573	1760	230	130	138	145	233
574	1762	230	130	138	145	234
575	1764	230	130	138	145	234
576	1768	231	131	139	146	234
577	1770	231	131	139	146	235
578	1774	232	132	139	147	236
579	1776	232	132	140	147	236
580	1779	232	132	140	148	237
581	1783	233	133	141	148	237
582	1786	233	133	141	148	238
583	1789	234	134	142	149	239
584	1792	234	134	142	150	239
585	1794	234	134	142	150	239
586	1798	235	135	143	150	240
587	1800	235	135	143	150	240
588	1804	236	136	145	152	242
589	1806	236	136	145	152	242
590	1809	236	136	145	152	243
591	1813	237	137	145	153	243
592	1816	237	137	145	153	244
593	1819	238	138	146	153	244
594	1822	238	138	146	154	245
595	1824	238	138	146	154	245
596	1828	239	139	148	155	246
597	1830	239	139	148	155	246
598	1834	240	140	149	156	248
599	1836	240	140	149	156	248
600	1838	240	140	149	156	248
601	1843	241	141	149	157	249
602	1845	241	141	149	157	249
603	1849	242	142	150	157	250
604	1851	242	142	150	158	250
605	1854	242	142	151	158	251
606	1857	243	143	151	158	251
607	1860	243	143	151	159	252
608	1863	244	144	152	160	253
609	1866	244	144	152	160	253
610	1868	244	144	152	160	253
611	1873	245	145	153	161	255
612	1875	245	145	153	161	255
613	1879	246	146	155	162	256
614	1881	246	146	155	162	256
615	1884	246	146	155	162	256
616	1887	247	147	155	162	257
617	1890	247	147	155	164	258
618	1893	248	148	156	164	259
619	1896	248	148	156	164	259
620	1898	248	148	156	164	259
621	1903	249	149	158	166	261
622	1905	249	149	158	166	261
623	1909	250	150	159	166	262
624	1911	250	150	159	166	262
625	1913	250	150	159	166	262
626	1917	251	151	159	167	263
627	1919	251	151	159	167	263
628	1923	252	152	160	168	264
629	1925	252	152	160	168	264
630	1928	252	152	161	169	265
631	1932	253	153	161	169	266
632	1935	253	153	162	169	266
633	1938	254	154	162	170	266
634	1941	254	154	162	171	268
635	1943	254	154	162	171	268
636	1947	255	155	163	171	269
637	1949	255	155	163	171	269
638	1953	256	156	165	173	270
639	1955	256	156	165	173	270
640	1958	256	156	165	173	271

* *Till consolidated pension & DR at revised rate is paid or 31.12.97 whichever is earlier.*

D.P.O/BKN

(1)	(2)	(3)	(4)	(5)	(6)	(7)
641	1962	257	157	165	173	272
642	1965	257	157	166	174	272
643	1958	258	158	166	174	272
644	1971	258	158	167	175	274
645	1973	258	159	167	175	274
646	1977	259	159	168	176	275
647	1979	259	159	168	176	275
648	1983	260	160	169	177	276
649	1985	260	160	169	177	276
650	1987	260	160	169	177	276
651	1992	261	161	169	178	277
652	1994	261	161	169	178	277
653	1998	262	162	170	178	278
654	2000	262	162	170	178	278
655	2003	262	162	171	179	279
656	2006	263	163	171	179	279
657	2009	263	163	172	180	281
658	2012	264	164	172	180	281
659	2015	264	164	173	181	281
660	2017	264	164	173	181	282
661	2022	265	165	174	182	283
662	2024	265	165	174	182	283
663	2028	266	166	175	183	284
664	2030	266	166	175	183	284
665	2033	266	166	175	183	285
666	2036	267	167	176	183	285
667	2039	267	167	176	185	287
668	2042	268	168	176	185	287
669	2045	268	168	177	165	287
670	2047	268	168	177	185	288
671	2052	269	169	179	187	289
672	2054	269	169	179	187	289
673	2058	270	170	179	187	289
674	2060	270	170	179	187	290
675	2062	270	170	179	187	290
676	2066	271	171	180	187	290
677	2068	271	171	180	188	291
678	2072	272	172	180	188	291
679	2074	272	172	180	189	293
680	2077	272	172	181	189	293
681	2081	273	173	182	190	294
682	2084	273	173	182	190	294
683	2087	274	174	183	190	294
684	2090	274	174	183	190	295
685	2092	274	174	183	192	296
686	2096	275	175	184	192	296
687	2098	275	175	184	192	297
688	2102	276	176	186	192	297
689	2104	276	175	186	194	299
690	2107	276	176	186	194	299
691	2111	277	177	186	194	299
692	2114	277	177	186	194	300
693	2117	278	178	187	195	300
694	2120	278	178	187	195	301
695	2122	278	178	187	196	302
696	2126	279	179	189	196	302
697	2128	279	179	189	197	303
698	2132	280	180	190	197	303
699	2134	280	180	190	198	305
700	2136	280	180	190	198	305
701	2141	281	181	190	198	305
702	2143	281	181	190	199	306
703	2147	282	182	191	199	306
704	2149	282	182	191	199	307
705	2152	282	182	192	199	307
706	2155	283	183	192	200	307
707	2158	283	183	192	200	308
708	2161	284	184	193	201	309
709	2164	284	184	193	201	309
710	2166	284	184	193	202	310
711	2171	285	185	194	202	310
712	2173	285	185	194	203	312
713	2177	286	186	196	203	312
714	2179	286	186	196	204	313
715	2182	286	186	196	204	313
716	2185	287	187	196	204	313
717	2188	287	187	196	204	314
718	2191	288	188	197	206	315
719	2194	288	188	197	206	315
720	2196	288	188	197	206	316
721	2201	289	189	197	206	316
722	2203	289	189	199	208	318
723	2207	290	190	199	208	318
724	2209	290	190	200	208	318
725	2211	290	190	200	208	319
726	2215	291	191	200	208	319
727	2217	291	191	200	209	319
728	2221	292	192	201	209	320
729	2223	292	192	201	210	321
730	2226	292	192	202	210	321
731	2230	293	193	202	211	322
732	2233	293	193	203	211	322
733	2236	294	194	203	211	323

(1)	(2)	(3)	(4)	(5)	(6)	(7)
734	2239	294	194	203	213	325
735	2241	294	194	203	213	325
736	2245	295	195	204	213	325
737	2247	295	195	204	213	326
738	2251	296	196	206	215	327
739	2253	296	196	206	215	327
740	2256	296	196	205	215	328
741	2260	297	197	206	215	328
742	2263	297	197	207	216	329
743	2266	298	198	207	215	329
744	2269	298	198	208	217	330
745	2271	298	198	208	217	330
746	2275	299	199	208	217	331
747	2277	299	199	209	218	332
748	2281	300	200	210	219	333
749	2283	300	200	210	219	333
750	2285	300	200	210	219	333
751	2290	301	201	210	220	334
752	2292	301	201	210	220	334
753	2295	302	202	211	220	335
754	2299	302	202	211	220	335
755	2301	302	202	212	221	336
756	2304	303	203	212	221	336
757	2607	303	203	213	222	337
758	2310	304	204	213	222	338
759	2313	304	204	214	223	338
760	2315	304	204	214	223	338
761	2320	305	205	215	224	340
762	2322	305	205	215	224	340
763	2326	306	206	216	225	341
764	2328	306	206	216	225	341
765	2331	306	206	216	225	342
766	2334	307	207	217	225	342
767	2337	307	207	217	226	343
768	2340	308	208	217	227	344
769	2343	308	208	218	227	344
770	2345	308	208	218	227	344
771	2350	309	209	219	228	346
772	2352	309	209	219	228	346
773	2356	310	210	220	229	347
774	2358	310	210	220	229	347
775	2360	310	210	220	229	347
776	2364	311	211	221	230	348
777	2366	311	211	221	230	348
778	2370	312	212	221	231	350
779	2372	312	212	221	231	350
780	2375	312	212	221	231	350
781	2379	313	213	223	232	351
782	2382	313	213	223	232	351
783	2385	314	214	224	232	352
784	2388	314	214	224	234	353
785	2390	314	214	224	234	353
786	2394	315	215	225	234	354
787	2396	315	215	225	234	354
788	2400	316	216	226	235	355
789	2402	316	216	226	235	355
790	2405	316	216	226	236	356
791	2409	317	217	227	236	357
792	2412	317	217	227	236	357
793	2415	318	218	228	237	357
794	2418	318	218	228	238	359
795	2420	318	218	228	238	359
796	2424	319	219	229	238	360
797	2426	319	219	229	239	360
798	2430	320	220	231	240	361
799	2432	320	220	231	240	361
800	2434	320	220	231	240	361
801	2439	321	221	231	241	363
802	2441	321	221	231	241	363
803	2445	322	222	232	241	363
804	2447	322	222	232	241	364
805	2450	322	222	232	241	364
806	2453	323	223	233	242	364
807	2456	323	223	233	243	366
808	2459	324	224	234	243	366
809	2462	324	224	234	243	367
810	2464	324	224	234	244	367
811	2469	325	225	235	245	368
812	2471	325	225	235	245	368
813	2475	326	226	236	245	369
814	2477	326	226	236	246	370
815	2480	326	226	237	246	370
816	2483	327	227	237	246	370
817	2486	327	227	237	247	372
818	2489	328	228	238	248	372
819	2492	328	228	238	248	372
820	2494	328	228	238	248	373
821	2499	329	229	239	249	374
822	2501	329	229	240	249	374
823	2505	330	230	241	250	375
824	2507	330	230	241	250	375
825	2509	330	230	241	250	375
826	2513	331	231	241	251	376

(1)	(2)	(3)	(4)	(5)	(6)	(7)
827	2515	331	231	241	251	376
828	2519	332	232	242	252	378
829	2521	332	232	242	252	378
830	2524	332	232	242	252	379
831	2528	333	233	243	253	379
832	2531	333	233	244	253	380
833	2534	334	234	244	253	380
834	2537	334	234	244	254	381
835	2539	334	234	244	254	381
836	2543	335	235	245	255	382
837	2545	335	235	245	255	382
838	2549	336	236	246	256	384
839	2551	336	236	246	256	384
840	2554	336	236	247	257	385
841	2558	337	237	247	257	385
842	2561	337	237	248	257	385
843	2564	338	238	248	258	386
844	2567	338	238	249	259	387
845	2569	338	238	249	259	387
846	2573	339	239	249	259	388
847	2575	339	239	249	259	388
848	2579	340	240	251	261	390
849	2581	340	240	251	261	390
850	2583	340	240	251	261	390
851	2588	341	241	251	262	391
852	2590	341	241	251	262	391
853	2594	342	242	252	262	392
854	2596	342	242	252	262	392
855	2599	342	242	252	262	392
856	2602	343	243	253	263	393
857	2605	343	243	254	264	394
858	2608	344	244	254	264	395
859	2611	344	244	255	264	395
860	2613	344	244	255	265	395
861	2618	345	245	256	266	397
862	2620	345	245	256	266	397
863	2624	346	246	256	256	398
864	2626	346	245	257	267	398
865	2629	346	246	257	267	398
866	2632	347	247	258	267	399
867	2635	347	247	258	268	400
868	2638	348	248	258	269	400
869	2641	348	249	259	269	401
870	2643	348	248	259	269	401
871	2648	349	249	260	270	403
872	2650	349	249	260	270	403
873	2654	350	250	261	271	404
874	2656	350	250	261	271	404
875	2658	350	250	261	271	404
876	2662	351	251	262	271	405
877	2664	351	251	262	272	405
878	2668	352	252	262	273	406
879	2670	352	252	262	273	406
880	2673	352	252	262	273	407
881	2677	353	253	264	274	408
882	2680	353	253	264	274	408
883	2683	354	254	265	274	408
884	2686	354	254	265	275	410
885	2688	354	254	265	275	410
886	2692	355	255	266	276	410
887	2694	355	255	266	276	411
888	2698	356	256	267	277	412
889	2700	356	256	267	277	412
890	2703	356	256	267	278	413
891	2707	357	257	268	278	413
892	2710	357	257	268	278	414
893	2713	358	258	269	279	414
894	2716	358	258	269	280	416
895	2718	358	258	269	280	416
896	2722	359	259	270	280	416
897	2724	359	259	270	280	417
898	2728	360	260	272	282	418
899	2730	360	260	272	282	418
900	2732	360	260	272	282	418
901	2737	361	261	272	282	419
902	2739	361	261	272	282	419
903	2743	362	262	273	283	420
904	2745	362	262	273	283	420
905	2748	362	262	273	283	421
906	2751	363	263	274	284	421
907	2754	363	263	274	285	423
908	2757	364	264	275	285	423
909	2760	364	264	275	285	423
910	2762	364	264	275	285	424
911	2767	365	265	276	287	425
912	2769	365	265	276	287	425
913	2773	366	266	277	287	426
914	2775	366	266	277	287	426
915	2778	366	266	278	288	427
916	2781	367	267	278	288	427
917	2784	367	267	278	289	428
918	2787	368	268	279	289	429
919	2790	368	268	279	290	429

Attested

D.P.O/BLEN

– 20

3

(47)

(1)	(2)	(3)	(4)	(5)	(6)	(7)
920	2792	368	268	279	290	429
921	2797	369	269	280	291	431
922	2799	369	269	280	291	431
923	2803	370	270	282	292	432
924	2805	370	270	282	292	432
925	2807	370	270	282	292	432
926	2811	371	271	282	292	433
927	2813	371	271	282	293	433
928	2817	372	272	283	294	435
929	2819	372	272	283	294	435
930	2822	372	272	283	294	435
931	2826	373	273	284	295	436
932	2829	373	273	285	295	436
933	2832	374	274	285	295	437
934	2835	374	274	285	296	438
935	2837	374	274	285	296	438
936	2841	375	275	286	297	439
937	2843	375	275	286	297	439
938	2847	376	276	287	298	441
939	2849	376	276	287	298	441
940	2852	376	276	288	299	441
941	2856	377	277	288	299	442
942	2859	377	277	289	299	442
943	2862	378	278	289	299	443
944	2865	378	278	290	301	444
945	2867	378	278	290	301	444
946	2871	379	279	290	301	445
947	2873	379	279	290	301	445
948	2877	380	280	292	303	447
949	2879	380	280	292	303	447
950	2881	380	280	292	303	447
951	2886	381	281	292	303	448
952	2888	381	281	292	303	448
953	2892	382	282	293	304	448
954	2894	382	282	293	304	449
955	2897	382	282	293	304	449
956	2900	383	283	293	304	449
957	2903	383	283	295	306	451
958	2906	384	284	295	306	451
959	2909	384	284	296	306	452
960	2911	384	284	296	306	452
961	2916	385	285	297	308	454
962	2918	385	285	297	308	454
963	2922	386	286	297	308	454
964	2924	386	286	297	308	455
965	2927	386	286	298	309	455
966	2930	387	287	299	309	455
967	2933	387	287	299	310	457
968	2936	388	288	299	310	457
969	2939	388	288	300	311	458
970	2941	388	288	300	311	458
971	2946	389	289	301	312	459
972	2948	389	289	301	312	459
973	2952	390	290	302	313	460
974	2954	390	290	302	313	461
975	2956	390	290	302	313	461
976	2960	391	291	303	313	461
977	2962	391	291	303	313	462
978	2966	392	292	303	315	463
979	2968	392	292	303	315	463
980	2971	392	292	303	315	464
981	2975	393	293	304	315	464
982	2978	393	293	305	316	465
983	2981	394	294	306	316	465
984	2984	394	294	306	317	466
985	2986	394	294	306	317	466
986	2990	395	295	307	318	467
987	2992	395	295	307	318	467
988	2996	396	296	308	319	469
989	2998	396	296	308	319	469
990	3001	396	296	308	320	470
991	3005	397	297	309	320	470
992	3008	397	297	309	320	471
993	3011	398	298	310	320	471
994	3014	398	298	310	322	472
995	3016	398	298	310	322	472
996	3020	399	299	311	322	473
997	3022	399	299	311	322	473
998	3026	400	300	313	324	475
999	3028	400	300	313	324	475
1000	3030	400	300	313	324	475
1001	3035	401	300	313	324	475
1002	3037	401	300	313	324	475
1003	3041	402	301	313	324	476
1004	3043	402	301	313	324	476
1005	3046	402	301	313	324	476
1006	3049	403	302	313	324	477
1007	3052	403	302	314	326	478
1008	3055	404	303	315	326	479
1009	3058	404	303	315	326	479
1010	3060	404	303	315	326	479
1011	[illegible]	405	303	315	327	480
1012	[illegible]	405	303	315	327	480
1013	3071	406	304	316	327	481
1014	3073	406	304	316	327	481
1015	3076	406	304	317	328	481
1016	3079	407	305	317	328	482
1017	3082	407	305	317	329	483
1018	3085	408	306	318	329	484
1019	3088	408	306	318	330	484
1020	3090	408	306	318	330	484
1021	3095	409	306	318	330	485
1022	3097	409	306	318	330	485
1023	3101	410	307	320	331	486
1024	3103	410	307	320	331	486
1025	3105	410	307	320	331	486
1026	3109	411	308	320	331	487
1027	3111	411	308	320	331	487
1028	3115	412	309	321	333	488
1029	3117	412	309	321	333	488
1030	3120	412	309	321	333	489
1031	3124	413	309	321	333	489
1032	3127	413	309	322	333	489
1033	3130	414	310	322	333	489
1034	3133	414	310	322	334	491
1035	3135	414	310	322	334	491
1036	3139	415	311	323	335	492
1037	3141	415	311	323	335	492
1038	3145	416	312	324	336	493
1039	3147	416	312	324	336	493
1040	3150	416	312	324	336	494
1041	3154	417	312	324	336	494
1042	3157	417	312	325	336	494
1043	3160	418	313	325	336	494
1044	3163	418	313	326	338	496
1045	3165	418	313	326	338	496
1046	3169	419	314	326	338	496
1047	3171	419	314	326	338	497
1048	3175	420	315	327	339	498
1049	3177	420	315	328	339	498
1050	3179	420	315	328	339	498
1051	3184	421	315	328	339	498
1052	3186	421	315	328	339	498
1053	3190	422	316	328	340	499
1054	3192	422	316	328	340	499
1055	3195	422	316	328	340	500
1056	3198	423	317	328	340	500
1057	3201	423	317	330	342	502
1058	3204	424	318	330	342	502
1059	3207	424	318	331	342	502
1060	3209	424	318	331	342	503
1061	3214	425	318	331	343	503
1062	3216	425	318	331	343	503
1063	3220	426	319	331	343	504
1064	3222	426	319	331	343	504
1065	3225	426	319	331	343	505
1066	3228	427	320	333	344	505
1067	3231	427	320	333	345	507
1068	3234	428	321	333	345	507
1069	3237	428	321	334	345	507
1070	3239	428	321	334	346	508
1071	3244	429	321	334	346	508
1072	3246	429	321	334	346	508
1073	3250	430	322	334	346	509
1074	3252	430	322	335	347	509
1075	3254	430	322	335	347	509
1076	3258	431	323	336	347	510
1077	3260	431	323	336	347	510
1078	3264	432	324	336	349	512
1079	3266	432	324	336	349	512
1080	3269	432	324	336	349	512
1081	3273	433	324	336	349	512
1082	3276	433	324	337	349	512
1083	3279	434	325	338	349	513
1084	3282	434	325	338	350	514
1085	3284	434	325	338	350	514
1086	3288	435	326	339	351	515
1087	3290	435	326	339	351	515
1088	3294	436	327	340	352	517
1089	3296	436	327	340	352	517
1090	3299	436	327	340	352	517
1091	3303	437	327	340	352	517
1092	3306	437	327	340	352	517
1093	3309	438	328	341	352	518
1094	3312	438	328	341	353	519
1095	3314	438	328	341	353	519
1096	3318	439	329	342	354	520
1097	3320	439	329	342	354	520
1098	3324	440	330	343	355	522
1099	3326	440	330	343	355	522
1100	3328	440	330	343	355	522
1101	3333	441	330	343	355	522
1102	3335	441	330	343	355	522
1103	3339	442	331	344	356	523
1104	3341	442	331	344	356	523
1105	3344	[illegible]	[illegible]	344	356	523
1106	3347	443	332	344	356	524
1107	3350	443	332	344	357	525
1108	3353	444	333	346	358	525
1109	3356	444	333	346	358	526
1110	3358	444	333	346	358	526
1111	3363	445	333	346	359	527
1112	3365	445	333	346	359	527
1113	3369	446	334	347	359	527
1114	3371	446	334	347	359	528
1115	3374	446	334	347	359	528
1116	3377	447	335	348	360	529
1117	3380	447	335	348	361	530
1118	3383	448	336	349	361	530
1119	3386	448	336	349	361	531
1120	3388	448	336	349	362	531
1121	3393	449	336	349	362	532
1122	3395	449	336	349	362	532
1123	3399	450	337	350	362	532
1124	3401	450	337	350	363	533
1125	3403	450	337	350	363	533
1126	3407	451	338	351	363	533
1127	3409	451	338	351	363	534
1128	3413	452	339	352	365	535
1129	3415	452	339	352	365	535
1130	3418	452	339	352	365	536
1131	3422	453	339	352	365	536
1132	3425	453	339	352	365	536
1133	3428	454	340	353	365	[illegible]
1134	3431	454	340	353	366	[illegible]
1135	3433	454	340	353	366	[illegible]
1136	3437	455	341	354	366	[illegible]
1137	3439	455	341	354	367	539
1138	3443	456	342	355	368	540
1139	3445	456	342	355	368	540
1140	3448	456	342	355	368	541
1141	3452	457	342	355	368	541
1142	3455	457	342	356	368	541
1143	3458	458	343	356	369	541
1144	3461	458	343	357	369	542
1145	3463	458	343	357	369	542
1146	3467	459	344	357	370	543
1147	3469	459	344	357	370	543
1148	3473	460	345	358	371	545
1149	3475	460	345	358	371	545
1150	3477	460	345	358	371	545
1151	3482	461	[illegible]	358	371	545
1152	3484	461	346	358	371	545
1153	3488	462	346	359	372	546
1154	3490	462	346	359	372	546
1155	3493	462	346	359	372	547
1156	3496	463	347	359	372	547
1157	3499	463	347	[illegible]	373	548
1158	3502	464	348	[illegible]	374	549
1159	3505	464	348	362	374	549
1160	3507	464	348	362	374	549
1161	3512	465	348	362	374	550
1162	3514	465	348	362	[illegible]	550
1163	3518	466	349	362	[illegible]	551
1164	3520	466	349	362	[illegible]	551
1165	3523	466	349	362	375	551
1166	3526	467	350	364	376	[illegible]
1167	3529	467	350	364	377	[illegible]
1168	3532	468	351	364	377	554
1169	3535	468	351	365	377	554
1170	3537	468	351	365	377	554
1171	3542	469	351	365	378	555
1172	3544	469	351	365	378	555
1173	3548	470	352	365	378	556
1174	3550	470	352	365	378	556
1175	3552	470	352	365	378	556
1176	3556	471	353	367	379	557
1177	3558	471	353	367	379	557
1178	3562	472	354	367	380	559
1179	3564	472	354	367	380	559
1180	3567	472	354	367	[illegible]	559
1181	3571	473	354	367	381	559
1182	3574	473	354	367	[illegible]	559
1183	3577	474	355	369	381	560
1184	3580	474	355	369	382	561
1185	3582	474	355	369	382	561
1186	3586	475	356	370	382	562
1187	3588	475	356	370	383	562
1188	3592	476	357	371	384	563
1189	3594	476	357	371	384	563
1190	3597	476	357	371	384	564
1191	3601	477	357	371	384	564
1192	3604	477	357	371	384	564
1193	3607	478	358	372	384	564
1194	3610	478	358	372	385	566
1195	3612	478	358	372	385	566
1196	3616	479	359	373	386	567
1197	3618	479	359	373	386	567
1198	3622	480	360	374	387	[illegible]

Attested
[signature]
D.P.O/BKN.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1199	3624	480	360	374	337	563
1200	3626	480	360	374	387	568
1201	3631	481	360	374	387	569
1202	3633	481	360	374	387	569
1203	3637	482	361	375	387	569
1204	3639	482	361	375	388	570
1205	3642	482	361	375	388	570
1206	3645	483	362	375	388	570
1207	3648	483	362	375	389	572
1208	3651	484	363	377	390	572
1209	3654	484	363	377	390	573
1210	3656	484	363	377	390	573
1211	3661	485	363	377	390	573
1212	3663	485	363	377	390	573
1213	3667	486	364	378	391	574
1214	3669	486	364	378	391	574
1215	3672	486	364	378	391	575
1216	3675	487	365	378	391	575
1217	3678	487	365	379	393	577
1218	3681	488	366	380	393	577
1219	3684	488	366	380	393	577
1220	3686	488	366	380	393	578
1221	3691	489	366	380	394	578
1222	3693	489	366	380	394	578
1223	3697	490	367	381	394	579
1224	3699	490	367	381	394	579
1225	3701	490	367	381	394	579
1226	3705	491	368	382	395	580
1227	3707	491	368	382	395	580
1228	3711	492	369	383	396	582
1229	3713	492	369	383	396	582
1230	3716	492	369	383	397	583
1231	3720	493	369	383	397	583
1232	3723	493	369	383	397	583
1233	3726	494	370	384	397	583
1234	3729	494	370	384	398	584
1235	3731	494	370	384	398	584
1236	3735	495	371	385	398	585
1237	3737	495	371	85	398	585
1238	3741	496	372	86	400	587
1239	3743	496	372	86	400	587
1240	3746	496	372	386	400	587
1241	3750	497	372	386	400	587
1242	3753	497	372	387	400	587
1243	3756	498	37	387	400	588
1244	3759	498	37	388	401	589
1245	3761	498	[illegible]	388	401	589
1246	3765	499	4	388	402	590
1247	3767	499	74	388	402	590
1248	3771	50	375	389	403	592
1249	3773	5	375	389	403	592
1250	3775	[illegible]	375	389	403	592
1251	3780	1	375	389	403	592
1252	3782	01	375	389	403	592
1253	3786	502	376	390	403	593
1254	378	502	376	390	404	593
1255	37	502	376	390	404	593
1256	[illegible]	503	377	390	404	594
1257	3797	503	377	391	405	595
1258	3800	504	378	391	405	595
1259	3803	504	378	393	406	596
1260	3805	504	378	393	406	596
1261	3810	505	378	393	406	597
1262	3812	505	378	393	406	597
1263	3816	506	379	393	407	598
1264	3818	506	379	393	407	598
1265	3821	506	379	393	407	598
1266	3824	507	380	394	407	599
1267	3827	507	380	395	409	600
1268	3830	508	381	395	409	600
1269	3833	508	381	396	409	601
1270	3835	508	381	396	409	601
1271	3840	509	381	396	410	602
1272	3842	509	381	396	410	602
1273	3846	510	382	396	410	602
1274	3848	510	382	396	410	603
1275	3850	510	382	396	410	603
1276	3854	511	383	398	411	604
1277	3856	511	383	398	411	604
1278	3860	512	384	398	412	605
1279	3862	512	384	398	412	605
1280	3865	512	384	398	413	606
1281	3869	513	384	398	413	606
1282	3872	513	384	398	413	606
1283	3875	514	385	399	413	606
1284	3878	514	385	400	414	608
1285	3880	514	385	400	414	608
1286	3884	515	386	401	414	608
1287	3886	515	386	401	414	609
1288	3890	516	387	402	416	610

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1289	3892	516	387	402	416	610
1290	3895	516	387	402	416	611
1291	3899	517	387	402	416	611
1292	3902	517	387	402	416	611
1293	3905	518	388	403	416	611
1294	3908	518	388	403	417	613
1295	3910	518	388	403	417	613
1296	3914	519	389	404	418	613
1297	3916	519	389	404	418	614
1298	3920	520	390	405	419	615
1299	3922	520	390	405	419	615
1300	3924	520	390	405	419	615
1301	3929	521	390	405	419	615
1302	3931	521	390	405	419	615
1303	3935	522	391	406	419	616
1304	3937	522	391	406	419	616
1305	3940	522	391	406	420	617
1306	3943	523	392	406	420	617
1307	3946	523	392	406	421	618
1308	3949	524	393	407	421	619
1309	3952	524	393	408	422	619
1310	3954	524	393	408	422	620
1311	3959	525	393	408	422	620
1312	3961	525	393	408	422	620
1313	3965	526	394	409	423	621
1314	3967	526	394	409	423	621
1315	3970	526	394	409	423	622
1316	3973	527	395	409	423	622
1317	3976	527	395	410	425	623
1318	3979	528	396	411	425	624
1319	3982	528	396	411	425	624
1320	3984	528	396	411	425	624
1321	3989	529	396	411	426	625
1322	3991	529	396	411	426	625
1323	3995	530	397	412	426	626
1324	3997	530	397	412	426	626
1325	3999	530	397	412	426	626
1326	4003	531	398	413	427	627
1327	4005	531	398	413	427	627
1328	4009	532	399	414	428	629
1329	4011	532	399	414	428	629
1330	4014	532	399	414	429	629
1331	4018	533	399	414	429	629
1332	4021	533	399	414	429	629
1333	4024	534	400	414	429	630
1334	4027	534	400	415	430	631
1335	4029	534	400	415	430	631
1336	4033	535	401	416	430	632
1337	4035	535	401	416	430	632
1338	4039	536	402	417	432	634
1339	4041	536	402	417	432	634
1340	4044	536	402	417	432	634
1341	4048	537	402	417	432	634
1342	4051	537	402	418	432	634
1343	4054	538	403	418	432	635
1344	4057	538	403	419	433	636
1345	4059	538	403	419	433	636
1346	4063	539	404	419	434	637
1347	4065	539	404	419	434	637
1348	4069	540	405	420	435	638
1349	4071	540	405	420	435	638
1350	4073	540	405	420	435	638
1351	4078	541	405	420	435	639
1352	4080	541	405	420	435	639
1353	4084	542	406	421	435	639
1354	4086	542	406	421	435	540
1355	4089	542	406	421	436	640
1356	4092	543	407	421	436	640
1357	4095	543	407	422	437	642
1358	4098	544	408	422	437	642
1359	4101	544	408	424	438	643
1360	4103	544	408	424	438	643
1361	4108	545	408	424	438	644
1362	4110	545	408	424	438	644
1363	4114	546	409	424	439	644
1364	4116	546	409	424	439	645
1365	4119	546	409	424	439	645
1366	4122	547	410	425	439	645
1367	4125	547	410	425	440	647
1368	4128	548	411	426	441	647
1369	4131	548	411	427	441	648
1370	4133	548	411	427	441	648
1371	4138	549	411	427	442	648
1372	4140	549	411	427	442	648
1373	4144	550	412	427	442	649
1374	4146	550	412	427	442	649
1375	4148	550	412	427	442	649
1376	4152	551	413	429	443	650
1377	4154	551	413	429	443	651

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1378	4158	552	414	[illegible]	444	[illegible]
1379	4160	552	414	[illegible]	[illegible]	652
1380	4163	[illegible]	414	429	445	[illegible]
1381	4167	553	414	429	445	653
1382	4170	553	414	429	445	653
1383	4173	554	415	430	445	653
1384	4176	554	415	431	446	654
1385	4178	554	415	431	446	654
1386	4182	555	416	432	446	655
1387	4184	555	416	432	446	655
1388	4188	556	417	433	448	657
1389	4190	556	417	433	448	657
1390	4193	556	417	433	448	658
1391	4197	557	417	433	448	658
1392	4200	557	417	433	448	658
1393	4203	558	418	434	448	658
1394	4206	558	418	434	449	659
1395	4208	558	418	434	449	659
1396	4212	559	419	435	449	660
1397	4214	559	419	435	450	660
1398	4218	560	420	436	451	662
1399	4220	560	420	436	451	662
1400	4222	560	420	436	451	662
1401	4227	561	420	436	451	662
1402	4229	561	420	436	451	662
1403	4233	562	421	437	451	663
1404	4235	562	421	437	451	663
1405	4238	562	421	437	452	663
1406	4241	563	422	437	452	664
1407	4244	563	422	437	453	665
1408	4247	564	423	438	453	666
1409	4250	564	423	438	453	66
1410	4252	564	423	439	454	66
1411	4257	565	423	439	454	667
1412	4259	565	423	439	454	667
1413	4263	566	424	440	455	668
1414	4265	566	424	440	455	668
1415	4268	566	424	440	455	668
1416	4271	567	425	440	455	669
1417	4274	567	425	440	456	670
1418	4277	568	426	442	457	671
1419	4280	568	426	442	457	671
1420	4282	568	426	442	457	671
1421	4287	569	426	442	457	672
1422	4289	569	426	442	457	672
1423	4293	570	427	443	458	673
1424	4295	570	427	443	458	673
1425	4297	570	427	443	458	673
1426	4301	571	428	444	459	674
1427	4303	571	428	444	459	674
1428	4307	572	429	445	460	675
1429	4309	572	429	445	460	675
1430	4312	572	429	445	460	676
1431	4316	573	429	445	460	676
1432	4319	573	429	445	460	676
1433	4322	574	430	445	460	676
1434	4325	574	430	445	461	678
1435	4327	574	430	446	461	678
1436	4331	575	431	447	462	679
1437	4333	575	431	447	462	679
1438	4337	576	432	448	463	680
1439	4339	576	432	448	463	680
1440	4342	576	432	448	464	681
1441	4346	577	432	448	464	681
1442	4349	577	432	448	464	681
1443	4352	578	433	449	464	681
1444	4355	578	433	450	465	683
1445	4357	578	433	450	465	683
1446	4361	579	434	450	465	683
1447	4363	579	434	450	466	684
1448	4367	580	435	451	467	685
1449	4369	580	435	451	467	685
1450	4371	580	435	451	467	685
1451	4376	581	435	451	467	685
1452	4378	581	435	451	467	685
1453	4382	582	436	452	467	686
1454	4384	582	436	452	467	686
1455	4387	582	436	452	467	687
1456	4390	583	437	452	468	687
1457	4393	83	437	453	469	689
1458	4396	84	438	453	469	689
1459	4399	84	438	454	469	689
1460	4401	84	438	454	470	690
1461	4406	85	438	455	470	690
1462	4408	85	438	455	470	690
1463	4412	86	439	455	470	691
1464	4414	86	439	455	471	691
1465	4417	86	439	455	471	692
1466	4420	587	440	456	471	692

Attested

D.P.O/BLRN

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1467	4423	587	440	456	472	693	1556	4688	623	467	483	500	734	1645	4953	658	493	512	529	776
1468	4426	588	441	457	473	694	1557	4691	623	467	484	501	735	1646	4957	659	494	512	529	777
1469	4429	588	441	458	473	694	1558	4694	624	468	484	501	736	1647	4959	659	494	512	529	777
1470	4431	588	441	458	473	695	1559	4697	624	468	485	501	736	1648	4963	660	495	513	531	779
1471	4436	589	441	458	473	695	1560	4699	624	468	485	501	736	1649	4965	660	495	513	531	779
1472	4438	589	441	458	473	695	1561	4704	625	468	486	502	737	1650	4967	660	495	513	531	779
1473	4442	590	442	458	474	695	1562	4706	625	468	486	502	737	1651	4972	661	495	513	531	779
1474	4444	590	442	458	474	696	1563	4710	626	469	486	502	738	1652	4974	661	495	513	531	779
1475	4446	590	442	458	474	696	1564	4712	626	469	486	502	738	1653	4978	662	496	514	531	780
1476	4450	591	443	459	474	697	1565	4715	626	469	486	503	738	1654	4980	662	496	514	531	780
1477	4452	591	443	459	475	697	1566	4718	627	470	487	503	739	1655	4983	662	496	514	531	780
1478	4456	592	444	460	476	699	1567	4721	627	470	487	504	740	1656	4986	663	497	514	531	781
1479	4458	592	444	460	476	699	1568	4724	628	471	487	504	741	1657	4989	663	497	515	533	782
1480	4461	592	444	460	476	699	1569	4727	628	471	489	505	741	1658	4992	664	498	515	533	782
1481	4465	593	444	460	476	699	1570	4729	628	471	489	505	741	1659	4995	664	498	516	533	783
1482	4468	593	444	460	476	699	1571	4734	629	471	489	505	742	1660	4997	664	498	516	533	783
1483	4471	594	445	461	476	700	1572	4736	629	471	489	505	742	1661	5002	665	498	517	534	784
1484	4474	594	445	461	477	701	1573	4740	630	472	489	506	743	1662	5004	665	498	517	534	784
1485	4476	594	445	461	477	701	1574	4742	630	472	489	506	743	1663	5008	666	499	517	534	785
1486	4480	595	446	463	478	702	1575	4744	630	472	489	506	743	1664	5010	666	499	517	534	785
1487	4482	595	446	463	478	702	1576	4748	631	473	490	506	744	1665	5013	666	499	517	535	785
1488	4486	596	447	464	479	704	1577	4750	631	473	490	506	744	1666	5016	667	500	518	535	786
1489	4488	596	447	464	479	704	1578	4754	632	474	491	508	746	1667	5019	667	500	518	536	787
1490	4491	596	447	464	480	704	1579	4756	632	474	491	508	746	1668	5022	668	501	518	536	787
1491	4495	597	447	464	480	704	1580	4759	632	474	491	508	746	1669	5025	668	501	519	536	788
1492	4498	597	447	464	480	704	1581	4763	633	474	491	508	746	1670	5027	668	501	519	537	788
1493	4501	598	448	465	480	705	1582	4766	633	474	491	508	746	1671	5032	669	501	520	537	789
1494	4504	598	448	465	481	706	1583	4769	634	475	492	508	746	1672	5034	669	501	520	537	789
1495	4506	598	448	465	481	706	1584	4772	634	475	492	509	748	1673	5038	670	502	520	538	789
1496	4510	599	449	466	481	707	1585	4774	634	475	492	509	748	1674	5040	670	502	520	538	790
1497	4512	599	449	466	481	707	1586	4778	635	476	494	510	749	1675	5042	670	502	520	538	790
1498	4516	600	450	467	483	709	1587	4780	635	476	494	510	749	1676	5046	671	503	521	538	790
1499	4518	600	450	467	483	709	1588	4784	636	477	495	511	750	1677	5048	671	503	521	538	791
1500	4520	600	450	467	483	709	1589	4786	636	477	495	511	750	1678	5052	672	504	522	540	792
1501	4525	601	450	467	483	709	1590	4789	636	477	495	512	751	1679	5054	672	504	522	540	792
1502	4527	601	450	467	483	709	1591	4793	637	477	495	512	751	1680	5057	672	504	522	540	793
1503	4531	602	451	468	483	710	1592	4796	637	477	495	512	751	1681	5061	673	504	522	540	793
1504	4533	602	451	468	483	710	1593	4799	638	478	495	512	751	1682	5064	673	504	522	540	793
1505	4536	602	451	468	483	710	1594	4802	638	478	496	513	753	1683	5067	674	505	523	540	793
1506	4539	603	452	468	484	711	1595	4804	638	478	496	513	753	1684	5070	674	505	523	541	795
1507	4542	603	452	468	485	712	1596	4808	639	479	497	513	754	1685	5072	674	505	523	541	795
1508	4545	604	453	469	485	712	1597	4810	639	479	497	513	754	1686	5076	675	506	525	542	795
1509	4548	604	453	469	485	713	1598	4814	640	480	498	515	755	1687	5078	675	506	525	542	795
1510	4550	604	453	469	485	713	1599	4816	640	480	498	515	755	1688	5082	676	507	526	543	797
1511	4555	605	453	470	486	714	1600	4818	640	480	498	515	755	1689	5084	676	507	526	543	797
1512	4557	605	453	470	486	714	1601	4823	641	480	498	515	755	1690	5087	676	507	526	543	798
1513	4561	606	454	471	486	714	1602	4825	641	480	498	515	755	1691	5091	677	507	526	543	798
1514	4563	606	454	471	487	715	1603	4829	642	481	499	515	756	1692	5094	677	507	526	543	798
1515	4566	606	454	471	487	715	1604	4831	642	481	499	515	757	1693	5097	678	508	526	543	798
1516	4569	607	455	471	487	715	1605	4834	642	481	499	515	757	1694	5100	678	508	526	544	799
1517	4572	607	455	471	488	717	1606	4837	643	482	499	515	757	1695	5102	678	508	526	544	799
1518	4575	608	456	472	488	717	1607	4840	643	482	499	517	759	1696	5106	679	509	528	545	800
1519	4578	608	456	473	489	718	1608	4843	644	483	500	517	759	1697	5108	679	509	528	545	801
1520	4580	608	456	473	489	718	1609	4846	644	483	500	517	759	1698	5112	680	510	529	546	802
1521	4585	609	456	473	489	719	1610	4848	644	483	500	517	760	1699	5114	680	510	529	546	802
1522	4587	609	456	473	489	719	1611	4853	645	483	501	518	760	1700	5116	680	510	529	546	802
1523	4591	610	457	474	490	719	1612	4855	645	483	501	518	760	1701	5121	681	510	529	546	802
1524	4593	610	457	474	490	720	1613	4859	646	484	502	518	761	1702	5123	681	510	529	546	802
1525	4595	610	457	474	490	720	1614	4861	646	484	502	518	761	1703	5127	682	511	530	547	803
1526	4599	611	458	474	490	720	1615	4864	646	484	502	519	762	1704	5129	682	511	530	547	803
1527	4601	611	458	475	491	721	1616	4867	647	485	502	519	762	1705	5132	682	511	530	547	804
1528	4605	612	459	476	492	722	1617	4870	647	485	502	520	764	1706	5135	683	512	530	547	804
1529	4607	612	459	476	492	722	1618	4873	648	486	503	520	764	1707	5138	683	512	530	549	805
1530	4610	612	459	476	492	723	1619	4876	648	486	504	521	764	1708	5141	684	513	531	549	806
1531	4614	613	459	476	492	723	1620	4878	648	486	504	521	765	1709	5144	684	513	531	549	806
1532	4617	613	459	476	492	723	1621	4883	649	486	504	521	765	1710	5146	684	513	531	549	806
1533	4620	614	460	476	492	723	1622	4885	649	486	504	521	765	1711	5151	685	513	532	550	807
1534	4623	614	460	476	493	724	1623	4889	650	487	505	522	766	1712	5153	685	513	532	550	807
1535	4625	614	460	476	493	724	1624	4891	650	487	505	522	766	1713	5157	686	514	533	550	808
1536	4629	615	461	478	494	725	1625	4893	650	487	505	522	766	1714	5159	686	514	533	550	808
1537	4631	615	461	478	494	726	1626	4897	651	488	505	522	767	1715	5162	686	514	533	550	809
1538	4635	616	462	479	495	727	1627	4899	651	488	505	522	767	1716	5165	687	515	533	551	809
1539	4637	616	462	479	495	727	1628	4903	652	489	507	524	769	1717	5168	687	515	533	552	810
1540	4640	616	462	479	496	728	1629	4905	652	489	507	524	769	1718	5171	688	516	534	552	811
1541	4644	617	462	479	496	728	1630	4908	652	489	507	524	770	1719	5174	688	516	534	552	811
1542	4647	617	462	479	496	728	1631	4912	653	489	507	524	770	1720	5176	688	516	535	553	811
1543	4650	618	463	479	496	728	1632	4915	653	489	507	524	770	1721	5181	689	516	535	553	812
1544	4653	618	463	481	497	729	1633	4918	654	490	507	524	770	1722	5183	689	516	535	553	812
1545	4655	618	463	481	497	729	1634	4921	654	490	507	525	771	1723	5187	690	517	536	553	813
1546	4659	619	464	481	497	730	1635	4923	654	490	507	525	771	1724	5189	690	517	536	554	813
1547	4661	619	464	481	497	730	1636	4927	655	491	509	526	772	1725	5191	690	517	536	554	813
1548	4665	620	465	482	499	732	1637	4929	655	491	509	526	772	1726	5195	691	518	536	554	814
1549	4667	620	465	482	499	732	1638	4933	656	492	510	527	774	1727	5197	691	518	536	554	814
1550	4669	620	465	482	499	732	1639	4935	656	492	510	527	774	1728	5201	692	519	538	556	816
1551	4674	621	465	482	499	732	1640	4938	656	492	510	528	774	1729	5203	692	519	538	556	816
1552	4676	621	465	482	499	732	1641	4942	657	492	510	528	774	1730	5206	692	519	538	556	816
1553	4680	622	466	483	499	733	1642	4945	657	492	510	528	774	1731	5210	693	519	538	556	816
1554	4682	622	466	483	499	733	1643	4948	658	493	510	528	775	1732	5213	693	519	538	556	816
1555	4685	622	466	483	499	734	1644	4951	658	493	512	529	776	1733	5216	694	520	538	556	817

Attested

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(58)

6

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1734	5219	694	520	538	557	818
1735	5221	694	520	538	557	818
1736	5225	695	521	539	557	819
1737	5227	695	521	540	558	819
1738	5231	696	522	541	559	821
1739	5233	696	522	541	559	821
1740	5236	696	522	541	559	821
1741	5240	697	522	541	559	821
1742	5243	697	522	541	559	821
1743	5246	698	523	541	559	821
1744	5249	698	523	542	560	823
1745	5251	698	523	542	560	823
1746	5255	699	524	543	561	824
1747	5257	699	524	543	561	824
1748	5261	700	525	544	562	825
1749	5263	700	525	544	562	825
1750	5265	700	525	544	562	825
1751	5268	701	525	544	562	825
1752	5269	701	525	544	562	825
1753	5271	702	526	544	563	827
1754	5272	702	526	544	563	827
1755	5273	702	526	544	563	827
1756	5275	703	527	545	564	828
1757	5276	703	527	546	565	828
1758	5278	704	528	547	566	830
1759	5279	704	528	547	566	830
1760	5280	704	528	547	566	830
1761	5283	705	528	547	566	830
1762	5284	705	528	547	566	830
176[illegible]	5286	706	529	548	567	832
1764	5287	706	529	548	567	832
1765	5288	706	529	548	568	832
1766	5290	707	530	549	569	833
1767	5291	707	530	549	569	833
1768	5293	708	531	550	570	835
1769	5294	708	531	550	570	835
1770	5295	708	531	550	570	835
1771	5298	709	531	550	570	835
1772	5299	709	531	550	570	835
1773	5301	710	532	552	572	837
1774	5302	710	532	552	572	837
1775	5303	710	532	552	572	837
1776	5305	711	533	553	573	838
1777	5306	711	533	553	573	838
1778	5308	712	534	554	574	840
1779	5309	712	534	554	574	840
1780	5310	712	534	554	574	840
1781	5313	713	534	554	575	840
1782	5314	713	534	554	575	840
1783	5316	714	535	555	576	842
1784	5317	714	535	555	576	842
1785	5318	714	535	555	576	842
1786	5320	715	536	556	577	843
178[illegible]	5321	715	536	556	577	843
1788	5323	716	537	557	578	844
1789	5324	716	537	557	578	845
1790	5325	716	537	557	578	845
1791	5328	717	537	558	579	845
1792	5329	717	537	558	579	845
1793	5331	718	538	559	580	847
1794	5332	718	538	559	580	847
1795	5333	718	538	559	580	647
1796	5335	719	539	560	581	849
1797	5336	719	539	560	581	848
1798	5338	720	540	561	583	849
1799	5339	720	540	561	583	850
1800	5340	720	540	561	583	850
1801	5343	721	540	561	583	850
1802	5344	721	540	561	583	850
1803	5346	722	541	562	584	851
1804	5347	722	541	562	584	852
1805	5348	722	541	562	584	852
1806	5350	723	542	563	585	853
1807	5351	723	542	564	586	853
1808	5353	724	543	565	587	854
1809	5354	724	543	565	587	855
1810	5355	724	543	565	587	855
1811	5358	725	543	565	587	855
1812	5359	725	543	565	587	855
1813	5361	726	544	566	588	856
1814	5362	726	544	566	588	857
1815	5363	726	544	566	589	857
1816	5365	727	545	567	590	858
1817	5366	727	545	567	590	858
1818	5368	728	546	568	591	859
1819	5369	728	546	568	591	959
1820	5370	728	546	568	591	860
1821	5373	729	546	568	591	860
1822	5374	729	546	568	591	860

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1823	5376	730	547	570	593	861
1824	5377	730	547	570	593	862
1825	5378	730	547	570	593	862
1826	5380	731	548	571	594	863
1827	5381	731	548	571	594	863
1828	5383	732	549	572	595	864
1829	5384	732	549	572	595	864
1830	5385	732	549	572	595	865
1831	5388	733	549	572	596	865
1832	5389	733	549	572	596	865
1833	5391	734	550	573	597	866
1834	5392	734	550	573	597	866
1835	5393	734	550	573	597	867
1836	5395	735	551	574	598	868
1837	5396	735	551	574	598	868
1838	5398	736	552	575	599	869
1839	5399	736	552	575	599	869
1840	5400	736	552	575	599	869
1841	5403	737	552	576	600	870
1842	5404	737	552	576	600	870
1843	5406	738	553	577	601	871
1844	5407	738	553	577	601	871
1845	5408	738	553	577	601	872
1846	5410	739	554	578	602	873
1847	5411	739	554	578	602	873
1848	5413	740	555	579	604	874
1849	5414	740	555	579	604	874
1850	5415	740	555	579	604	874
1851	5418	741	555	579	604	875
1852	5419	741	555	579	604	875
1853	5421	742	556	580	605	876
1854	5422	742	556	580	605	876
1855	5423	742	556	580	605	876
1856	5425	743	557	581	606	878
1857	5426	743	557	582	607	878
1858	5428	744	558	583	608	879
1859	5429	744	558	583	608	879
1860	5430	744	558	583	608	879
1861	5433	745	558	583	608	880
1862	5434	745	558	583	608	880
1863	5436	746	559	584	609	881
1864	5437	746	559	584	609	881
1865	5438	746	559	584	610	881
1866	5440	747	560	585	611	883
1867	5441	747	560	585	611	883
1868	5443	748	561	586	612	884
1869	5444	748	561	586	612	884
1870	5445	748	561	586	612	884
1871	5448	749	561	[illegible]	612	885
1872	5449	749	561	[illegible]	612	885
1873	5451	750	562	[illegible]	614	886
1874	5452	750	562	[illegible]	614	886
1875	5453	750	562	[illegible]	614	886
1876	5455	751	[illegible]	[illegible]	615	888
1877	5456	751	[illegible]	[illegible]	615	888
1878	5458	752	[illegible]	[illegible]	616	889
1879	5459	752	[illegible]	[illegible]	616	889
1880	5460	752	[illegible]	[illegible]	616	889
1881	5463	753	[illegible]	[illegible]	617	890
1882	5464	753	[illegible]	[illegible]	617	890
1883	5466	754	[illegible]	591	618	891
1884	5467	754	[illegible]	591	618	891
1885	5468	754	565	591	618	891
1886	5470	755	566	[illegible]	619	893
1887	5471	755	565	[illegible]	619	893
1888	5473	756	567	[illegible]	620	894
1889	5474	756	567	[illegible]	620	894
1890	5475	756	[illegible]	[illegible]	620	894
1891	5478	757	[illegible]	[illegible]	621	895
1892	5479	757	[illegible]	[illegible]	621	895
1893	5481	758	[illegible]	595	622	896
1894	5482	[illegible]	[illegible]	595	622	896
1895	5483	[illegible]	[illegible]	595	622	896
1896	5485	[illegible]	[illegible]	596	623	898
1897	5486	[illegible]	[illegible]	596	623	898
1898	5488	760	[illegible]	597	625	899
1899	5489	760	[illegible]	597	625	899
1900	5490	760	570	597	625	899
1901	5493	761	570	597	625	900
1902	5494	761	570	597	625	900
1903	5496	762	571	598	626	901
1904	5497	762	571	598	626	901
1905	5498	762	571	599	626	901
1906	5500	763	572	599	627	902
1907	5501	763	572	600	628	903
1908	5503	764	[illegible]	601	629	904
1909	5504	[illegible]	[illegible]	[illegible]	629	904
1910	5505	[illegible]	[illegible]	[illegible]	629	904
1911	[illegible]	[illegible]	[illegible]	[illegible]	629	905

(1)	(2)	(3)	(4)	(5)	(6)	(7)
1912	5509	765	573	601	629	905
1913	5511	766	574	602	630	906
1914	5512	766	574	602	630	906
1915	5513	766	574	602	631	906
1916	5515	767	575	603	632	907
1917	5516	767	575	603	632	908
1918	5518	768	576	604	633	909
1919	5519	768	576	604	633	909
1920	5520	768	576	604	633	909
1921	5523	769	576	604	633	909
1922	5524	769	576	604	633	910
1923	5526	770	577	606	635	911
1924	5527	770	577	606	635	911
1925	5528	770	577	606	635	911
1926	5530	771	578	607	636	912
1927	5531	771	578	607	636	913
1928	5533	772	579	608	637	914
1929	5534	772	579	608	637	914
1930	5535	772	579	608	637	914
1931	5538	773	579	608	638	914
1932	5539	773	579	608	638	915
1933	5541	774	580	609	639	916
1934	5542	774	580	609	639	916
1935	5543	774	580	609	639	916
1936	5545	775	581	610	640	917
1937	5546	775	581	610	640	917
1938	5548	776	582	611	641	919
1939	5549	776	582	611	641	919
1940	5550	776	582	611	641	919
1941	5553	777	582	612	642	919
1942	5554	777	582	612	642	920
1943	5556	778	583	613	643	921
1944	5557	778	583	613	643	921
1945	5558	778	583	613	643	921
1946	5560	779	584	614	644	922
1947	5561	779	584	614	644	922
1948	5563	780	585	615	646	924
1949	5564	780	585	615	646	924
1950	5565	780	585	615	646	924
1951	5568	781	585	615	646	924
1952	5569	781	585	615	646	924
1953	5571	782	586	616	647	926
1954	5572	782	586	616	647	926
1955	5573	782	586	616	647	926
1956	5575	783	587	617	648	927
1957	5576	783	587	618	649	927
1958	5578	784	588	619	650	929
1959	5579	784	588	619	650	929
1960	5580	784	588	619	650	929
1961	5583	785	588	619	650	929
1962	5584	785	588	619	650	929
1963	5586	786	589	620	651	931
1964	5587	786	589	620	651	931
1965	5588	786	589	620	652	931
1966	5590	787	590	621	653	932
1967	5591	787	590	621	653	932
1968	5593	788	591	622	654	934
1969	5594	788	591	622	654	934
1970	5595	788	591	622	654	934
1971	5598	789	591	622	654	934
1972	5599	789	591	622	654	934
1973	5601	790	592	624	656	936
1974	5602	790	592	624	656	936
1975	5603	790	592	624	656	936
1976	5605	791	593	625	657	937
1977	5606	791	593	625	657	937
1978	5608	792	594	626	658	939
1979	5609	792	594	625	658	939
1980	5610	792	594	626	658	939
1981	5613	793	594	626	659	939
1982	5614	793	594	626	659	939
1983	5616	[illegible]	595	627	660	941
1984	5617	[illegible]	595	627	660	941
1985	5618	[illegible]	595	627	660	941
1986	5620	[illegible]	596	628	661	942
1987	5621	[illegible]	595	628	661	942
1988	5623	[illegible]	597	629	662	943
1989	5624	[illegible]	597	629	662	944
1990	5625	[illegible]	597	629	662	944
1991	5628	797	[illegible]	630	663	944
1992	[illegible]	[illegible]	[illegible]	630	663	944
1993	5631	[illegible]	[illegible]	631	664	945
1994	5632	[illegible]	[illegible]	631	664	945
1995	5633	798	[illegible]	631	664	946
1996	5635	799	[illegible]	632	665	947
1997	5636	799	599	632	665	947
1998	5638	800	[illegible]	633	667	948
1999	5639	800	600	633	667	949
2000	5640	800	600	633	667	949

Attested
[illegible]
D.P.O/BLCN

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2001	5643	801	600	633	667	949
2002	5644	801	600	633	667	949
2003	5646	802	601	634	668	950
2004	5647	802	601	634	668	951
2005	5648	802	601	634	668	951
2006	5650	803	602	635	669	952
2007	5651	803	602	636	670	952
2008	5653	804	603	637	671	953
2009	5654	804	603	637	671	954
2010	5655	804	603	637	671	954
2011	5658	805	603	637	671	954
2012	5659	805	603	637	671	954
2013	5661	806	604	638	672	955
2014	5662	806	604	638	672	956
2015	5663	806	604	638	673	956
2016	5665	807	605	639	674	957
2017	5666	807	605	639	674	957
2018	5668	808	606	640	675	958
2019	5669	808	606	640	675	958
2020	5670	808	606	640	675	959
2021	5673	809	606	640	675	959
2022	5674	809	606	640	675	959
2023	5676	810	607	642	677	960
2024	5677	810	607	642	677	961
2025	5678	810	607	642	677	961
2026	5680	811	608	643	678	962
2027	5681	811	608	643	678	962
2028	5683	812	609	644	679	963
2029	5684	812	609	644	679	963
2030	5685	812	609	644	679	964
2[illegible]	5688	813	609	644	680	964
2032	5689	813	609	644	680	964
2033	5691	814	610	645	681	965
2034	5692	814	610	645	681	965
2035	5693	814	610	645	681	966
2036	5695	815	611	646	682	967
2037	5696	815	611	646	682	967
2038	5698	816	612	647	683	968
2039	5699	816	612	647	683	968
2040	5700	816	612	647	683	968
2041	5703	817	612	648	684	969
2042	5704	817	612	648	684	969
2043	5706	818	613	649	685	970
2044	5707	818	613	649	685	970
2045	5708	818	613	649	685	971
2046	5710	819	614	650	686	972
2047	5711	819	614	650	686	972
2048	5713	820	615	651	688	973
2049	5714	820	615	651	688	973
2050	5715	820	615	651	688	973
2051	5718	821	615	651	688	974
2052	5719	821	615	651	688	974
2053	5721	822	616	652	689	975
2054	5722	822	616	652	689	975
205[illegible]	5723	822	616	652	689	975
2056	5725	823	617	653	690	977
2057	5726	823	617	654	691	977
2058	5728	824	618	655	692	978
2059	5729	824	618	655	692	978
2060	5730	824	618	655	692	978
2061	5733	825	618	655	692	979
2062	5734	825	618	655	692	979
2063	5736	826	619	656	693	980
2064	5737	826	619	656	693	980
2065	5738	826	619	656	694	980
2066	5740	827	620	657	695	982
2067	5741	827	620	657	695	982
2068	5743	828	621	658	696	983
2069	5744	828	621	658	696	983
2070	5745	828	621	658	696	983
2071	5748	829	621	658	696	984
2072	5749	829	621	658	696	984
2073	5751	830	622	660	698	985
2074	5752	830	622	660	693	985
2075	5753	830	622	660	698	985
2076	5755	831	623	661	699	987
2077	5756	831	623	661	699	987
2078	5758	832	624	662	700	988
2079	5759	832	624	662	700	988
2080	5760	832	624	662	700	988
2081	5763	833	624	662	701	989
2082	5764	833	624	662	701	989
2083	5766	834	625	663	702	990
2084	5767	834	625	663	702	990
2085	5768	834	625	663	702	990
2086	5770	835	626	664	703	992
2087	5771	835	626	664	703	992
2088	5773	836	627	665	704	993
2089	5774	836	627	665	704	993

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2090	5775	836	627	665	704	993
2091	5778	837	627	666	705	994
2092	5779	837	627	666	705	994
2093	5781	838	628	667	706	995
2094	5782	838	628	667	706	995
2095	5783	838	628	667	706	995
2096	5785	839	629	668	707	997
2097	5786	839	629	668	707	997
2098	5788	840	630	669	709	998
2099	5789	840	630	669	709	998
2100	5790	840	630	669	709	998
2101	5793	841	630	669	709	999
2102	5794	841	630	669	709	999
2103	5796	842	631	670	710	1000
2104	5797	842	631	670	710	1000
2105	5798	842	631	670	710	1000
2106	5800	843	632	671	711	1001
2107	5801	843	632	672	712	1002
2108	5803	844	633	673	713	1003
2109	5804	844	633	673	713	1003
2110	5805	844	633	673	713	1003
2111	5808	845	633	673	713	1004
2112	5809	845	633	673	713	1004
2113	5811	846	634	674	714	1005
2114	5812	846	634	674	714	1005
2115	5813	846	634	674	715	1005
2116	5815	847	635	675	716	1006
2117	5816	847	635	675	716	1007
2118	5818	848	636	676	717	1008
2119	5819	848	636	676	717	1008
2120	5820	848	636	676	717	1008
2121	5823	849	636	676	717	1008
2122	5824	849	636	676	717	1009
2123	5826	850	637	678	719	1010
2124	5827	850	637	678	719	1010
2125	5828	850	637	678	719	1010
2126	5830	851	638	679	720	1011
2127	5831	851	638	679	720	1012
2128	5833	852	639	680	721	1013
2129	5834	852	639	680	721	1013
2130	5835	852	639	680	721	1013
2131	5838	853	639	680	722	1013
2132	5839	853	639	680	722	1014
2133	5841	854	640	681	723	1015
2134	5842	854	640	681	723	1015
2135	5843	854	640	681	723	1015
2136	5845	855	641	682	724	1016
2137	5846	855	641	682	724	1016
2138	5848	856	642	683	725	1018
2139	5849	856	642	683	725	1018
2140	5850	856	642	683	725	1018
2141	5853	857	642	684	726	1018
2142	5854	857	642	684	726	1019
2143	5856	858	643	685	727	1020
2144	5857	858	643	685	727	1020
2145	5858	858	643	685	727	1020
2146	5860	859	644	686	728	1021
2147	5861	859	644	686	728	1021
2148	5863	860	645	687	730	1023
2149	5864	860	645	687	730	1023
2150	5865	860	645	687	730	1023
2151	5868	861	645	687	730	1023
2152	5869	861	645	687	730	1023
2153	5871	862	646	688	731	1025
2154	5872	862	646	688	731	1025
2155	5873	862	646	688	731	1025
2156	5875	863	647	689	732	1026
2157	5876	863	647	690	733	1026
2158	5878	864	648	691	734	1028
2159	5879	864	648	691	734	1028
2160	5880	864	648	691	734	1028
2161	5883	865	648	691	734	1028
2162	5884	865	648	691	734	1028
2163	5886	866	649	692	735	1030
2164	5887	866	649	692	735	1030
2165	5888	866	649	692	736	1030
2166	5890	867	650	693	737	1031
2167	5891	867	650	693	737	1031
2168	5893	868	651	694	738	1033
2169	5894	868	651	694	738	1033
2170	5895	868	651	694	738	1033
2171	5898	869	651	694	738	1033
2172	5899	869	651	694	738	1033
2173	5901	870	652	696	740	1035
2174	5902	870	652	696	740	1035
2175	5903	870	652	696	740	1035
2176	5905	871	653	697	741	1036
2177	5906	871	653	697	741	1036
2178	5908	872	654	698	742	1038

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2179	5909	872	654	698	742	1038
2180	5910	872	654	698	742	1038
2181	5913	873	654	698	743	1038
2182	5914	873	654	698	743	1038
2183	5916	874	655	699	744	1040
2184	5917	874	655	699	744	1040
2185	5918	874	655	699	744	1040
2186	5920	875	656	700	745	1041
2187	5921	875	656	700	745	1041
2188	5923	876	657	701	746	1042
2189	5924	876	657	701	746	1043
2190	5925	876	657	701	746	1043
2191	5928	877	657	702	747	1043
2192	5929	877	657	702	747	1043
2193	5931	878	658	703	748	1045
2194	5932	878	658	703	748	1045
2195	5933	878	658	703	748	1045
2196	5935	879	659	704	749	1046
2197	5936	879	659	704	749	1046
2198	5938	880	660	705	751	1047
2199	5939	880	660	705	751	1048
2200	5940	880	660	705	751	1048
2201	5943	881	660	705	751	1048
2202	5944	881	660	705	751	1048
2203	5946	882	661	706	752	1049
2204	5947	882	661	706	752	1050
2205	5948	882	661	706	752	1050
2206	5950	883	662	707	753	1051
2207	5951	883	662	708	754	1051
2208	5953	884	663	709	755	1052
2209	5954	884	663	709	755	1053
2210	5955	884	663	709	755	1053
2211	5958	885	663	709	755	1053
2212	5959	885	663	709	755	1053
2213	5961	886	664	710	756	1054
2214	5962	886	664	710	756	1055
2215	5963	886	664	710	757	1055
2216	5965	887	665	711	758	1056
2217	5966	887	665	711	758	1056
2218	5968	888	666	712	759	1057
2219	5969	888	665	712	759	1057
2220	5970	888	665	712	759	1058
2221	5973	889	666	712	759	1058
2222	5974	889	666	712	759	1058
2223	5976	890	667	714	761	1059
2224	5977	890	667	714	761	1060
2225	5978	890	667	714	761	1060
2226	5980	891	668	715	762	1061
2227	5981	891	668	715	762	1061
2228	5983	892	669	716	763	1062
2229	5984	892	669	716	763	1062
2230	5985	892	669	716	763	1063
2231	5988	893	669	716	764	1063
2232	5989	893	669	716	764	1063
2233	5991	894	670	717	765	1064
2234	5992	894	670	717	765	1064
2235	5993	894	670	717	765	1065
2236	5995	895	671	718	766	1066
2237	5996	895	671	718	766	1066
2238	5998	896	672	719	767	1067
2239	5999	896	672	719	767	1067
2240	6000	896	672	719	767	1067
2241	6003	897	672	720	768	1068
2242	6004	897	672	720	768	1068
2243	6006	898	673	721	769	1069
2244	6007	898	673	721	769	1069
2245	6008	898	673	721	769	1070
2246	6010	899	674	722	770	1071
2247	6011	899	674	722	770	1071
2248	6013	900	675	723	772	1072
2249	6014	900	675	723	772	1072
2250	6015	900	675	723	772	1072
2251	6018	901	675	723	772	1073
2252	6019	901	675	723	772	1073
2253	6021	902	676	724	773	1074
2254	6022	902	676	724	773	1074
2255	6023	902	676	724	773	1074
2256	6025	903	677	725	774	1076
2257	6026	903	677	726	775	1076
2258	6028	904	678	727	776	1077
2259	6029	904	678	727	776	1077
2260	6030	904	678	727	776	1077
2261	6033	905	678	727	776	1078
2262	6034	905	678	727	776	1078
2263	6036	906	679	728	777	1079
2264	6037	906	679	728	777	1079
2265	6038	906	679	728	778	1079
2266	6040	907	680	729	779	1081
2267	6041	907	680	729	779	1081

Attested

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
2268	6043	908	681	730	780	1082
2269	6044	908	681	730	780	1082
2270	6045	908	681	730	780	1082
2271	6048	909	681	730	780	1083
2272	6049	909	681	730	780	1083
2273	6051	910	682	732	782	1084
2274	6052	910	682	732	782	1084
2275	6053	910	682	732	782	1084
2276	6055	911	683	733	783	1086
2277	6056	911	683	733	783	1086
2278	6058	912	684	734	784	1087
2279	6059	912	684	734	784	1087
2280	6060	912	684	734	784	1087
2281	6063	913	684	734	785	1088
2282	6064	913	684	734	785	1088
2283	6066	914	685	735	786	1089
2284	6067	914	685	735	786	1089
2285	6068	914	685	735	786	1089
2286	6070	915	686	736	787	1091
2287	6071	915	686	736	787	1091
2288	6073	916	687	737	788	1092
2289	6074	916	687	737	788	1092
2290	6075	916	687	737	788	1092
2291	6078	917	687	738	789	1093
2292	6079	917	687	738	789	1093
2293	6081	918	688	739	790	1094
2294	6082	918	688	739	790	1094
2295	6083	918	688	739	790	1094
2296	6085	919	689	740	791	1096
2297	6086	919	689	740	791	1096
229[illegible]	6088	920	690	741	793	1097
2299	6089	920	690	741	793	1097
2300	6090	920	690	741	793	1097
2301	6093	921	690	741	793	1098
2302	6094	921	690	741	793	1098
2303	6096	922	691	742	794	1099
2304	6097	922	691	742	794	1099
2305	6098	922	691	742	794	1099
2306	6100	923	692	743	795	1100
2307	6101	923	692	744	796	1101
2308	6103	924	693	745	797	1102
2309	6104	924	693	745	797	1102
2310	6105	924	693	745	797	1102
2311	6108	925	693	745	797	1103
2312	6109	925	693	745	797	1103
2313	6111	926	694	746	798	1104
2314	6112	926	694	746	798	1104
2315	6113	926	694	746	799	1104
2316	6115	927	695	747	800	1105
2317	6116	927	695	747	800	1106
2318	6118	928	696	748	801	1107
2319	6119	928	696	748	801	1107
2320	6120	928	696	748	801	1107
2321	6123	929	696	748	801	1107
23[illegible]	6124	929	696	748	801	1108
2323	6126	930	697	750	803	1109
2324	6127	930	697	750	803	1109
2325	6128	930	697	750	803	1109
2326	6130	931	698	751	803	1109
2327	6131	931	698	751	803	1109
2328	6133	932	699	752	803	1109
2329	6134	932	699	752	803	1109
2330	6135	932	699	752	803	1109
2331	6138	933	699	752	803	1109
2332	6139	933	699	752	803	1109
2333	6141	934	700	753	803	1109
2334	6143	934	700	754	803	1109
2335	6145	934	700	755	803	1109
2336	6148	935	701	757	803	1109
2337	6151	935	701	760	803	1109
2338	6154	936	702	762	803	1109
2339	6156	936	702	762	803	1109
2340	6158	936	702	762	803	1109
2341	6162	937	702	762	803	1109
2342	6164	937	702	762	803	1109
2343	6167	938	703	762	803	1109
2344	6169	938	703	762	803	1109
2345	6171	938	703	762	803	1109
2346	6175	939	704	764	803	1109
2347	6177	939	704	765	803	1109
2348	6180	940	705	765	803	1110
2349	6182	940	705	765	803	1110
2350	6184	940	705	765	803	1110
2351	6188	941	705	765	803	1110
2352	6190	941	705	765	803	1110
2353	6193	942	706	765	803	1112
2354	6195	942	706	765	803	1112
2355	6198	942	706	766	803	1112
2356	6201	943	707	768	804	1114

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2357	6203	943	707	768	804	1114
2358	6206	944	708	768	804	1114
2359	6208	944	708	768	804	1115
2360	6210	944	708	768	804	1115
2361	6214	945	708	768	804	1115
2362	6216	945	708	768	804	1115
2363	6219	946	709	769	805	1116
2364	6222	946	709	769	806	1117
2365	6224	946	709	769	806	1117
2366	6227	947	710	771	807	1118
2367	6229	947	710	771	807	1118
2368	6232	948	711	772	807	1119
2369	6234	948	711	772	807	1119
2370	6236	949	712	772	807	1119
2371	6240	949	712	772	808	1120
2372	6242	949	712	772	808	1120
2373	6246	950	712	773	809	1121
2374	6248	950	712	773	809	1122
2375	6250	950	712	773	809	1122
2376	6253	951	713	774	810	1122
2377	6255	951	713	774	810	1123
2378	6258	952	714	775	811	1124
2379	6260	952	714	775	811	1124
2380	6262	952	714	775	811	1124
2381	6266	953	714	775	811	1124
2382	6269	953	714	775	812	1125
2383	6272	954	715	776	812	1126
2384	6274	954	715	776	812	1126
2385	6276	954	715	776	813	1126
2386	6279	955	716	777	813	1127
2387	6281	955	716	777	813	1127
2388	6284	956	717	778	814	1128
2389	6286	956	717	778	814	1129
2390	6288	956	717	778	814	1129
2391	6293	957	717	778	815	1130
2392	6295	957	717	778	815	1130
2393	6298	958	718	779	815	1130
2394	6300	958	718	779	815	1130
2395	6302	958	718	779	816	1131
2396	6305	959	719	780	817	1132
2397	6307	959	719	780	817	1132
2398	6310	960	720	781	817	1133
2399	6312	960	720	781	817	1133
2400	6314	960	720	781	818	1133
2401	6319	961	720	781	818	1134
2402	6321	961	720	781	818	1134
2403	6324	962	721	782	819	1136
2404	6326	962	721	783	819	1136
2405	6328	962	721	783	819	1136
2406	6331	963	722	783	820	1137
2407	6333	963	722	783	820	1137
2408	6336	964	723	784	820	1137
2409	6338	964	723	784	821	1137
2410	6341	964	723	785	822	1139
2411	6345	965	723	785	822	1139
2412	6347	965	723	785	822	1139
2413	6350	966	724	785	822	1140
2414	6352	966	724	786	823	1140
2415	6354	966	724	786	823	1140
2416	6357	967	725	786	823	1141
2417	6359	967	725	786	823	1141
2418	6362	968	726	787	823	1142
2419	6365	968	726	788	825	1143
2420	6367	968	726	788	825	1143
2421	6371	969	726	788	825	1144
2422	6373	969	726	788	825	1144
2423	6376	970	727	789	826	1144
2424	6378	970	727	789	826	1145
2425	6380	970	727	789	826	1145
2426	6383	971	728	790	826	1145
2427	6385	971	728	790	826	1146
2428	6389	972	729	791	829	1148
2429	6391	972	729	791	829	1148
2430	6393	972	729	791	829	1148
2431	6397	973	729	791	829	1148
2432	6399	973	729	791	829	1148
2433	6402	974	730	792	829	1149
2434	6404	974	730	792	829	1149
2435	6406	974	730	792	829	1149
2436	6409	975	731	793	829	1150
2437	6412	975	731	793	830	1151
2438	6415	976	732	794	832	1152
2439	6417	976	732	794	832	1153
2440	6419	976	732	794	832	1153
2441	6423	977	732	794	832	1153
2442	6425	977	732	794	832	1153
2443	6428	978	733	795	832	1153
2444	6430	978	733	795	832	1153
2445	6432	978	733	795	832	1154

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2446	6436	979	734	797	834	1156
2447	6438	979	734	797	834	1156
2448	6441	980	735	797	835	1157
2449	6443	980	735	797	835	1157
2450	6445	980	735	797	835	1157
2451	6449	981	735	797	835	1157
2452	6451	981	735	798	835	1157
2453	6454	982	736	798	836	1159
2454	6456	982	736	798	836	1159
2455	6459	982	736	799	836	1159
2456	6462	983	737	800	837	1161
2457	6464	983	737	800	838	1161
2458	6467	984	738	800	838	1161
2459	6469	984	738	800	838	1161
2460	6471	984	738	800	838	1162
2461	6475	985	738	800	838	1162
2462	6477	985	738	801	838	1162
2463	6480	986	739	802	839	1163
2464	6483	986	739	802	840	1164
2465	6485	986	739	802	840	1164
2466	6488	987	740	803	841	1165
2467	6490	987	740	803	841	1165
2468	6493	988	741	804	841	1166
2469	6495	988	741	804	841	1166
2470	6497	988	741	804	841	1166
2471	6501	989	741	804	842	1167
2472	6503	989	741	804	842	1167
2473	6507	990	742	806	843	1168
2474	6509	990	742	806	843	1169
2475	6511	990	742	806	843	1169
2476	6514	991	743	805	844	1169
2477	6516	991	743	806	844	1170
2478	6519	992	744	807	845	1171
2479	6521	992	744	807	845	1171
2480	6523	992	744	807	845	1171
2481	6527	993	744	607	845	1171
2482	6530	993	744	808	846	1172
2483	6533	994	745	809	846	1173
2484	6535	994	745	809	846	1173
2485	6537	994	745	809	846	1173
2486	6540	995	746	809	847	1174
2487	6542	995	746	809	847	1174
2488	6545	996	747	810	848	1175
2489	6547	996	747	810	848	1176
2490	6549	996	747	810	848	1176
2491	6554	997	747	811	849	1177
2492	6556	997	747	811	849	1177
2493	6559	998	748	812	849	1177
2494	6561	998	748	812	849	1177
2495	6563	998	748	812	850	1178
2496	6566	999	749	812	851	1179
2497	6568	999	749	812	851	1179
2498	6571	1000	750	813	851	1180
2499	6573	1000	750	813	851	1180
2500	6575	1000	750	813	851	1180
2501	6580	1001	750	814	852	1181
2502	6582	1001	750	814	852	1181
2503	6585	1002	751	815	853	1183
2504	6587	1002	751	815	853	1183
2505	6589	1002	751	815	853	1183
2506	6592	1003	752	815	854	1183
2507	6594	1003	752	815	854	1184
2508	6597	1004	753	816	854	1184
2509	6599	1004	753	816	854	1184
2510	6602	1004	753	818	856	1186
2511	6606	1005	753	818	856	1186
2512	6608	1005	753	818	856	1186
2513	6611	1006	754	818	856	1187
2514	6613	1006	754	818	857	1187
2515	6615	1006	754	818	857	1187
2516	6618	1007	755	818	857	1188
2517	6620	1007	755	819	857	1188
2518	6623	1008	756	821	857	1188
2519	6626	1008	756	821	859	1190
2520	6628	1008	756	821	859	1190
2521	6632	1009	756	821	859	1191
2522	6634	1009	756	821	859	1191
2523	6637	1010	757	821	859	1191
2524	6639	1010	757	821	860	1192
2525	6641	1010	757	822	860	1192
2526	6644	1011	758	822	860	1192
2527	6646	1011	758	823	860	1192
2528	6650	1012	759	824	862	1195
2529	6652	1012	759	824	862	1195
2530	6654	1012	759	824	862	1195
2531	6658	1013	759	824	862	1195
2532	6660	1013	759	824	862	1195
2533	6663	1014	760	824	863	1196
2534	6665	1014	760	824	863	1196

Attested

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
2535	6667	1014	760	824	863	1196
2536	6670	1015	761	825	863	1197
2537	6673	1015	761	825	864	1198
2538	6676	1016	762	827	866	1199
2539	6678	1016	762	827	866	1200
2540	6680	1016	762	827	866	1200
2541	6684	1017	762	827	866	1200
2542	6686	1017	762	827	866	1200
2543	6689	1018	763	827	866	1200
2544	6691	1018	763	827	866	1200
2545	6693	1018	763	827	866	1201
2546	6697	1019	764	829	868	1203
2547	6699	1019	764	829	868	1203
2548	6702	1020	765	830	869	1204
2549	6704	1020	765	830	869	1204
2550	6706	1020	765	830	869	1204
2551	6710	1021	765	830	869	1204
2552	6712	1021	765	830	869	1204
2553	6715	1022	766	830	870	1205
2554	6717	1022	766	830	870	1205
2555	6720	1022	766	831	870	1206
2556	6723	1023	767	832	871	1207
2557	6725	1023	767	832	871	1208
2558	6728	1024	768	833	872	1208
2559	6730	1024	768	833	872	1208
2560	6732	1024	768	833	872	1209
2561	6736	1025	768	833	872	1209
2562	6738	1025	768	833	872	1209
[illegible]	6741	1026	769	834	873	1210
2564	6744	1026	769	834	874	1211
2565	6746	1026	769	834	874	1211
2566	6749	1027	770	835	874	1212
2567	6751	1027	770	836	875	1212
2568	6754	1028	771	837	875	1213
2569	6756	1028	771	837	875	1213
2570	6758	1028	771	837	875	1213
2571	6762	1029	771	837	875	1214
2572	6764	1029	771	837	875	1214
2573	6768	1030	772	838	877	1215
2574	6770	1030	772	838	877	1216
2575	6772	1030	772	838	877	1216
2576	6775	1031	773	838	877	1216
2577	6777	1031	773	839	878	1217
2578	6780	1032	774	840	879	1218
2579	6782	1032	774	840	879	1218
2580	6784	1032	774	840	879	1218
2581	6788	1033	774	840	879	1218
2582	6791	1033	774	840	880	1219
2583	6794	1034	775	841	880	1220
2584	6796	1034	775	841	880	1220
2585	6798	1034	775	841	880	1220
2586	6801	1035	776	842	881	1221
[illegible]	6803	1035	776	842	881	1221
2588	6806	1036	777	843	882	1222
2589	6808	1036	777	843	882	1223
2590	6810	1036	777	843	882	1223
2591	6815	1037	777	843	883	1223
2592	6817	1037	777	843	883	1224
2593	6820	1038	778	844	883	1224
2594	6822	1038	778	844	883	1224
2595	6824	1038	778	844	883	1225
2596	6827	1039	779	845	885	1226
2597	6829	1039	779	845	885	1226
2598	6832	1040	780	846	885	1227
2599	6834	1040	780	846	885	1227
2600	6836	1040	780	846	885	1227
2601	6841	1041	780	846	886	1228
2602	6843	1041	780	846	886	1228
2603	6846	1042	781	847	887	1229
2604	6848	1042	781	847	887	1229
2605	6850	1042	781	847	887	1229
2606	6853	1043	782	848	888	1230
2607	6855	1043	782	848	888	1231
2608	6858	1044	783	849	888	1231
2609	6860	1044	783	849	888	1231
2610	6863	1044	783	850	890	1233
2611	6867	1045	783	850	890	1233
2612	6869	1045	783	850	890	1233
2613	6872	1046	784	850	890	1234
2614	6874	1046	784	850	890	1234
2615	6876	1046	784	851	890	1234
2616	6879	1047	785	851	891	1235
2617	6881	1047	785	851	891	1235
2618	6884	1048	786	852	891	1235
2619	6887	1048	786	853	892	1237
2620	6889	1048	786	853	893	1237
2621	6893	1049	786	853	893	1238
2622	6895	1049	786	853	893	1238
2623	6898	1050	787	853	893	1238
2624	6900	1050	787	853	893	1238
2625	6902	1050	787	854	894	1239
2626	6905	1051	788	855	894	1239
2627	6907	1051	788	855	894	1239
2628	6911	1052	789	856	896	1242
2629	6913	1052	789	856	896	1242
2630	6915	1052	789	856	896	1242
2631	6919	1053	789	856	896	1242
2632	6921	1053	789	856	896	1242
2633	6924	1054	790	856	895	1243
2634	6926	1054	790	857	897	1243
2635	6928	1054	790	857	897	1243
2636	6931	1055	791	858	897	1244
2637	6934	1055	791	858	898	1245
2638	6937	1056	792	859	899	1246
2639	6939	1056	792	859	900	1247
2640	6941	1056	792	859	900	1247
2641	6945	1057	792	859	900	1247
2642	6947	1057	792	859	900	1247
2643	6950	1058	793	859	900	1247
2644	6952	1058	793	860	900	1247
2645	6954	1058	793	860	900	1248
2646	6958	1059	794	862	902	1250
2647	6960	1059	794	862	902	1250
2648	6963	1060	795	862	903	1251
2649	6965	1060	795	862	903	1251
2650	6967	1060	795	862	903	1251
2651	6971	1061	795	862	903	1251
2652	6973	1061	795	862	903	1251
2653	6976	1062	796	863	904	1252
2654	6978	1062	796	863	904	1252
2655	6981	1062	796	864	904	1253
2656	6984	1063	797	865	905	1254
2657	6986	1063	797	865	905	1255
2658	6989	1064	798	865	906	1255
2659	6991	1064	798	865	906	1255
2660	6993	1064	798	865	906	1256
2661	6997	1065	798	865	906	1256
2662	6999	1065	798	865	905	1256
2663	7002	1066	799	867	907	1257
2664	7005	1066	799	867	908	1258
2665	7007	1066	799	867	908	1258
2666	7010	1067	800	868	908	1259
2667	7012	1067	800	868	908	1259
2668	7015	1068	801	869	909	1259
2669	7017	1068	801	869	909	1260
2670	7019	1068	801	869	909	1260
2671	7023	1069	801	869	909	1260
2672	7025	1069	801	869	909	1260
2673	7029	1070	802	871	911	1262
2674	7031	1070	802	871	911	1263
2675	7033	1070	802	871	911	1263
2676	7036	1071	803	871	911	1263
2677	7038	1071	803	871	912	1263
2678	7041	1072	804	872	913	1265
2679	7043	1072	804	872	913	1265
2680	7045	1072	804	872	913	1265
2681	7049	1073	804	872	913	1265
2682	7052	1073	804	873	914	1266
2683	7055	1074	805	874	914	1267
2684	7057	1074	805	874	914	1267
2685	7059	1074	805	874	914	1267
2686	7062	1075	806	874	914	1268
2687	7064	1075	806	874	915	1268
2688	7067	1076	807	875	916	1269
2689	7069	1076	807	875	916	1269
2690	7071	1076	807	875	916	1269
2691	7076	1077	807	876	917	1270
2692	7078	1077	807	876	917	1271
2693	7081	1078	808	877	917	1271
2694	7083	1078	808	877	917	1271
2695	7085	1078	808	877	917	1272
2696	7088	1079	809	877	919	1273
2697	7090	1079	809	877	919	1273
2698	7093	1080	810	878	919	1274
2699	7095	1080	810	878	919	1274
2700	7097	1080	810	878	919	1274
2701	7102	1081	810	879	920	1275
2702	7104	1081	810	879	920	1275
2703	7107	1082	811	880	921	1276
2704	7109	1082	811	880	921	1276
2705	7111	1082	811	880	921	1276
2706	7114	1083	812	880	922	1277
2707	7116	1083	812	880	922	1278
2708	7119	1084	813	881	922	1278
2709	7121	1084	813	881	922	1278
2710	7124	1084	813	882	923	1280
2711	7128	1085	813	882	923	1280
2712	7130	1085	813	882	923	1280
2713	7133	1086	814	883	924	1281
2714	7135	1086	814	883	924	1281
2715	7137	1086	814	883	924	1281
2716	7140	1087	815	883	925	1282
2717	7142	1087	815	883	925	1282
2718	7145	1088	816	884	925	1283
2719	7148	1088	816	885	926	1284
2720	7150	1088	816	885	926	1284
2721	7154	1089	816	886	927	1285
2722	7156	1089	816	886	927	1285
2723	7159	1090	817	885	927	1285
2724	7161	1090	817	886	927	1285
2725	7163	1090	817	886	928	1286
2726	7166	1091	818	887	928	1286
2727	7168	1091	818	887	929	1286
2728	7172	1092	819	888	930	1288
2729	7174	1092	819	888	930	1288
2730	7176	1092	819	889	930	1289
2731	7180	1093	819	889	930	1289
2732	7182	1093	819	889	930	1289
2733	7185	1094	820	889	930	1290
2734	7187	1094	820	889	930	1290
2735	7189	1094	820	889	931	1290
2736	7192	1095	821	890	931	1290
2737	7195	1095	821	890	932	1292
2738	7198	1096	822	891	933	1292
2739	7200	1096	822	891	933	1292
2740	7202	1096	822	892	933	1293
2741	7206	1097	822	892	933	1293
2742	7209	1097	822	892	933	1294
2743	7211	1098	823	892	933	1294
2744	7213	1098	823	892	934	1294
2745	7215	1098	823	892	934	1294
2746	7219	1099	824	894	935	1297
2747	7221	1099	824	894	935	1297
2748	7224	1100	825	894	935	1298
2749	7226	1100	825	895	937	1298
2750	7228	1100	825	895	937	1298
2751	7232	1101	825	895	937	1298
2752	7234	1101	825	895	937	1298
2753	7237	1102	826	895	937	1299
2754	7239	1102	826	895	937	1299
2755	7242	1102	826	895	938	1300
2756	7245	1103	827	897	939	1301
2757	7247	1103	827	897	939	1302
2758	7250	1104	828	897	939	1302
2759	7252	1104	828	898	940	1302
2760	7254	1104	828	898	940	1303
2761	7258	1105	828	898	940	1303
2762	7260	1105	828	898	940	1303
2763	7263	1106	829	899	941	1304
2764	7266	1106	829	899	942	1305
2765	7268	1106	829	899	942	1305
2766	7271	1107	830	900	942	1305
2767	7273	1107	830	900	942	1305
2768	7276	1108	831	902	943	1306
2769	7278	1108	831	902	943	1307
2770	7280	1108	831	902	943	1307
2771	7284	1109	831	902	943	1307
2772	7286	1109	831	902	943	1307
2773	7290	1110	832	903	945	1309
2774	7292	1110	832	903	945	1309
2775	7294	1110	832	903	945	1310
2776	7297	1111	833	903	945	1310
2777	7299	1111	833	903	945	1310
2778	7302	1112	834	905	947	1312
2779	7304	1112	834	905	947	1312
2780	7306	1112	834	905	947	1312
2781	7310	1113	834	905	947	1312
2782	7313	1113	834	905	948	1313
2783	7316	1114	835	906	948	1314
2784	7318	1114	835	906	948	1314
2785	7320	1114	835	906	948	1314
2786	7323	1115	836	906	948	1314
2787	7325	1115	836	906	949	1315
2788	7328	1116	837	908	950	1316
2789	7330	1116	837	908	950	1316
2790	7332	1116	837	908	950	1316
2791	7337	1117	837	908	950	1317
2792	7339	1117	837	908	951	1318
2793	7342	1118	838	909	951	1318
2794	7344	1118	838	909	951	1318
2795	7346	1118	838	909	951	1318
2796	7349	1119	839	909	952	1320
2797	7351	1119	839	910	952	1320
2798	7354	1120	840	911	953	1321
2799	7356	1120	840	911	953	1321
2800	7358	1120	840	911	953	1321
2801	7363	1121	840	911	954	1322

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
2802	7365	1121	840	911	954	1322	2891	7598	1157	867	940	984	1364	2980	7828	1192	894	969	1014	1406
2803	7368	1122	841	912	955	1323	2892	7600	1157	867	940	984	1364	2981	7832	1193	894	969	1014	1406
2804	7370	1122	841	912	955	1323	2893	7603	1158	868	942	985	1365	2982	7835	1193	894	970	1015	1407
2805	7372	1122	841	912	955	1323	2894	7605	1158	868	942	985	1365	2983	7838	1194	895	971	1016	1407
2806	7375	1123	842	912	955	1324	2895	7607	1158	868	942	985	1365	2984	7840	1194	895	971	1016	1408
2807	7377	1123	842	913	956	1325	2896	7610	1159	869	942	986	1367	2985	7842	1194	895	971	1016	1408
2808	7380	1124	843	914	956	1325	2897	7612	1159	869	942	986	1367	2986	7845	1195	896	971	1016	1408
2809	7382	1124	843	914	956	1325	2898	7615	1160	870	943	987	1367	2987	7847	1195	896	971	1016	1409
2810	7385	1124	843	915	957	1327	2899	7617	1160	870	943	987	1368	2988	7850	1196	897	972	1017	1410
2811	7389	1125	843	915	957	1327	2900	7619	1160	870	943	987	1368	2989	7852	1196	897	973	1018	1410
2812	7391	1125	843	915	957	1327	2901	7624	1161	870	943	987	1369	2990	7854	1196	897	973	1018	1410
2813	7394	1126	844	915	958	1328	2902	7626	1161	870	944	988	1369	2991	7859	1197	897	973	1018	1411
2814	7396	1126	844	915	958	1328	2903	7629	1162	871	945	989	1370	2992	7861	1197	897	973	1018	1411
2815	7398	1126	844	915	958	1328	2904	7631	1162	871	945	989	1370	2993	7864	1198	898	974	1019	1412
2816	7401	1127	845	916	959	1329	2905	7633	1162	871	945	989	1370	2994	7866	1198	898	974	1019	1412
2817	7403	1127	845	916	959	1329	2906	7636	1163	872	945	989	1371	2995	7868	1198	898	974	1019	1412
2818	7406	1128	846	917	959	1329	2907	7638	1163	872	945	990	1371	2996	7871	1199	899	974	1020	1414
2819	7409	1128	846	918	960	1331	2908	7641	1164	873	946	990	1372	2997	7873	1199	899	974	1020	1414
2820	7411	1128	846	918	960	1331	2909	7643	1164	873	946	990	1372	2998	7876	1200	900	976	1021	1414
2821	7415	1129	846	918	961	1331	2910	7646	1164	873	947	991	1373	2999	7878	1200	900	976	1021	1415
2822	7417	1129	846	918	961	1331	2911	7650	1165	873	947	991	1373	3000	7880	1200	900	976	1021	1415
2823	7420	1130	847	918	961	1332	2912	7652	1165	873	947	991	1373	3001	7883	1201	900	976	1021	1415
2824	7422	1130	847	918	961	1332	2913	7655	1166	874	948	992	1375	3002	7884	1201	900	976	1021	1415
2825	7424	1130	847	918	961	1333	2914	7657	1166	874	948	992	1375	3003	7886	1202	901	977	1022	1417
2826	7427	1131	848	920	962	1333	2915	7659	1166	874	948	992	1375	3004	7887	1202	901	977	1022	1417
2827	7429	1131	848	920	962	1333	2916	7662	1167	875	948	992	1376	3005	7888	1202	901	977	1023	1417
2828	7433	1132	849	921	964	1336	2917	7664	1167	875	948	993	1376	3006	7890	1203	902	978	1024	1418
2829	7435	1132	849	921	964	1336	2918	7667	1168	876	949	993	1376	3007	7891	1203	902	978	1024	1418
2830	7437	1132	849	921	964	1336	2919	7670	1168	876	950	994	1378	3008	7893	1204	903	979	1025	1420
2831	7441	1133	849	921	964	1336	2920	7672	1168	876	950	994	1378	3009	7894	1204	903	979	1025	1420
28[illegible]	7443	1133	849	921	964	1336	2921	7676	1169	876	951	995	1378	3010	7895	1204	903	979	1025	1420
28[illegible]	7446	1134	850	921	964	1336	2922	7678	1169	876	951	995	1378	3011	7898	1205	903	979	1025	1420
2834	7448	1134	850	921	964	1337	2923	7681	1170	877	951	995	1379	3012	7899	1205	903	979	1025	1420
2835	7450	1134	850	921	964	1337	2924	7683	1170	877	951	995	1379	3013	7901	1206	904	981	1027	1422
2836	7453	1135	851	923	965	1337	2925	7685	1170	877	951	995	1380	3014	7902	1206	904	981	1027	1422
2837	7456	1135	851	923	966	1339	2926	7688	1171	878	952	996	1380	3015	7903	1206	904	981	1027	1422
2838	7459	1136	852	924	967	1340	2927	7690	1171	878	952	996	1380	3016	7905	1207	905	982	1028	1423
2839	7461	1136	852	924	967	1340	2928	7694	1172	879	953	998	1383	3017	7906	1207	905	982	1028	1423
2840	7463	1136	852	924	967	1340	2929	7696	1172	879	953	998	1383	3018	7908	1208	906	983	1029	1425
2841	7467	1137	852	924	967	1340	2930	7698	1172	879	953	998	1383	3019	7909	1208	906	983	1029	1425
2842	7469	1137	852	924	967	1340	2931	7702	1173	879	954	998	1383	3020	7910	1208	906	983	1029	1425
2843	7472	1138	853	924	967	1341	2932	7704	1173	879	954	998	1383	3021	7913	1209	906	983	1030	1425
2844	7474	1138	853	924	967	1341	2933	7707	1174	880	954	998	1383	3022	7914	1209	906	983	1030	1425
2845	7476	1138	853	925	968	1341	2934	7709	1174	880	954	998	1384	3023	7916	1210	907	984	1031	1427
2846	7480	1139	854	927	970	1344	2935	7711	1174	880	954	998	1384	3024	7917	1210	907	984	1031	1427
2847	7482	1139	854	927	970	1344	2936	7714	1175	881	955	999	1384	3025	7918	1210	907	984	1031	1427
2848	7485	1140	855	927	970	1345	2937	7717	1175	881	955	1000	1386	3026	7920	1211	908	985	1032	1428
2849	7487	1140	855	927	970	1345	2938	7720	1176	882	956	1001	1387	3027	7921	1211	908	985	1032	1428
2850	7489	1140	855	927	971	1345	2939	7722	1176	882	956	1001	1387	3028	7923	1212	909	986	1033	1429
2851	7493	1141	855	927	971	1345	2940	7724	1176	882	956	1001	1387	3029	7924	1212	909	986	1033	1430
2852	7495	1141	855	927	971	1345	2941	7728	1177	882	957	1001	1387	3030	7925	1212	909	986	1033	1430
2853	7498	1142	856	927	971	1346	2942	7730	1177	882	957	1001	1387	3031	7928	1213	909	987	1034	1430
2854	7500	1142	856	927	971	1346	2943	7733	1178	883	957	1001	1388	3032	7929	1213	909	987	1034	1430
2855	7503	1142	856	929	972	1347	2944	7735	1178	883	957	1001	1388	3033	7931	1214	910	988	1035	1432
285[illegible]	7506	1143	857	930	973	1348	2945	7737	1178	883	957	1001	1388	3034	7932	1214	910	988	1035	1432
2857	7508	1143	857	930	973	1349	2946	7741	1179	884	959	1004	1391	3035	7933	1214	910	988	1035	1432
2858	7511	1144	858	930	973	1349	2947	7743	1179	884	959	1004	1391	3036	7935	1215	911	989	1036	1433
2859	7513	1144	858	930	974	1349	2948	7746	1180	885	959	1004	1391	3037	7936	1215	911	989	1036	1433
2860	7515	1144	858	930	974	1349	2949	7748	1180	885	959	1004	1392	3038	7938	1216	912	990	1038	1434
2861	7519	1145	658	930	974	1349	2950	7750	1180	885	959	1004	1392	3039	7939	1216	912	990	1038	1435
2862	7521	1145	858	930	974	1349	2951	7754	1181	885	960	1004	1392	3040	7940	1216	912	990	1038	1435
2863	7524	1146	859	931	974	1351	2952	7756	1181	885	960	1004	1392	3041	7943	1217	912	990	1038	1435
2864	7527	1146	859	932	976	1352	2953	7759	1182	886	960	1005	1393	3042	7944	1217	912	990	1038	1435
2865	7529	1146	859	932	976	1352	2954	7761	1182	886	960	1005	1393	3043	7946	1218	913	991	1039	1436
2866	7532	1147	860	933	976	1353	2955	7764	1182	886	961	1006	1394	3044	7947	1218	913	991	1039	1437
2867	7534	1147	860	933	976	1353	2956	7767	1183	887	962	1007	1395	3045	7948	1218	913	991	1039	1437
2868	7537	1148	861	934	976	1353	2957	7769	1183	887	962	1007	1395	3046	7950	1219	914	992	1040	1438
2869	7539	1148	861	934	977	1354	2958	7772	1184	888	962	1007	1396	3047	7951	1219	914	993	1041	1438
2870	7541	1148	861	934	977	1354	2959	7774	1184	888	962	1007	1396	3048	7953	1220	915	994	1042	1439
2871	7545	1149	861	934	977	1354	2960	7776	1184	888	963	1008	1396	3049	7954	1220	915	994	1042	1440
2872	7547	1149	861	934	977	1354	2961	7780	1185	888	963	1008	1396	3050	7955	1220	915	994	1042	1440
2873	7551	1150	862	936	979	1356	2962	7782	1185	888	963	1008	1396	3051	7958	1221	915	994	1042	1440
2874	7553	1150	862	936	979	1356	2963	7785	1186	889	964	1008	1398	3052	7959	1221	915	994	1042	1440
2875	7555	1150	862	936	979	1357	2964	7788	1186	889	964	1010	1399	3053	7961	1222	916	995	1043	1441
2876	7558	1151	863	936	979	1357	2965	7790	1186	889	964	1010	1399	3054	7962	1222	916	995	1043	1442
2877	7560	1151	863	936	979	1357	2966	7793	1187	890	965	1010	1400	3055	7963	1222	916	995	1044	1442
2878	7563	1152	864	937	981	1359	2967	7795	1187	890	965	1010	1400	3056	7965	1223	917	996	1045	1443
2879	7565	1152	864	937	981	1359	2968	7798	1188	891	966	1010	1400	3057	7966	1223	917	996	1045	1443
2880	7567	1152	864	937	981	1359	2969	7800	1188	891	966	1010	1400	3058	7968	1224	918	997	1046	1444
2881	7571	1153	864	937	981	1359	2970	7802	1188	891	966	1011	1401	3059	7969	1224	918	997	1046	1444
2882	7574	1153	864	937	981	1360	2971	7806	1189	891	966	1011	1401	3060	7970	1224	918	997	1046	1445
2883	7577	1154	865	939	982	1361	2972	7808	1189	891	966	1011	1401	3061	7973	1225	918	997	1046	1445
2884	7579	1154	865	939	982	1361	2973	7812	1190	892	968	1012	1403	3062	7974	1225	918	997	1046	1445
2885	7581	1154	865	939	982	1361	2974	7814	1190	892	968	1013	1403	3063	7976	1226	919	999	1048	1446
2886	7584	1155	866	939	982	1361	2975	7816	1190	892	968	1013	1404	3064	7977	1226	919	999	1048	1447
2887	7566	1155	866	939	982	1362	2976	7819	1191	893	968	1013	1404	3065	7978	1226	919	999	1048	1447
2888	7589	1156	867	940	984	1363	2977	7821	1191	893	968	1013	1404	3066	7980	1227	920	1000	1049	1448
2889	7591	1156	867	940	984	1363	2978	7824	1192	894	969	1014	1406	3067	7981	1227	920	1000	1049	1448
2890	7593	1156	867	940	984	1363	2979	7826	1192	894	969	1014	1406	3068	7983	1228	921	1001	1050	1449

Attested
[signature]
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(1)	(2)	(3)	(4)	(5)	(6)	(7)
3069	7984	1228	921	1001	1050	1449
3070	7985	1229	921	1001	1050	1450
3071	7988	1229	921	1001	1051	1450
3072	7989	1229	921	1001	1051	1450
3073	7991	1230	922	1002	1052	1451
3074	7992	1230	922	1002	1052	1451
3075	7993	1230	922	1002	1052	1452
3076	7995	1231	923	1003	1053	1453
3077	7996	1231	923	1003	1053	1453
3078	7998	1232	924	1004	1054	1454
3079	7999	1232	924	1004	1054	1454
3080	8000	1232	924	1004	1054	1454
3081	8003	1233	924	1005	1055	1455
3082	8004	1233	924	1005	1055	1455
3083	8006	1234	925	1006	1056	1456
3084	8007	1234	925	1006	1056	1456
3085	8008	1234	925	1006	1056	1457
3086	8010	1235	926	1007	1057	1458
3087	8011	1235	926	1007	1057	1458
3088	8013	1236	927	1008	1059	1459
3089	8014	1236	927	1008	1059	1459
3090	8015	1236	927	1008	1059	1459
3091	8018	1237	927	1008	1059	1460
3092	8019	1237	927	1008	1059	1460
3093	8021	1238	928	1009	1060	1461
3094	8022	1238	928	1009	1060	1461
3095	8023	1238	928	1009	1060	1461
3096	8025	1239	929	1010	1061	1463
3097	8026	1239	929	1011	1062	1463
30	8028	1240	930	1012	1063	1464
30	8029	1240	930	1012	1063	1464
3100	8030	1240	930	1012	1063	1464
3101	8033	1241	930	1012	1063	1465
3102	8034	1241	930	1012	1063	1465
3103	8036	1242	931	1013	1064	1466
3104	8037	1242	931	1013	1064	1466
3105	8038	1242	931	1013	1065	1466
3106	8040	1243	932	1014	1066	1468
3107	8041	1243	932	1014	1066	1468
3108	8043	1244	933	1015	1067	1469
3109	8044	1244	933	1015	1067	1469
3110	8045	1244	933	1015	1067	1469
3111	8048	1245	933	1015	1067	1470
3112	8049	1245	933	1015	1067	1470
3113	8051	1246	934	1017	1069	1471
3114	8052	1246	934	1017	1069	1471
3115	8053	1246	934	1017	1069	1471
3116	8055	1247	935	1018	1070	1473
3117	8056	1247	935	1018	1070	1473
3118	8058	1248	936	1019	1071	1474
3119	8059	1248	936	1019	1071	1474
3120	8060	1248	936	1019	1071	1474
3121	8063	1249	936	1019	1072	1475
31	8064	1249	936	1019	1072	1475
31	8066	1250	937	1020	1073	1476
3124	8067	1250	937	1020	1073	1476
3125	8068	1250	937	1020	1073	1476
3126	8070	1251	938	1021	1074	1478
3127	8071	1251	938	1021	1074	1478
3128	8073	1252	939	1022	1075	1479
3129	8074	1252	939	1022	1075	1479
3130	8075	1252	939	1022	1075	1479
3131	8078	1253	939	1023	1076	1480
3132	8079	1253	939	1023	1076	1480
3133	8081	1254	940	1024	1077	1481
3134	8082	1254	940	1024	1077	1481
3135	3083	1254	940	1024	1077	1481
3136	8085	1255	941	1025	1078	1483
3137	8086	1255	941	1025	1078	1483
3138	8089	1255	942	1026	1080	1484
3139	8089	1256	942	1026	1080	1484
3140	8090	1256	942	1026	1080	1484
3141	8093	1257	942	1026	1080	1485
3142	[illegible]	1257	942	1026	1080	1485
3143	[illegible]	1258	943	1027	1081	1486
3144	8097	1258	943	1027	1081	1486
3145	8098	1258	943	1027	[illegible]	1486
3146	8100	1259	944	1028	[illegible]	1487
3147	8101	1259	944	1029	1083	1488
3148	8103	1260	945	1030	1084	1489
3149	8104	1260	945	1030	1084	1489
3150	8105	1260	945	1030	1084	1489
3151	8108	1261	945	1030	1084	1490
3152	8109	1261	945	1030	1084	1490
3153	8111	1262	946	1031	1085	1491
3154	8112	1262	946	1031	1085	1491
3155	8113	1262	946	1031	1086	1491
3156	8115	1263	947	1032	1087	1492
3157	8116	1263	947	1032	1087	1493

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3158	8118	1264	948	1033	1088	1494
3159	8119	1264	948	1033	1088	1494
3160	8120	1264	948	1033	1088	1494
3161	8123	1265	948	1033	1088	1494
3162	8124	1265	948	1033	1088	1495
3163	8126	1266	949	1035	1090	1496
3164	8127	1266	949	1035	1090	1496
3165	8128	1266	949	1035	1090	1496
3166	8130	1267	950	1036	1091	1497
3167	8131	1267	950	1036	1091	1498
3168	8133	1268	951	1037	1092	1499
3169	8134	1268	951	1037	1092	1499
3170	8135	1268	951	1037	1092	1499
3171	8138	1269	951	1037	1093	1499
3172	8139	1269	951	1037	1093	1500
3173	8141	1270	952	1038	1094	1501
3174	8142	1270	952	1038	1094	1501
3175	8143	1270	952	1038	1094	1501
3176	8145	1271	953	1039	1095	1502
3177	8146	1271	953	1039	1095	1502
3178	8148	1272	954	1040	1096	1504
3179	8149	1272	954	1040	1096	1504
3180	8150	1272	954	1040	1096	1504
3181	8153	1273	954	1041	1097	1504
3182	8154	1273	954	1041	1097	1505
3183	8156	1274	955	1042	1098	1506
3184	8157	1274	955	1042	1098	1506
3185	8158	1274	955	1042	1098	1506
3186	8160	1275	956	1043	1099	1507
3187	8161	1275	956	1043	1099	1507
3188	8163	1276	957	1044	1101	1509
3189	8164	1276	957	1044	1101	1509
3190	8165	1276	957	1044	1101	1509
3191	8168	1277	957	1044	1101	1509
3192	8169	1277	957	1044	1101	1509
3193	8171	1278	958	1045	1102	1511
3194	8172	1278	958	1045	1102	1511
3195	8173	1278	958	1045	1102	1511
3196	8175	1279	959	1046	1103	1512
3197	8176	1279	959	1047	1104	1512
3198	8178	1280	960	1048	1105	1514
3199	8179	1280	960	1048	1105	1514
3200	8180	1280	960	1048	1105	1514
3201	8183	1281	960	1048	1105	1514
3202	8184	1281	960	1048	1105	1514
3203	8186	1282	961	1049	1106	1516
3204	8187	1282	961	1049	1106	1516
3205	8188	1282	961	1049	1107	1516
3206	8190	1283	962	1050	1108	1517
3207	8191	1283	962	1050	1108	1517
3208	8193	1284	963	1051	1109	1519
3209	8194	1284	963	1051	1109	1519
3210	8195	1284	963	1051	1109	1519
3211	8198	1285	963	1051	1109	1519
3212	8199	1285	963	1051	1109	1519
3213	8201	1286	964	1053	1111	1521
3214	8202	1286	964	1053	1111	1521
3215	8203	1286	964	1053	1111	1521
3216	8205	1287	965	1054	1112	1522
3217	8206	1287	965	1054	1112	1522
3218	8208	1288	966	1055	1113	1524
3219	8209	1288	966	1055	1113	1524
3220	8210	1288	966	1055	1113	1524
3221	8213	1289	966	1055	1114	1524
3222	8214	1289	966	1055	1114	1524
3223	8216	1290	967	1056	1115	1526
3224	8217	1290	967	1056	1115	1526
3225	8218	1290	967	1056	1115	1526
3226	8220	1291	968	1057	1116	1527
3227	8221	1291	968	1057	1116	1527
3228	8223	1292	969	1058	1117	1528
3229	8224	1292	969	1058	1117	1529
3230	8225	1292	969	1058	1117	1529
3231	8228	1293	969	1059	1118	1529
3232	8229	1293	969	1059	1118	1529
3233	8231	1294	970	1060	1119	1531
3234	8232	1294	970	1060	1119	1531
3235	8233	1294	970	1060	1119	1531
3236	8235	1295	971	1061	1120	1532
3237	8236	1295	971	1061	1120	1532
3238	8238	1296	972	1062	1122	1533
3239	8239	1296	972	1062	1122	1534
3240	8240	1296	972	1062	1122	1534
3241	8243	1297	972	1062	1122	1534
3242	8244	1297	972	1062	1122	1534
3243	8246	1298	973	1063	1123	1535
3244	8247	1298	973	1063	1123	1536
3245	8248	1298	973	1063	1123	1536
3246	8250	1299	974	1064	1124	1537

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3247	8251	1299	974	1065	1125	1537
3248	8253	1300	975	1066	1126	1538
3249	8254	1300	975	1066	1126	1539
3250	8255	1300	975	1066	1126	1539
3251	8258	1301	975	1066	1126	1539
3252	8259	1301	975	1066	1126	1539
3253	8261	1302	976	1067	1127	1540
3254	8262	1302	976	1067	1127	1541
3255	8263	1302	976	1067	1128	1541
3256	8265	1303	977	1068	1129	1542
3257	8266	1303	977	1068	1129	1542
3258	8268	1304	978	1069	1130	1543
3259	8269	1304	978	1069	1130	1543
3260	8270	1304	978	1069	1130	1544
3261	8273	1305	978	1069	1130	1544
3262	8274	1305	978	1069	1130	1544
3263	8276	1306	979	1071	1132	1545
3264	8277	1306	979	1071	1132	1546
3265	8278	1306	979	1071	1132	1546
3266	8280	1307	980	1072	1133	1547
3267	8281	1307	980	1072	1133	1547
3268	8283	1308	981	1073	1134	1548
3269	8284	1308	981	1073	1134	1548
3270	8285	1308	981	1073	1134	1549
3271	8288	1309	981	1073	1135	1549
3272	8289	1309	981	1073	1135	1549
3273	8291	1310	982	1074	1136	1550
3274	8292	1310	982	1074	1136	1550
3275	8293	1310	982	1074	1136	1551
3276	8295	1311	983	1075	1137	1552
3277	8296	1311	983	1075	1137	1552
3278	8298	1312	984	1076	1138	1553
3279	8299	1312	984	1076	1138	1553
3280	8300	1312	984	1076	1138	1553
3281	8303	1313	984	1077	1139	1554
3282	8304	1313	984	1077	1139	1554
3283	8306	1314	985	1078	1140	1555
3284	8307	1314	985	1078	1140	1555
3285	8308	1314	985	1078	1140	1556
3286	8310	1315	986	1079	1141	1557
3287	8311	1315	986	1079	1141	1557
3288	8313	1316	987	1080	1143	1558
3289	8314	1316	987	1080	1143	1558
3290	8315	1316	987	1080	1143	1558
3291	8318	1317	987	1080	1143	1559
3292	8319	1317	987	1080	1143	1559
3293	8321	1318	988	1081	1144	1560
3294	8322	1318	988	1081	1144	1560
3295	8323	1318	988	1081	1144	1560
3296	8325	1319	989	1082	1145	1562
3297	8326	1319	989	1083	1146	1562
3298	8328	1320	990	1084	1147	1563
3299	8329	1320	990	1084	1147	1563
3300	8330	1320	990	1084	1147	1563
3301	8333	1321	990	1084	1147	1564
3302	8334	1321	990	1084	1147	1564
3303	8336	1322	991	1085	1148	1565
3304	8337	1322	991	1085	1148	1565
3305	8338	1322	991	1085	1149	1565
3306	8340	1323	992	1086	1150	1567
3307	8341	1323	992	1086	1150	1567
3308	8343	1324	993	1087	1151	1568
3309	8344	1324	993	1087	1151	1568
3310	8345	1324	993	1087	1151	1568
3311	8348	1325	993	1087	1151	1569
3312	8349	1325	993	1087	1151	1569
3313	8351	1326	994	1089	1153	1570
3314	8352	1326	994	1089	1153	1570
3315	8353	1326	994	1089	1153	1570
3316	8355	1327	995	1090	1154	1572
3317	8356	1327	995	1090	1154	1572
3318	8358	1328	996	1091	1155	1573
3319	8359	1328	996	1091	1155	1573
3320	8360	1328	996	1091	1155	1573
3321	8363	1329	996	1091	1156	1574
3322	8364	1329	996	1091	1156	1574
3323	8366	1330	997	1092	1157	1575
3324	8367	1330	997	1092	1157	1575
3325	8368	1330	997	1092	1157	1575
3326	8370	1331	998	1093	1158	1577
3327	8371	1331	998	1093	1158	1577
3328	8373	1332	999	1094	1159	1578
3329	8374	1332	999	1094	1159	1578
3330	8375	1332	999	1094	1159	1578
3331	8378	1333	999	1095	1160	1579
3332	8379	1333	999	1095	1160	1579
3333	8381	1334	1000	1096	1161	1580
3334	8382	1334	1000	1096	1161	1580
3335	8383	1334	1000	1096	1161	1580

Attested

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
3336	8385	1335	1001	1097	1162	1582
3337	8386	1335	1001	1097	1162	1582
3338	8388	1336	1002	1098	1164	1583
3339	8389	1336	1002	1098	1164	1583
3340	8390	1336	1002	1098	1164	1583
3341	8393	1337	1002	1098	1164	1584
3342	8394	1337	1002	1098	1164	1584
3343	8396	1338	1003	1099	1165	1585
3344	8397	1338	1003	1099	1165	1585
3345	8398	1338	1003	1099	1165	1585
3346	8400	1339	1004	1100	1166	1586
3347	8401	1339	1004	1101	1167	1587
3348	8403	1340	1005	1102	1168	1588
3349	8404	1340	1005	1102	1168	1588
3350	8405	1340	1005	1102	1168	1588
3351	8408	1341	1005	1102	1168	1589
3352	8409	1341	1005	1102	1168	1589
3353	8411	1342	1006	1103	1169	1590
3354	8412	1342	1006	1103	1169	1590
3355	8413	1342	1006	1103	1170	1590
3356	8415	1343	1007	1104	1171	1591
3357	8416	1343	1007	1104	1171	1592
3358	8418	1344	1008	1105	1172	1593
3359	8419	1344	1008	1105	1172	1593
3360	8420	1344	1008	1105	1172	1593
3361	8423	1345	1008	1105	1172	1593
3362	8424	1345	1008	1105	1172	1594
3363	8426	1346	1009	1107	1174	1595
3364	8427	1346	1009	1107	1174	1595
3365	8428	1346	1009	1107	1174	1595
3366	8430	1347	1010	1108	1175	1596
3367	8431	1347	1010	1108	1175	1597
3368	8433	1348	1011	1109	1176	1598
3369	8434	1348	1011	1109	1176	1598
3370	8435	1348	1011	1109	1176	1598
3371	8438	1349	1011	1109	1177	1598
3372	8439	1349	1011	1109	1177	1599
3373	8441	1350	1012	1110	1178	1600
3374	8442	1350	1012	1110	1178	1600
3375	8443	1350	1012	1110	1178	1600
3376	8445	1351	1013	1111	1179	1601
3377	8446	1351	1013	1111	1179	1601
3378	8448	1352	1014	1112	1180	1603
3379	8449	1352	1014	1112	1180	1603
3380	8450	1352	1014	1112	1180	1603
3381	8453	1353	1014	1113	1181	1603
3382	8454	1353	1014	1113	1181	1604
3383	8456	1354	1015	1114	1182	1605
3384	8457	1354	1015	1114	1182	1605
3385	8458	1354	1015	1114	1182	1605
3386	8460	1355	1016	1115	1183	1606
3387	8461	1355	1016	1115	1183	1606
3388	8463	1356	1017	1116	1185	1608
3389	8464	1356	1017	1116	1185	1608
3390	8465	1356	1017	1116	1185	1608
3391	8468	1357	1017	1116	1185	1608
3392	8469	1357	1017	1116	1185	1608
3393	8471	1358	1018	1117	1186	1610
3394	8472	1358	1018	1117	1186	1610
3395	8473	1358	1018	1117	1186	1610
3396	8475	1359	1019	1118	1187	1611
3397	8476	1359	1019	1119	1188	1611
3398	8478	1360	1020	1120	1189	1613
3399	8479	1360	1020	1120	1189	1613
3400	8480	1360	1020	1120	1189	1613
3401	8483	1361	1020	1120	1189	1613
3402	8484	1361	1020	1120	1189	1613
3403	8486	1362	1021	1121	1190	1615
3404	8487	1362	1021	1121	1190	1615
3405	8488	1362	1021	1121	1191	1615
3406	8490	1363	1022	1122	1192	1616
3407	8491	1363	1022	1122	1192	1616
3408	8493	1364	1023	1123	1193	1618
3409	8494	1364	1023	1123	1193	1618
3410	8495	1364	1023	1123	1193	1618
3411	8498	1365	1023	1123	1193	1618
3412	8499	1365	1023	1123	1193	1618
3413	8501	1366	1024	1125	1195	1620
3414	8502	1366	1024	1125	1195	1620
3415	8503	1366	1024	1125	1195	1620
3416	8505	1367	1025	1126	1196	1621
3417	8506	1367	1025	1126	1196	1621
3418	8508	1368	1026	1127	1197	1623
3419	8509	1368	1026	1127	1197	1623
3420	8510	1368	1026	1127	1197	1623
3421	8513	1369	1026	1127	1198	1623
3422	8514	1369	1026	1127	1198	1623
3423	8516	1370	1027	1128	1199	1625
3424	8517	1370	1027	1128	1199	1625

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3425	8518	1370	1027	1128	1199	1625
3426	8520	1371	1028	1129	1200	1626
3427	8521	1371	1028	1129	1200	1626
3428	8523	1372	1029	1130	1201	1627
3429	8524	1372	1029	1130	1201	1628
3430	8525	1372	1029	1130	1201	1628
3431	8528	1373	1029	1131	1202	1628
3432	8529	1373	1029	1131	1202	1628
3433	8531	1374	1030	1132	1203	1630
3434	8532	1374	1030	1132	1203	1630
3435	8533	1374	1030	1132	1203	1630
3436	8535	1375	1031	1133	1204	1631
3437	8536	1375	1031	1133	1204	1631
3438	8538	1376	1032	1134	1206	1632
3439	8539	1376	1032	1134	1206	1633
3440	8540	1376	1032	1134	1206	1633
3441	8543	1377	1032	1134	1206	1633
3442	8544	1377	1032	1134	1206	1633
3443	8546	1378	1033	1135	1207	1634
3444	8547	1378	1033	1135	1207	1635
3445	8548	1378	1033	1135	1207	1635
3446	8550	1379	1034	1136	1208	1636
3447	8551	1379	1034	1137	1209	1636
3448	8553	1380	1035	1138	1210	1637
3449	8554	1380	1035	1138	1210	1638
3450	8555	1380	1035	1138	1210	1638
3451	8558	1381	1035	1138	1210	1638
3452	8559	1381	1035	1138	1210	1638
3453	8561	1382	1036	1139	1211	1639
3454	8562	1382	1036	1139	1211	1640
3455	8563	1382	1036	1139	1212	1640
3456	8565	1383	1037	1140	1213	1641
3457	8566	1383	1037	1140	1213	1641
3458	8568	1384	1038	1141	1214	1642
3459	8569	1384	1038	1141	1214	1642
3460	8570	1384	1038	1141	1214	1643
3461	8573	1385	1038	1141	1214	1643
3462	8574	1385	1038	1141	1214	1643
3463	8576	1386	1039	1143	1216	1644
3464	8577	1386	1039	1143	1216	1645
3465	8578	1386	1039	1143	1216	1645
3466	8580	1387	1040	1144	1217	1646
3467	8581	1387	1040	1144	1217	1646
3468	8583	1388	1041	1144	1218	1647
3469	8585	1388	1041	1144	1219	1649
3470	8587	1388	1041	1144	1220	1650
3471	8591	1389	1041	1144	1222	1651
3472	8593	1389	1041	1144	1223	1653
3473	8596	1390	1042	1144	1225	1655
3474	8598	1390	1042	1144	1226	1656
3475	8599	1390	1042	1144	1226	1656
3476	8602	1391	1043	1144	1229	1659
3477	8604	1391	1043	1144	1230	1660
3478	8607	1392	1044	1145	1232	1662
3479	8609	1392	1044	1145	1233	1664
3480	8611	1392	1044	1145	1234	1665
3481	8615	1393	1044	1145	1236	1666
3482	8617	1393	1044	1145	1237	1668
3483	8620	1394	1045	1146	1239	1670
3484	8622	1394	1045	1146	1240	1671
3485	8624	1394	1045	1146	1241	1673
3486	8627	1395	1046	1148	1244	1675
3487	8629	1395	1046	1148	1245	1676
3488	8632	1396	1047	1149	1247	1679
3489	8634	1396	1047	1149	1248	1680
3490	8636	1396	1047	1149	1249	1681
3491	8640	1397	1047	1149	1250	1682
3492	8642	1397	1047	1149	1250	1682
3493	8645	1398	1048	1150	1251	1683
3494	8647	1398	1048	1150	1251	1684
3495	8649	1398	1048	1150	1251	1684
3496	8652	1399	1049	1152	1253	1685
3497	8654	1399	1049	1152	1253	1686
3498	8657	1400	1050	1153	1254	1687
3499	8659	1400	1050	1153	1254	1687
3500	8660	1400	1050	1153	1254	1687
3501	8664	1401	1050	1153	1254	1687
3502	8666	1401	1050	1153	1254	1687
3503	8669	1402	1051	1153	1254	1687
3504	8671	1402	1051	1153	1254	1688
3505	8673	1402	1051	1153	1254	1688
3506	8676	1403	1052	1154	1256	1689
3507	8678	1403	1052	1154	1256	1690
3508	8681	1404	1053	1155	1257	1691
3509	8683	1404	1053	1155	1257	1691
3510	8685	1404	1053	1155	1257	1692
3511	8689	1405	1053	1155	1257	1692
3512	8691	1405	1053	1155	1257	1692
3513	8694	1406	1054	1156	1258	1693

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3514	8696	1406	1054	1156	1258	169[illegible]
3515	8698	1406	1054	1156	1258	169[illegible]
3516	8701	1407	1055	1158	1260	1695
3517	8703	1407	1055	1158	1260	1695
3518	8706	1408	1056	1159	1261	1696
3519	8708	1408	1056	1159	1261	1697
3520	8710	1408	1056	1159	1261	1697
3521	8714	1409	1056	1159	1261	1697
3522	8716	1409	1056	1159	1261	1697
3523	8719	1410	1057	1160	1262	1698
3524	8721	1410	1057	1160	1262	1698
3525	8722	1410	1057	1160	1262	1698
3526	8725	1411	1058	1160	1262	1699
3527	8727	1411	1058	1161	1263	1699
3528	8730	1412	1059	1162	1264	1700
3529	8732	1412	1059	1162	1264	1701
3530	8734	1412	1059	1162	1264	1701
3531	8738	1413	1059	1162	1264	1701
3532	8740	1413	1059	1162	1264	1701
3533	8743	1414	1060	1163	1265	1702
3534	8745	1414	1060	1163	1265	1702
3535	8747	1414	1060	1163	1265	1703
3536	8750	1415	1061	1163	1266	1704
3537	8752	1415	1061	1164	1267	1704
3538	8755	1416	1062	1165	1268	1706
3539	8757	1416	1062	1165	1268	1706
3540	8759	1416	1062	1165	1268	1706
3541	8763	1417	1062	1165	1268	1706
3542	8765	1417	1062	1165	1268	1706
3543	8768	1418	1063	1166	1269	1707
3544	8770	1418	1063	1166	1269	1708
3545	8772	1418	1063	1166	1269	1708
3546	8775	1419	1064	1167	1270	1709
3547	8777	1419	1064	1168	1271	1710
3548	8780	1420	1065	1169	1272	171[illegible]
3549	8782	1420	1065	1169	1272	171[illegible]
3550	8783	1420	1065	1169	1272	171[illegible]
3551	8787	1421	1065	1169	1272	171[illegible]
3552	8789	1421	1065	1169	1272	171[illegible]
3553	8792	1422	1066	1169	1272	171[illegible]
3554	8794	1422	1066	1169	1272	1712
3555	8796	1422	1066	1169	1272	1712
3556	8799	1423	1067	1170	1273	1713
3557	8801	1423	1067	1171	1274	1714
3558	8804	1424	1068	1172	1275	1715
3559	8806	1424	1068	1172	1275	1715
3560	8808	1424	1068	1172	1275	1716
3561	8812	1425	1068	1172	1275	1716
3562	8814	1425	1068	1172	1275	1716
3563	8817	1426	1069	1173	1276	1717
3564	8819	1426	1069	1173	1276	1717
3565	8821	1426	1069	1173	1276	1717
3566	8824	1427	1070	1174	1277	1719
3567	8826	1427	1070	1174	1278	1719
3568	8829	1428	1071	1175	1279	1720
3569	8831	1428	1071	1175	1279	172[illegible]
3570	8833	1428	1071	1175	1279	172[illegible]
3571	8837	1429	1071	1175	1279	172[illegible]
3572	8839	1429	1071	1175	1279	172[illegible]
3573	8842	1430	1072	1176	1280	1722
3574	8844	1430	1072	1176	1280	1722
3575	8845	1430	1072	1176	1280	1722
3576	8848	1431	1073	1176	1280	1723
3577	8850	1431	1073	1176	1280	1723
3578	8853	1432	1074	1178	1282	1724
3579	8855	1432	1074	1178	1282	1725
3580	8857	1432	1074	1178	1282	1725
3581	8861	1433	1074	1178	1282	1725
3582	8863	1433	1074	1178	1282	1725
3583	8866	1434	1075	1179	1283	1726
3584	8868	1434	1075	1179	1283	1726
3585	8870	1434	1075	1179	1283	1727
3586	8873	1435	1076	1180	1284	1728
3587	8875	1435	1076	1180	1284	1728
3588	8878	1436	1077	1182	1286	1730
3589	8880	1436	1077	1182	1286	1730
3590	8882	1436	1077	1182	1286	1730
3591	8886	1437	1077	1182	1286	1730
3592	8888	1437	1077	1182	1286	1730
3593	8891	1438	1078	1183	1287	173[illegible]
3594	8893	1438	1078	1183	1287	173[illegible]
3595	8895	1438	1078	1183	1287	173[illegible]
3596	8898	1439	1079	1184	1288	1733
3597	8900	1439	1079	1184	1288	1733
3598	8903	1440	1080	1186	1290	1735
3599	8905	1440	1080	1186	1290	1735
3600	8906	1440	1080	1186	1290	1735
3601	8910	1441	1080	1186	1290	1735
3602	8912	1441	1080	1186	1290	1735

Attested

D.P.O/BKN

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3603	8915	1442	1081	1186	1290	1735
3604	8917	1442	1081	1186	1290	1736
3605	8919	1442	1081	1186	1290	1736
3606	8922	1443	1082	1186	1291	1737
3607	8924	1443	1082	1186	1291	1738
3608	8927	1444	1083	1188	1293	1739
3609	8929	1444	1083	1188	1293	1739
3610	8931	1444	1083	1188	1293	1740
3611	8935	1445	1083	1188	1293	1740
3612	8937	1445	1083	1188	1293	1740
3613	8940	1446	1084	1189	1294	1741
3614	8942	1446	1084	1189	1294	1741
3615	8944	1446	1084	1189	1294	1741
3616	8947	1447	1085	1190	1295	1743
3617	8949	1447	1085	1190	1295	1743
3618	8952	1448	1086	1192	1297	1744
3619	8954	1448	1086	1192	1297	1745
3620	8956	1448	1086	1192	1297	1745
3621	8960	1449	1086	1192	1297	1745
3622	8962	1449	1086	1192	1297	1745
3623	8965	1450	1087	1193	1298	1746
3624	8967	1450	1087	1193	1298	1746
3625	8968	1450	1087	1193	1298	1746
3626	8971	1451	1088	1193	1298	1747
3627	8973	1451	1088	1193	1298	1747
3628	8976	1452	1089	1195	1300	1748
3629	8978	1452	1089	1195	1300	1749
3630	8980	1452	1089	1195	1300	1749
3631	8984	1453	1089	1195	1300	1749
3632	8986	1453	1089	1195	1300	1749
3633	8989	1454	1090	1196	1301	1750
3634	8991	1454	1090	1196	1301	1750
3635	8993	1454	1090	1196	1301	1751
3636	8996	1455	1091	1196	1302	1752
3637	8998	1455	1091	1196	1302	1752
3638	9001	1456	1092	1198	1304	1754
3639	9003	1456	1092	1198	1304	1754
3640	9005	1456	1092	1198	1304	1754
3641	9009	1457	1092	1198	1304	1754
3642	9011	1457	1092	1198	1304	1754
3643	9014	1458	1093	1199	1305	1755
3644	9016	1458	1093	1199	1305	1756
3645	9018	1458	1093	1199	1305	1756
3646	9021	1459	1094	1200	1306	1757
3647	9023	1459	1094	1200	1306	1757
3648	9026	1460	1095	1202	1308	1759
3649	9028	1460	1095	1202	1308	1759
3650	9029	1460	1095	1202	1308	1759
3651	9033	1461	1095	1202	1308	1759
3652	9035	1461	1095	1202	1308	1759
3653	9038	1462	1096	1202	1308	1759
3654	9040	1462	1096	1202	1308	1760
3655	9042	1462	1096	1202	1308	1760
3656	9045	1463	1097	1203	1309	1761
3657	9047	1463	1097	1203	1309	1762
3658	9050	1464	1098	1204	1310	1763
3659	9052	1464	1098	1205	1311	1763
3660	9054	1464	1098	1205	1311	1764
3661	9058	1465	1098	1205	1311	1764
3662	9060	1465	1098	1205	1311	1764
3663	9063	1466	1099	1206	1312	1765
3664	9065	1466	1099	1206	1312	1765
3665	9067	1466	1099	1206	1312	1765
3666	9070	1467	1100	1207	1313	1767
3667	9072	1467	1100	1207	1313	1767
3668	9075	1468	1101	1207	1314	1768
3669	9077	1468	1101	1208	1315	1769
3670	9079	1468	1101	1208	1315	1769
3671	9083	1469	1101	1208	1315	1769
3672	9085	1469	1101	1208	1315	1769
3673	9088	1470	1102	1209	1316	1770
3674	9090	1470	1102	1209	1316	1770
3675	9091	1470	1102	1209	1316	1770
3676	9094	1471	1103	1209	1316	1771
3677	9096	1471	1103	1209	1316	1771
3678	9099	1472	1104	1210	1317	1772
3679	9101	1472	1104	1211	1318	1773
3680	9103	1472	1104	1211	1318	1773
3681	9107	1473	1104	1211	1318	1773
3682	9109	1473	1104	1211	1318	1773
3683	9112	1474	1105	1212	1318	1774
3684	9114	1474	1105	1212	1319	1774
3685	9116	1474	1105	1212	1319	1775
3686	9119	1475	1106	1213	1320	1776
3687	9121	1475	1106	1213	1320	1776
3688	9124	1476	1107	1214	1321	1778
3689	9126	1476	1107	1215	1322	1778
3690	9128	1476	1107	1215	1322	1778
3691	9132	1477	1107	1215	1322	1778

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3692	9134	1477	1107	1215	1322	1778
3693	9137	1478	1108	1216	1322	1779
3694	9139	1478	1108	1216	1323	1780
3695	9141	1478	1108	1216	1323	1780
3696	9144	1479	1109	1217	1324	1781
3697	9146	1479	1109	1217	1324	1781
3698	9149	1480	1110	1218	1325	1783
3699	9151	1480	1110	1219	1326	1783
3700	9152	1480	1110	1219	1326	1783
3701	9156	1481	1110	1219	1326	1783
3702	9158	1481	1110	1219	1326	1783
3703	9161	1482	1111	1219	1326	1783
3704	9163	1482	1111	1219	1326	1784
3705	9165	1482	1111	1219	1326	1784
3706	9168	1483	1112	1219	1327	1785
3707	9170	1483	1112	1219	1327	1786
3708	9173	1484	1113	1220	1328	1787
3709	9175	1484	1113	1220	1328	1787
3710	9177	1484	1113	1221	1329	1788
3711	9181	1485	1113	1221	1329	1788
3712	9183	1485	1113	1221	1329	1788
3713	9186	1486	1114	1222	1329	1789
3714	9188	1486	1114	1222	1330	1789
3715	9190	1486	1114	1222	1330	1789
3716	9193	1487	1115	1223	1331	1791
3717	9195	1487	1115	1223	1331	1791
3718	9198	1488	1116	1224	1332	1792
3719	9200	1488	1116	1224	1332	1792
3720	9202	1488	1116	1225	1332	1793
3721	9206	1489	1116	1225	1333	1793
3722	9208	1489	1116	1225	1333	1793
3723	9211	1490	1117	1226	1333	1794
3724	9213	1490	1117	1226	1334	1794
3725	9214	1490	1117	1226	1334	1794
3726	9217	1491	1118	1226	1334	1795
3727	9219	1491	1118	1226	1334	1795
3728	9222	1492	1119	1227	1335	1796
3729	9224	1492	1119	1227	1335	1797
3730	9226	1492	1119	1228	1336	1797
3731	9230	1493	1119	1228	1336	1797
3732	9232	1493	1119	1228	1336	1797
3733	9235	1494	1120	1229	1336	1798
3734	9237	1494	1120	1229	1336	1798
3735	9239	1494	1120	1229	1337	1799
3736	9242	1495	1121	1229	1338	1800
3737	9244	1495	1121	1229	1338	1800
3738	9247	1496	1122	1230	1339	1802
3739	9249	1496	1122	1230	1339	1802
3740	9251	1496	1122	1231	1340	1802
3741	9255	1497	1122	1231	1340	1802
3742	9257	1497	1122	1231	1340	1802
3743	9260	1498	1123	1232	1340	1803
3744	9262	1498	1123	1232	1340	1804
3745	9264	1498	1123	1232	1341	1804
3746	9267	1499	1124	1233	1342	1805
3747	9269	1499	1124	1233	1342	1805
3748	9272	1500	1125	1234	1343	1807
3749	9274	1500	1125	1234	1343	1807
3750	9275	1500	1125	1234	1343	1807
3751	9279	1501	1125	1234	1343	1807
3752	9281	1501	1125	1234	1343	1807
3753	9284	1502	1126	1235	1343	1807
3754	9286	1502	1126	1235	1343	1808
3755	9288	1502	1126	1235	1344	1808
3756	9291	1503	1127	1236	1345	1809
3757	9293	1503	1127	1236	1345	1810
3758	9296	1504	1128	1237	1345	1811
3759	9298	1504	1128	1237	1346	1811
3760	9300	1504	1128	1237	1346	1811
3761	9304	1505	1128	1238	1345	1811
3762	9306	1505	1128	1238	1346	1811
3763	9309	1506	1129	1239	1347	1813
3764	9311	1506	1129	1239	1347	1813
3765	9313	1506	1129	1239	1348	1813
3766	9316	1507	1130	1240	1349	1815
3767	9318	1507	1130	1240	1349	1815
3768	9321	1508	1131	1240	1350	1816
3769	9323	1508	1131	1240	1350	1816
3770	9325	1508	1131	1240	1350	1817
3771	9329	1509	1131	1241	1350	1817
3772	9331	1509	1131	1241	1350	1817
3773	9334	1510	1132	1242	1351	1818
3774	9336	1510	1132	1242	1351	1818
3775	9337	1510	1132	1242	1351	1818
3776	9340	1511	1133	1242	1352	1819
3777	9342	1511	1133	1242	1352	1819
3778	9345	1512	1134	1243	1353	1820
3779	9347	1512	1134	1243	1353	1821
3780	9349	1512	1134	1243	1353	1821

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3781	9353	1513	1134	1244	1353	1821
3782	9355	1513	1134	1244	1353	1821
3783	9358	1514	1135	1245	1354	1822
3784	9360	1514	1135	1245	1354	1822
3785	9362	1514	1135	1245	1354	1823
3786	9365	1515	1136	1246	1356	1824
3787	9367	1515	1136	1246	1356	1824
3788	9370	1516	1137	1247	1357	1826
3789	9372	1516	1137	1247	1357	1826
3790	9374	1516	1137	1247	1357	1826
3791	9378	1517	1137	1248	1357	1826
3792	9380	1517	1137	1248	1357	1826
3793	9383	1518	1138	1249	1358	1827
3794	9385	1518	1138	1249	1358	1828
3795	9387	1518	1138	1249	1358	1828
3796	9390	1519	1139	1250	1360	1829
3797	9392	1519	1139	1250	1360	1829
3798	9395	1520	1140	1251	1361	1831
3799	9397	1520	1140	1251	1361	1831
3800	9398	1520	1140	1251	1361	1831
3801	9402	1521	1140	1251	1361	1831
3802	9404	1521	1140	1251	1361	1831
3803	9407	1522	1141	1251	1361	1831
3804	9409	1522	1141	1251	1361	1832
3805	9411	1522	1141	1251	1361	1832
3806	9414	1523	1142	1252	1363	1833
3807	9416	1523	1142	1252	1363	1834
3808	9419	1524	1143	1253	1364	1835
3809	9421	1524	1143	1253	1364	1835
3810	9423	1524	1143	1253	1364	1835
3811	9427	1525	1143	1254	1364	1835
3812	9429	1525	1143	1254	1364	1835
3813	9432	1526	1144	1255	1365	1837
3814	9434	1526	1144	1255	1365	1837
3815	9436	1526	1144	1255	1365	1837
3816	9439	1527	1145	1256	1367	1839
3817	9441	1527	1145	1256	1367	1839
3818	9444	1528	1146	1257	1368	1840
3819	9446	1528	1146	1257	1368	1840
3820	9448	1528	1146	1257	1368	1841
3821	9452	1529	1146	1258	1368	1841
3822	9454	1529	1146	1258	1368	1841
3823	9457	1530	1147	1259	1369	1842
3824	9459	1530	1147	1259	1369	1842
3825	9460	1530	1147	1259	1369	1842
3826	9463	1531	1148	1259	1370	1843
3827	9465	1531	1148	1259	1370	1843
3828	9468	1532	1149	1260	1371	1844
3829	9470	1532	1149	1260	1371	1845
3830	9472	1532	1149	1260	1371	1845
3831	9476	1533	1149	1261	1371	1845
3832	9478	1533	1149	1261	1371	1845
3833	9481	1534	1150	1262	1372	1846
3834	9483	1534	1150	1262	1372	1846
3835	9485	1534	1150	1262	1372	1847
3836	9488	1535	1151	1262	1374	1848
3837	9490	1535	1151	1262	1374	1848
3838	9493	1536	1152	1263	1375	1850
3839	9495	1536	1152	1263	1375	1850
3840	9497	1536	1152	1263	1375	1850
3841	9501	1537	1152	1264	1375	1850
3842	9503	1537	1152	1264	1375	1850
3843	9506	1538	1153	1265	1376	1851
3844	9508	1538	1153	1265	1376	1852
3845	9510	1538	1153	1265	1376	1852
3846	9513	1539	1154	1266	1378	1853
3847	9515	1539	1154	1266	1378	1853
3848	9518	1540	1155	1267	1379	1855
3849	9520	1540	1155	1267	1379	1855
3850	9521	1540	1155	1267	1379	1855
3851	9525	1541	1155	1267	1379	1855
3852	9527	1541	1155	1267	1379	1855
3853	9530	1542	1156	1268	1379	1855
3854	9532	1542	1156	1268	1379	1856
3855	9534	1542	1156	1268	1379	1856
3856	9537	1543	1157	1269	1380	1857
3857	9539	1543	1157	1269	1381	1858
3858	9542	1544	1158	1270	1382	1859
3859	9544	1544	1158	1270	1382	1859
3860	9546	1544	1158	1270	1382	1859
3861	9550	1545	1158	1270	1382	1859
3862	9552	1545	1158	1271	1382	1859
3863	9555	1546	1159	1272	1383	1861
3864	9557	1546	1159	1272	1383	1861
3865	9559	1546	1159	1272	1383	1861
3866	9562	1547	1160	1273	1384	1863
3867	9564	1547	1160	1273	1385	1863
3868	9567	1548	1161	1273	1386	1864
3869	9569	1548	1161	1273	1386	1864

Attested

D.P.O./BKN

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3870	[illegible]	1548	1161	1273	1386	1865
3871	9575	1549	1161	1273	1386	1865
3872	9577	1549	1161	1274	1386	1865
3873	9580	1550	1162	1275	1387	1866
3874	9582	1550	1162	1275	1387	1866
3875	9583	1550	1162	1275	1387	1866
3876	9586	1551	1163	1275	1387	1867
3877	9588	1551	1163	1275	1388	1867
3878	9591	1552	1164	1276	1389	868
3879	9593	1552	1164	1276	1389	1869
3880	9595	1552	1164	1276	1389	1869
3881	9599	1553	1164	1276	1389	1869
3882	9601	1553	1164	1277	1389	1869
3883	9604	1554	1165	1278	1390	1870
3884	9606	1554	1165	1278	1390	1870
3885	9608	1554	1165	1278	1390	1871
3886	9611	1555	1166	1279	1391	1872
3887	9613	1555	1166	1279	1392	1872
3888	9616	1556	1167	1280	1393	1874
3889	9618	1556	1167	1280	1393	1874
3890	9620	1556	1167	1280	1393	1874
3891	9624	1557	1167	1280	1393	1874
3892	9626	1557	1167	1281	1393	1874
3893	9629	1558	1168	1282	1394	1875
3894	9631	1558	1168	1282	1394	1876
3895	9633	1558	1168	1282	1394	1876
3896	9636	1559	1169	1283	1395	1877
3897	9638	1559	1169	1283	1396	1877
3898	9641	1560	1170	1284	1397	1879
3899	9643	1560	1170	1284	1397	1879
3	9644	1560	1170	1284	1397	1879
3	9648	1561	1170	1284	1397	1879
3902	9650	1561	1170	1284	1397	1879
3903	9653	1562	1171	1284	1397	1879
3904	9655	1562	1171	1284	1397	1880
3905	9657	1562	1171	1284	1397	1880
3906	9660	1563	1172	1285	1398	1881
3907	9662	1563	1172	1285	1398	1882
3908	9665	1564	1173	1286	1400	1883
3909	9667	1564	1173	1286	1400	1883
3910	9669	1564	1173	1286	1400	1883
3911	9673	1565	1173	1286	1400	1883
3912	9675	1565	1173	1286	1400	1883
3913	9678	1566	1174	1288	1401	1885
3914	9680	1566	1174	1288	1401	1885
3915	9682	1566	1174	1288	1401	1885
3916	9685	1567	1175	1289	1402	1887
3917	9687	1567	1175	1289	1402	1887
3918	9690	1568	1176	1290	1404	1888
3919	9692	1568	1176	1290	1404	1888
3920	9694	1568	1176	1290	1404	1889
3921	9698	1569	1176	1290	1404	1889
3922	9700	1569	1176	1290	1404	1889
3923	9703	1570	1177	1292	1405	1890
39	9705	1570	1177	1292	1405	1890
39	9706	1570	1177	1292	1405	1890
3926	9709	1571	1178	1292	1405	1891
3927	9711	1571	1178	1292	1405	1891

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3928	9714	1572	1179	1293	1407	1892
3929	9716	1572	1179	1293	1407	1893
3930	9718	1572	1179	1293	1407	1893
3931	9722	1573	1179	1293	1407	1893
3932	9724	1573	1179	1293	1407	1893
3933	9727	1574	1180	1295	1408	1894
3934	9729	1574	1180	1295	1408	1894
3935	9731	1574	1180	1295	1408	1895
3936	9734	1575	1181	1295	1409	1896
3937	9736	1575	1181	1295	1409	1896
3938	9739	1576	1182	1296	1411	1898
3939	9741	1576	1182	1296	1411	1898
3940	9743	1576	1182	1296	1411	1898
3941	9747	1577	1182	1296	1411	1898
3942	9749	1577	1182	1296	1411	1898
3943	9752	1578	1183	1298	1412	1899
3944	9754	1578	1183	1298	1412	1900
3945	9756	1578	1183	1298	1412	1900
3946	9759	1579	1184	1299	1413	1901
3947	9761	1579	1184	1299	1413	1901
3948	9764	1580	1185	1300	1415	1903
3949	9766	1580	1185	1300	1415	1903
3950	9767	1580	1185	1300	1415	1903
3951	9771	1581	1185	1300	1415	1903
3952	9773	1581	1185	1300	1415	1903
3953	9776	1582	1186	1301	1415	1903
3954	9778	1582	1186	1301	1415	1904
3955	9780	1582	1186	1301	1415	1904
3956	9783	1583	1187	1302	1416	1905
3957	9785	1583	1187	1302	1416	1906
3958	9788	1584	1188	1303	1418	1907
3959	9790	1584	1188	1303	1418	1907
3960	9792	1584	1188	1303	1418	1907
3961	9796	1585	1188	1303	1418	1907
3962	9798	1585	1188	1303	1418	1907
3963	9801	1586	1189	1305	1419	1909
3964	9803	1586	1189	1305	1419	1909
3965	9805	1586	1189	1305	1419	1909
3966	9808	1587	1190	1306	1420	1911
3967	9810	1587	1190	1306	1420	1911
3968	9813	1588	1191	1306	1422	1912
3969	9815	1588	1191	1306	1422	1912
3970	9817	1588	1191	1306	1422	1913
3971	9821	1589	1191	1306	1422	1913
3972	9823	1589	1191	1306	1422	1913
3973	9826	1590	1192	1308	1423	1914
3974	9828	1590	1192	1308	1423	1914
3975	9829	1590	1192	1308	1423	1914
3976	9832	1591	1193	1308	1423	1915
3977	9834	1591	1193	1308	1423	1915
3978	9837	1592	1194	1309	1424	1916
3979	9839	1592	1194	1309	1425	1917
3980	9841	1592	1194	1309	1425	1917
3981	9845	1593	1194	1309	1425	1917
3982	9847	1593	1194	1309	1425	1917
3983	9850	1594	1195	1310	1425	1918
3984	9852	1594	1195	1311	1426	1918
3985	9854	1594	1195	1311	1426	1919

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3986	9857	1595	1196	1312	1427	1920
3987	9859	1595	1196	1312	1427	1920
3988	9862	1596	1197	1313	1428	1922
3989	9864	1596	1197	1313	1429	1922
3990	9866	1596	1197	1313	1429	1922
3991	9870	1597	1197	1313	1429	1922
3992	9872	1597	1197	1313	1429	1922
3993	9875	1598	1198	1314	1429	1923
3994	9877	1598	1198	1315	1430	1924
3995	9879	1598	1198	1315	1430	1924
3996	9882	1599	1199	1316	1431	1925
3997	9884	1599	1199	1316	1431	1925
3998	9887	1600	1200	1317	1432	1927
3999	9889	1600	1200	1317	1433	1927
4000	9890	1600	1200	1317	1433	1927
4500	11120	1800	1350	1481	1611	2167

Note: *Difference in columns 3, 4, 5, 6 and 7 has been arrived as follows:-*

Column 3: *Consolidated pension as in column 2 — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M.].*

Column 4: *Consolidated pension as in column 2 — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR3 @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 5: *Consolidated pension as in column 2 +DR @ 4% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 6: *Consolidated pension as in column 2 +DR @ 8% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 7: *Consolidated pension as in column 2 +DR @ 13% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Usha Gandhi

(USHA GANDHI)

Under Secretary

Attested

D.PO/BKN

~~33~~, 32 - 55

ANNEXURE II

Form of intimation by the Pension Disbursing Authority to the Central Pension Accounting Office/Pay and Accounts Office regarding consolidation of pension in terms of Department of Pension and Pensioners Welfare Office Memorandum No.45/86/97-P&PW(A)-Pt.-II dated 27.10.1997.

1. Name of the Pensioner/ Family Pensioner
2. PPO No.
3. Date of retirement/Death (in case of family pension)
4. Savings Bank A/C No.
5. Name of the Bank/Paying Branch
6. Bank Code No.
7. Computation of consolidated pension/family pension

	Pension	*Family Pension	*Family Pension (At enhanced rate)
(A) Existing basic pension (inclusive of commuted portion)/Family Pension			
(B) Dearness Relief upto CPI 1510 i.e. 148%, 111% and 96% of Pension/ Family Pension as drawn.			
(C) Ist Interim Relief.			
(D) IInd Interim Relief.			
(E) 40% of the Basic Pension/Family Pension as at 'A' above.			
(F) Consolidated Pension/Family Pension (A+B+C+D+E)			

Note: 1. The final revision of pension in respect of pensioners retired prior to 1.1.1986 and also those retired after 1.1.1996 will be done by the Pay & Accounts Office concerned.

2. The final revision of Family Pension except in case of those who became eligible for family pension during the period 1.1.1986 to 31.12.1995 and were sanctioned the same @ 30% of last pay drawn by the deceased employee, will also be done by the Pay & Accounts Office concerned.

(* If not applicable draw a line across.)

8. Whether consolidated pension/family pension is final or allowed as immediate relief.
9. Remarks, if any.

SIGNATURE OF PENSION DISBURSING AUTHORITY

To

1. Central Pension Accounting Office
Ministry of Finance,
Department of Expenditure,
Trikoot-II, Bhikaji Cama Place,
New Delhi - 110 066.

2. Concerned Pay & Accounts Office.

Attested
[signature]
D.P.O/BKN

~~31~~ 33 Annexure C-VV

~~Ann-6~~ (60)

कार्यालय प्रति

उत्तर रेलवे

मु0क्र0सं0 ..11738/99.

प्रधान कार्यालय,
बड़ौदा हाऊस,
नयी दिल्ली ।

पत्र संख्या - 720ई/XXXX।।।/पेंशन/99. दिनांक 21.1.99

समस्त मण्डल रेल प्रबन्धक एवं मण्डलोत्तर अधिकारी, उत्तर रेलवे
महाप्रबन्धक, उ0म0रे0इलाहाबाद
वि0ला0 एवं मु0ले0अधि0/पेंशन
लेखा निदेशक, महा0सचिव/महाप्रबन्धक
कार्मिक शाखा के सभी अधिकारी एवं अधीक्षक

विषयः- पांचवे वेतन आयोग की सिफारिशों पर सरकार के निर्णय के अनुसार सेवा निवृत्त कर्मचारियों को सेवा निवृत्ति लाभ ।

रेल मंत्रालय के पत्र संख्या -एफ(ई)।।।/98/पीएनआई/29 दिनांक 15.1.99 की प्रतिलिपि अपने अनुलग्नकों सहित मार्ग दर्शन एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है जिसमें उल्लिखित बोर्ड के पत्र संख्य इस कार्यालय के मु0क्र0सं0 11485/11494, 11557/98 तथा 11614/98/1173 द्वारा पहले ही भेजे जा चुके हैं ।

संलग्नक- यथोक्त.

21/1/99

कृते महाप्रबन्धक(कार्मिक).

1. महासचिव, ना0रे0मै0यू0, 12, चेम्सफोर्ड रोड़, न0दि0(20प्रतियां)
2. महासचिव, उ0रे0मै0यू0, 116/2 रेलवे बंगला पंचकुईयां रोड़, न0दि0(20प्रतियां)

Attested

D.P.O/BKN.

-~~25~~- 34-

(61)

Copy of Dy. Director Finance (P&A)III, Railway Board, Government of India, Ministry of Railways letter No. F(E)III/98/PN1/29 dated 15.1.1999, addressed to the GMs/CSDs/CAOs etc. All Indian Railways & Production Units.

SUB: Implementation of Government's decisions on the recommendations of the 5th CPC relating to retirement benefits.

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1.0 Further to implementation of Government's decision on the recommendations of Vth Central Pay Commission relating to pensionary matters, as circulated vide Board's letter No.F(E)/III/97/PN1/22 dt.5.11.1997, F(E)III/97/PN1/23 dated 7.11.1997 F(E)III/98/PN1/2 dt.10.3.98 and F(E)III/98/PN1/11 dt.5.6.98 the President is now pleased to decide that w.e.f. 1.1.96, pension of all pensioners irrespective of their date of retirement shall not be less than 50% of the minimum pay in the revised scale of pay introduced w.e.f. 1.1.96 of the post last held by the pensioner/deceased Railway servant. However, the existing provisions in the Railway services (Pension) Rules, 1993 as modified vide Board's letter No.F(E)III/97/PN1/22 dt.5.11.97 and 23.10.98 governing qualifying service and minimum pension shall continue to be operative. Similarly w.e.f. 1.1.1996 family pension shall not be less than 30% of the minimum pay in the revised scale of pay introduced w.e.f. 1.1.1996 of the post last held by the pensioner/deceased Railway servant. Accordingly, the pensionary benefits of all the Railway servants who were in service on 1.1.96 and retired/died on or after 1.1.1996 and all those Railway servants retired/died prior to 1.1.96 shall be further regulated as per the procedures indicated below.

2.0 Revision of Pension/family pension of Railway servants who were in service on 1.1.1996 and retired/died on or after 1.1.96.

2.1 Pensionary benefits shall continue to be regulated in terms of the provisions contained in Board's letter No.F(E)III/97/PN/22 dated 5.11.1997 and 23.10.98. However, where the pension of a Railway servant retiring from service on or after 1.1.1996 with the maximum qualifying service of 33 years, when calculated at 50% of the average emoluments, falls short of 50% of the minimum pay in the revised scale of pay introduced w.e.f. 1.1.1996, for the post last held by the Railway servant as on the date of retirement, the pension should be raised to 50% of the minimum pay in the revised scale of pay. Where the retiring Railway servant has less than the maximum qualifying service of 33 years, the pension so revised should be suitably reduced pro-rata subject to a minimum of Rs.1275/- The pension thus revised should be treated as the basic pension from the date of retirement.

2.2. The family pension shall be calculated at 30% of the last pay by the Railway servant in the revised scale of pay subject to a minimum of Rs.1275/- The enhanced family pension, wherever admissible shall be limited to twice the family pension or the amount of pension or 50% of the last pay drawn, whichever is less.

(contd..p/2)

Attested
[signature]
D.P.O/BKN

~~36~~ - 35 - (62)

2.3 As a result of revision of pension as at para 2.1 above, the post 1.1.1996 pensioners who have already commuted a fraction of their pension, may be paid the difference between the commuted value determined with reference to revised pension and the commuted ~~value determined with reference to revised pension and the commuted~~ value already authorised and the consequent reduction in basic pension should be effected from the date of payment of the difference. The amount so reduced from the basic pension shall be restored on the expiry of 15 years from the date of reduction.

2.4 In the case of Railway servants who retired/died on or after 1.1.1996 but prior to issue of these instructions, action to revise the pension/family pension should be initiated suo-moto by the Head of Office and revised pension payment order authorising disbursement of revised pension/family pension together with dearness relief as admissible from time to time may be issued. The revised pension payment order should also contain authorisation for payment of arrears of difference of pension/family pension + dearness relief from the date of retirement or from the date following the date of death of the pensioner as also for payment of difference in commutation value together with endorsement as to the date of reduction in pension on account of payment of difference in commutation value and date of restoration of the pension so reduced.

3.0 Revision of Pension/Family pension of Railway servants who were in service on 1.1.1986 and retired/died during the period from 1.1.1986 to 31.12.1995.

3.1 If the basic pension of a Railway servant who retired from service during the period from 1.1.1986 to 31.12.1995 with the maximum qualifying service of 33 years, when consolidated as on 1.1.1996 in terms of para 4.1 of DOP & PW's O.M No.45/86/97-P&PW(A) Pt.II dated 27.10.1997 circulated on the Railways vide Board's letter No.F(E)III/97/PN1/23 dt.7.11.1997, works out to be less than 50% of the minimum pay of the revised scale of pay introduced w.e.f.1.1.1996 for the post last held by the Railway servant as on the date of retirement, his/her basic person should be raised to 50% of the minimum pay of the revised scale of pay. Where the retired Railway servant had less than the maximum qualifying service of 33 years, the basic pension so revised should be suitably reduced pro-rata subject to a minimum of Rs.1275/-. The pension thus revised should be treated as the basic pension w.e.f. 1.1.1996.

3.2 If the family pension in respect of a Railway servant who retired/died during this period, when revised in terms of DCP & PW's O.M. dt. 27.10.97 referred to in para 3.1 above and O.M. No.45/86/97-P&PW(A) Pt.IV dt.[illegible] circulated on the Railway vide Board's letter No.F(E)III/[illegible]/PN1/[illegible] dt.5.6.98 works out to be less than 30% of the minimum pay of the revised scale of pay introduced w.e.f. 1.1.1996 applicable to the Railway servant as on the date of retirement/death while in service, the shortfall may be made good by raising the family pension to 30% of the minimum pay of the revised scale of pay subject to a minimum of Rs.1275/-. The revised basic family pension should be paid from 1.1.1996 or from the date following the date of death of the pensioner, whichever is later.

Attested
[signature]
D.P.O/BKN

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3.3 The grant of enhanced family pension will be regulated in accordance with the provisions contained in DOP & PW's O.M. No. 45/8/98-P&PW(E) dated 15.12.1998 circulated on the Railways vide Board's letter No.F(E)III/98/PN1/11 dated 7.1.1999.

3.4 Where applications have already been received for revision of family pension in respect of Railway servants who retired/died during the period from 1.1.1986 to 31.12.1995 in terms of DOP & PW's O.M. dt.8.5.1998 referred to in para 3.2 above, further revision of family pension, wherever admissible, in terms of these orders should be done suo-moto on the basis of applications already received. In other cases where family pension has been worked out at 30% of the last pay drawn by the retired/deceased Railway servant and consolidation of which done in terms of para 4.1 of DOP & PW's O.M. No.45/86/97-P&PW(A) Pt.II dt.27.10.97 has been treated as final vide para 9.1 (ii) thereof, further revision of family pension, in terms of para 3.2 above and also revision of pension, wherever admissible, in terms of para 3.1 above may be done on receipt of applications from the pensioners/family pensioners in the prescribed form (in duplicate) as in Annexure.

4.0 Revision of pension/family pension of Railway servants who were in service prior to 1.1.1986.

4.1 In respect of Railway servants who retired prior to 1.1.1986 with a maximum qualifying service of 33 years, if the pension revised as on 1.1.1986 and consolidated as on 1.1.1996 in terms of para 2 of DOP & PW's O.M. No.45/86/97-P&PW(A) Pt.III dt.10.2.1998, circulated on the Railways vide Board's letter No.F(E)III/98/PN1/2 dt.10.3.1998, works out to be less than 50% of the minimum pay of the revised scale of pay introduced w.e.f. 1.1.1996, applicable to the Railway servants as on the date of retirement, the amount of such pension should be raised to 50% of the minimum pay of the revised scale of pay and where the Railway servants had retired with less than the maximum qualifying service of 33 years, the pension so revised should be suitably reduced pro-rata subject to a minimum of Rs.1275/-. The pension thus revised shall be admissible to the pensioner w.e.f. 1.1.1996.

4.2. If the family pension in respect of the Railway servants who retired/died to 1986 as revised in terms of paras 3,4 & 5 of DOP & PW's O.M. dt.10.2.98 referred to in para 4.1 above falls short of 30% of the minimum pay of the revised scale of pay introduced wef 1.1.1996 applicable to the Railway servants as on the date of retirement/death, the family pension shall be raised to 30% of the minimum pay of the revised scale of pay subject to a minimum of Rs.1275/-. The family pension thus revised shall be admissible to the family pensioner w.e.f. 1.1.1996 or from the date following the date of death of the pensioner.

Attested
[signature]

(contd..p/4)

D.P.O/Bkn

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4.3 Where applications have already been received from the pre-1986 pensioners/family pensioners in pursuance of the earlier orders regardless of the fact whether their cases have already been finalised or are in the process of finalisation action to revise pension/family pension in terms of these orders shall be initiated suo moto by the Head of Office. Those pensioners/family pensioners who have not so far submitted the necessary applications and are desirous of availing the benefits under these orders may submit the applications for revision of pension/family pension in the prescribed form in duplicate as in Annexure to the Pension sanctioning authorities latest by 31st March, 1999.

5.0 Issue of revised pension payment order in respect of pre-1996 pensioners/family pensioners.

5.1. On revision of pension/family pension of the pre-1996 pensioners/family pensioners in terms of para 3.1, 3.2, 3.3, 4.1 & 4.2 above, revised pension payment orders, authorising disbursement of revised pension w.e.f. 1.1.1996 and revised family pension w.e.f. 1.1.1996 or from the date following the date of death of the pensioner, together with dearness relief, as admissible from time to time, may be issued, also authorising therein payment of arrears of difference arising out of revision of pension/family pension under these orders.

6.0 It is once again reiterated that the Pension sanctioning authority in no case, will ask the Pensioner/family pensioner to surrender his/her original pension payment order (PPO) for issuing revised authority. It may also be ensured that a copy of the revised PPO should be invariably endorsed to the pensioner/family pensioner. It shall be the responsibility of the Head of the office from which the Railway servant had retired or where he was working prior to his demise to revise the pension/family pension of all pensioners/family pensioners wherever necessary w.e.f. 1.1.96 in accordance with the modified provisions mentioned above and to issue revised pension payment orders (PPOs). Concerted efforts should be made by all the authorities concerned to ensure that the revised PPOs are issued, wherever necessary, with the utmost expedition.

7.0 Publicity:- Wide publicity in the form of advertisements in Press in both national and vernacular newspapers and through All India Radio and local T.V. channels should be given to these orders and also calling in for applications from the pre-1996 pensioners/family pensioners who have not so far submitted the same in pursuance of earlier orders and are now desirous of availing the benefits under these orders so as to reach their pension sanctioning authority by 31st March, 1999. The advertisement should also contain a specific mention about the office from where the application forms are available and to which office the pensioners/family pensioners are required to apply.

8.0 Please acknowledge receipt.

Hindi version will follow.

Sd/-
S. Sreeram
Director Finance (Estt)III,
Railway Board.

Attested
[signature]

D.P.O/BKN

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Annexure
(As referred in paras 3.4 & 4.3 of Board's letter No.F(E)III/98/PN1/29 dt.15.1.1999)

FORM OF APPLICATION

To,

(Pension sanctioning authority)

SUBJECT: Revision of Pension/family pension on 1.1.1996 in terms of Board's letter No.F(E)III/98/PN1/29 dated 15.1.1999 based on Department of Pension & Pensioners' Welfare Office Memorandum No.45/10/98-P&PW(A) dated 17 Dec.1998.

Sir,

Kindly revise my pension/family pension entitlement shown in my PPO (Photo copy enclosed) in terms of the Orders referred to above. The requisite particulars are given below:-

1. Name of the applicant in block letters and full postal address.
2. Type of pension admissible.
3. Name of the Railway Pensioner/deceased Railway servant (Pensioner) in case of family pension.
4. Date of retirement/death of the Railway employee.
5. Date from which pension/family pension is being drawn.
6. Pension payment order (PPO) No.
7. Office/Department/Ministry in which the pensioner/deceased Railway servant (Pensioner), served last and the post held by him.
8. The scale of pay of the post last held and the last pay drawn.
9. Consolidated final pension/family pension admissible from 1.1.1996.

Attested
[signature]
D.P.O/BLW

(Contd..p/2)

66 Annexure C-V 40 39

(3)

राजभाषा हिंदी
स्वर्ण जयंती

FAX : 011-3012432 (N.B.)
011-3013142 (E.O.)
011-4624821 (L.N.B.)
011-4360862 (Trg. Div.)
011-4361230 (P.E.S.B.)
Telex : 62826 (N.B.)
66366 (Trg. Div.)

No.38/114/99-P&PW(F)

भारत सरकार
GOVERNMENT OF INDIA
कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
पेन्शन और पेन्शनभोगी कल्याण विभाग
DEPARTMENT OF PENSION AND PENSIONER'S WELFARE
नई दिल्ली
NEW DELHI

7 DEC 2000

OFFICE MEMORANDUM

Subject: Payment of gratuity to Government Servants completing the age of superannuation on 31.3.1995.

The undersigned is directed to refer to Ministry of Railways OM No.F(E)III/2000/PN1/57 dated 10.10.2000 on the above subject and to say that Order dated 15.10.1999 passed by CAT, Mumbai Full Bench in OA No.459/97 and 460/97 has been challenged in the High Court of Mumbai by filing Writ Petition No.138/2000 and 516/2000 in the Hon'ble High Court, Mumbai Bench at Nagpur, by the Department of Post. The Writ Petitions have been admitted by the High Court and stay granted on 18.4.2000, on the effects and operation of the impugned order dated 15.10.1999 till the outcome of the present Writ Petitions. As such the matter is sub-judice.

(R. Chandrasekaran)
Desk Officer

Ministry of Railways
[Shri S. Sreeram, Dy. Director Finance (Estt.)III]
Rail Bhavan
New Delhi.

Attested
D.P.O/BLCN

re-Submit the case to DFC(?)
14/12/2000
9/12 14/12/2000
14/12/2000

F(E)IV

Signature
दिनांक
Date

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(67)

Annexure C-VI

CHAPTER V

CLASSES OF PENSIONS AND CONDITIONS GOVERNING THEIR GRANT

51. **Superannuation Pension.**—A superannuation pension shall be granted to a railway servant who is retired on his attaining the age of compulsory retirement.

Note :—As from the 1st November, 1973, railway servants in Groups 'B', 'C' and 'D' service or posts, and as from the 1st April, 1974, railway servants in Group 'A' service or posts, shall retire from service with effect from the afternoon of the last day of the month in which their date of retirement according to rule 1801 of the Code falls, without prejudice to the provisions contained in rules 1802, 1803 and 1804 of the said Code.

52. **Retiring Pension.**—A retiring pension shall be granted to a railway servant who retires, or has retired before attaining the age of compulsory retirement, in accordance with the provisions of rules 66 and 67 of these rules and rule 1802 of the code.

53. **Pension on absorption in or under a corporation, company or body.**—(1) A railway servant who has been permitted to be absorbed in a service or post in or under a corporation or company wholly or substantially owned or controlled by the Government or in or under a body controlled or financed by the Government shall, if such absorption is declared by the Government to be in the Public Interest, be deemed to have retired from service from the date his resignation is accepted and shall be eligible to receive retirement benefits which he may have elected or deemed to have elected, and from such date as may be determined in accordance with the orders of the Railways applicable to him.

Explanation :—Date of absorption shall be —

(i) In case a railway employee joins a corporation or company or body on immediate absorption basis, the date on which he actually joins that corporation or company or body;

(ii) in case a railway employee initially joins a corporation or company or body on foreign service terms by retaining a lien under the railways the date from which his unqualified resignation is accepted by the railways.

(2) The provisions of sub-rule (1) shall also apply to a railway servant who is permitted to be absorbed in joint sector understakings, wholly under the joint control of Central Government and State Governments/Union Territory Administrations or under the joint control of two or more State Governments or Union Territory Administrations.

(3) Where there is a pension scheme in a body controlled or financed by the Central Government in which a railway servant is absorbed, he shall be entitled to exercise option either to count the service rendered under the railways in that body for pension or to receive pro-rata retirement benefit for the service rendered under the railways in accordance with the orders issued by the railways.

Explanation :—Body means autonomous body or statutory body.

54. **Payment of lump-sum amount to persons on absorption in or under a Corporation, Company or body.**—Where a railway servant referred to in rule 53 elects the alternative of receiving the death-cum-retirement gratuity and a lump-sum amount in lieu of pension, he shall, in addition to the death-cum-retirement, be granted —

(a) on an application made in this behalf, a lump-sum amount not exceeding the commuted value of one-third of his pension as may be admissible to him in accordance with the provisions of the Railway Service (Commutation of Pension) Rules, 1993 ; and

(b) terminal benefits equal to the commuted value of the balance amount of Pension left after commuting one-third of pension to be worked out with reference to the commutation Table in Appendix to the Railway Services (Commutation of Pension) Rules, 1993 on the date of his resignation subject to the condition that the railway servant surrenders his right of drawing two-third of his pension.

55. **Invaild Pension.**—(1) Invalid pension may be granted to a railway servant who retires from service on account of any bodily or mental infirmity which permanently incapacitates him for the service.

Attested

D.P.O/BKN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

O.A.No. 1039/2000

IN THE MATTER OF :

Ganga Bassai ....Applicant.

Versus

Union of India & Ors. ....Respondents.

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through counsel: Applicant.

(Yogesh Sharma)
Advocate
CAT Bar Room, Farikot house,
New Delhi.
T.No./5084157.

Copy received,

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No.1039/2000.

In the matter of :

Ganga Bassi ....Applicant.

Versus

Union of India & Others. ---------------Respondents.

REJOINDER ON BEHALF OF APPLICANT.

Most Respectfully Showeth :

Reply to Brief History of the case :

In reply to History of the case as stated in the counter, it is relevant to sumit here that the applicant retired on 31.12.95 and his pension started w.e.f. 1.1.1996 and therefore the pension of the applicant should be fixed in the revised pay scale w.e.f. 1.1.96 as held by the Hon'ble Full Bench of the Hon'ble Tribunal.

Parawise Reply:

1. Para No.1 of the counter is wrong as stated and hence same is denied. In Para No.1 of the OA is correct and same is reiterated here again.

2-3: Needs no Reply.

4.1-4.3 Paras No.4.1. to 4.3. of the counter are wrong as stated and hence same are denied. It is submitted that the applicant retired on 31.12.95 but he is entitled and has been granted his pension w.e.f. 1.1.1996 and therefore the applicant is entitled his pension and other retirement benefits in revised pay scale which has been revised w.e.f. 1.1.96 as laid down by the Hon'ble Full Bench of the

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Tribunal. Paras no.4.1. to 4.3. of the OA are correct and same are reiterated here again.

4.4.-4.7: Paras No..4.4. to 4.7. of the counter are wrong as stated and hence same are denied. In reply it is submitted that judgement dt. 15.10.99 of the Hon'ble Fullbench of the CAT has not been set-aside and therefore same is applicable on all the pension cases. Paras no.4.4.-4.7. of the OA are correct and same are reiterated here again.

5(a) to 5(c): Para No.5 and sub paras of the counter is wrong as stated hence same is denied. Para 5 and sub paras of the OA is correct and same is reiterated here again.

6-7: Para No.6 and 7of the counter is wrong as stated hence same is denied. Para 6and 7 of the OA is correct and same is reiterated here again.

8. Para No 8 of the counter is wrong as stated hence same is denied. Para No 8 of the OA is correct and same is reiterated here again.

It is ,therefore, respectfully prayed that the Hon'ble Tribunal may graciously be pleased to pass an order of allowing the OA of the applicant.

Gangabasi
Applicant

Verification:

I, the above named applicant do hereby verify that the content of above paras are true to the best of my knowledge and that I have not suppressed any material facts.

N. Delhi
(6-03-2001)

Applicant

Gangabasi

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. No. : 1039 OF ~~199~~....../200.0...

In the matter of :

Shri/~~Smt.~~ Ganga Bassi ...Applicant(~~s~~)

Versus

Union of India & Others ...Respondents

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2.	Affidavit.	4

Received 18/9/2001.

प्रधान न्यायपीठ CAT (PB)
आज दाखिल किया
Filed Today
18 SEP 2001
दाखिल न०/Filing No. 8474
उपरजिस्ट्रार/Dy.Registrar

Place : New Delhi

Dated : 18.9.2001

(P.M. AHLAWAT)
Advocate for ~~Applicant(s)~~/Respondents
7, Shubh Enclave
H-4/5, Pitam Pura
New Delhi-110034

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No. 1039/2000

IN THE MATTER OF:

Shri Ganga Bassi ...Applicant

Versus

Union of India and Others ...Respondent

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENTS.

MOST RESPECTFULLY SHOWETH

1. That the applicant prayed for (ii) that the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 27.11.1998 declaring the effect that the action of the same is illegal and against the rules and therefore the applicant is entitled for his pensionary benefits w.e.f. 1.1.1996 as per Railway Board circular dated 5.11.1997 in revised pay scale in compliance of Fifth pay Commission Report.

2. That according to para 3.1 of Railway Board letter dated 5.11.1997, " the revised provisions as per these orders shall apply to all Railway Servants who retire/die in harness on or after 1.1.1996. Separate orders are being issued in respect of employees who retired/died before 1.1.1996.

3. That the Counter Reply filed on behalf of the Respondents may be treated as part and parcel of this affidavit.

4. That the Full Bench of Hon'ble Tribunal disposed of these cases by allowing them and directing the respondents to give them the benefit of above said O.M. No. 7/1/95 P & PW

Om

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(P), dated 14.7.1995 of Govt. of India, Ministry of Personnel, Public Grievances & Pension (Department of Pension & Pensioners Welfare) within period of three months from dated of receipt of a copy of this order.

5. That the Union of India filed Writ Petition No. 138 of 2000 in the High Court of Judicature at Mumbai, Nagpur Bench, Nagpur praying for (ii) By suitable Writ or Writ Order stay the effect and operation of the impugned order dated 15.10.1999 which is at Annexure - A, till this out come of the present petition. The Hon'ble High Court on 18.4.2000 was pleased to pass the following order :-

" Heard.

Rule.

Interim stay in terms of Prayer clause (ii)."

6. That the Full Bench of Hon'ble Tribunal interpreted FR 56 and Rule 35 without considering other following Rules of CCS (Pension) Rules :-

5 (ii) The day on which a Government Servant retires or is retired or discharged or is allowed to resign from service, as the case may be, shall be treated as a working day.

83. A pension other than Family Pension shall become payable from the date on which a Government servant ceases to be borne on the Establishment.

FR.56 Except as otherwise provided in this rule, every Government servant shall retire from service on the afternoon of the last day of the month in which he attains the age of fifty eight or sixty years.

a.m

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7. That the Hon'ble Supreme Court in State of Andhara Pradesh versus V.C. Subharayudu & others (1998 (3) SLJ (SC) 5) held, (i) Where language is clear interpretation can not be changed (ii) Court can not interfere in the matter of policy.

8. That the Ahmedabad Bench of Hon'ble Central Administrative Tribunal in HA Vaishnav & Others Versus Union of India & Others (2001 (2) SLJ (CAT-Ahm) 15) held, Govt has a right to fix cut-off date. Cut-off date should not be arbitrary. It is not possible to have a scheme to satisfy all".

9. That the revised scales of pay recommended by the Pay Commission, a Expert Body and approved by the Policy Making Body, should not be interfered as per Judgment of Hon'ble Supreme Court .

In view of the submissions made herein above, it is most respectfully, prayed that the Hon'ble Tribunal may graciously be pleased to dismiss the OA in the interest of the justice.

18/9/01

Respondents
For on behalf of the
Union of India and Others.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

O.A.No. 1039/2000

IN THE MATTER OF:

Shri Ganga Bassi ...Applicant

Versus

Union of India and Others ...Respondent

AFFIDAVIT

I, D. D. Mandavi working as Divisional Personnel Officer, Northern Railway, Bikaner do hereby solemnly affirm and declare as under :-

1. That I am dealing Officer and fully conversant with this facts and circumstances of the case. I have been authorised and competent to sworn and sign the affidavit.

2. That Paras 1 to 9 of the Additional Affidavit are correct to my knowledge, based on the official record.

18/9/01

Deponent.

VERIFICATION

I D. D. Mandavi working as Divisional Personnel Officer, Northern Railway, Bikaner verify that the contents of the Affidavit are true and correct and I that have not concealed any material facts.

Verified at New Delhi on 18th day of September, 2001.

18/9/01

Deponent.